

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE) AT CHENNAI**

**(Application under Section. 14 and 15 read with section. 18 of National
Green Tribunal Act, 2010)**

APPLICATION NO: 8 OF 2021

MEENAVA THANTHAI K.R.SELVARAJ KUMAR
MEENAVAR NALA SANGAM
M.R.Thiyagarajan,

... APPLICANT

AND

STATE OF TAMIL NADU
Through the Chief Secretary,
Government of Tamil Nadu, Secretariat and others

.. Respondents

CHORONOLOGICAL REPORT FILED BY THE 4TH RESPONDENT

Sl No	Date	Events	Page
1	11.03.2011	The 4 th respondent opened the Velammal Hospital out patient dispensary	1
2	06.01.2012	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis.	2
3	21.02.2012	Proceeding of Commissioner of Town and Country Planning, Chennai	5

4	04.07.2012	Proceedings of Member Secretary, Town Planning, Madurai	13
5	03.08.2012	Planning permission issued by the Corporation of Madurai	22
6	26.09.2012	Affiliation issued by the Tamilnadu Dr M.G.R. Medical University	25
7	06.02.2013	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis.	28
8	17.04.2013	EC obtained from the 3 rd respondent	31
9	10.09.2013	Letter of Permission issued by the Medical Council of India	43
10	05.10.2013	The 4 th respondent obtained Building Completion Certificate from the Madurai Corporation	47
11	18.11.2013	The 4 th responded applied for Consent under Section 21 of the Air [Prevention of and Control of Pollution] Act, 1981 and paid the necessary fee to the 2 nd Respondent	48
12	04.01.2014	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis.	57
13	14.02.2014	The respondent issued the explanation letter to the 2 nd respondent	60

14	17.02.2014	The 2 nd respondent issued the notice to the 4 th respondent to produce the valid agreement with the common facility	61
15	26.09.2014	Proceeding of Member Secretary, Town Planning, Madurai	62
16	03.01.2015	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	67
17	18.12.2015	The 2 nd respondent issued the show cause notice to the 4 th respondent	70
18	02.01.2016	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	74
19	19.05.2016	The second respondent issued the letter to the 4 th respondent to strictly adhere to all the provisions of the Bio Medical Waste Management Rules, 2016 and propose the joint meeting with all the stake holders.	77
20	02.06.2016	Letter from the 4 th respondent to the 2 nd respondent stating that all the waste are disposed as per the Rules and Regulation. The Madurai Corporation and Ramky are agencies and all colour codes and instructions are carried out strictly and also periodical inspection is also being done by the respective	79

		officials.	
21	22.07.2016	The 4 th responded applied for Consent under Section 21 of the Air [Prevention of and Control of Pollution] Act, 1981 and paid the necessary fee to the 2 nd Respondent	88
22	08.09.2016	Additional detail submitted by the 4 th respondent to the 2 nd respondent	88
23	01.01.2017	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	90
24	27.04.2017	The 4 th responded applied for Consent under Section 21 of the Air [Prevention of and Control of Pollution] Act, 1981 and paid the necessary fee to the 2 nd Respondent	93
25	13.06.2017	Submission of Amendment of EC to SEIAA by the 4 th respondent stating that the 4 th respondent has received the Environmental Clearance for the built up area of 1,43,163.015 m2 - but we got the plan approval from DTCP for the built up area of 1,73,184.66 m2.	100
26	24.07.2017	Query raised by the 3 rd respondent to submit the Certified Compliance Report from the Regional Office of Ministry of Environment, Forests & Climate	101

		Change	
27	05.01.2018	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	102
28	09.03.2018	The 4 th respondent submitted the certified compliance report issued by the Regional Office of Ministry of Environment, Forests & Climate Change to the 3 rd respondent	105
29	04.01.2019	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	121
30	11.12.2019	The 4 th responded applied for Consent under Section 21 of the Air [Prevention of and Control of Pollution] Act, 1981 and paid the necessary fee to the 2 nd Respondent	124
31	19.03.2020	Show cause notice issued by the 2 nd respondent to the 4 th respondent	133
32	20.05.2020	Reply issued by the 4 th respondent to the 2 nd respondent	20 135
33		Statement of account of payment to by M/s Ramky Energy and Environment Ltd	138
34	29.09.2020	The 4 th responded applied for Consent under Section 21 of the Air [Prevention	148

		of and Control of Pollution] Act, 1981 and paid the necessary fee to the 2 nd Respondent	
35	23.11.2020	Terms of reference issued by the SEIAA to the 4 th respondent	156
36	09.02.2021	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	177
37	09.07.2021	Minutes of meeting of SEAC , EIA report submitted to SEIAA on 05.03.2021&SEAC presentation 17.03.2021, 24.04.2021 & 09.07.2021 (Details of ecological damage, remediation plan and natural & community resource augmentation plan) and SEAC given recommendation for the issue of "Environmental Clearance " in subjected to the outcome of the written appeal in Hon'ble National Green Tribunal (South Zone) original application no. 08 of 2021 (SZ).	180
38	15.09.2021	As per the EIA report submitted to the 3 rd respondent, the 4 th respondent deposited a sum of Rs. 50 Laks to The Commissioner, Madurai Corporation by Demand Draft dated 15.09.2021 drawn Indian Overseas Bank, Anuppanadi Branch, Madurai	193
39	16.09.2021	Madurai Corporation issued the	195

		Acknowledgment	
40	17.09.2021	As per the EIA report submitted to the 3 rd respondent, the 4 th respondent executed the Bank Guarantee infavour of the 2 nd respondent for a sum of Rs.60,70,000/-	196
41	20.09.2021	The 2 nd respondent directed the 4 th respondent to remit a sum of Rs.86,62,500/- towards for non compliance of the provisions of the Bio- medical waste Management Rules, 2018.	198
42	29.09.2021	Letter from the 4 th respondent to 2 nd respondent enclosed the Demand Draft for a sum of Rs.86,62,500/- drawn Indian Overseas Bank, Anuppanadi Branch, Madurai without prejudice in OA.No. 8 of 2020 on the file of NGT, Chennai.	201
43	15.02.2022	The 4 th Respondent entered into Agreement with M/s Ramky Energy and Environment Ltd to remove the bio-medical waste on daily basis	202

Dated at Chennai this the 18th day of January, 2023

OUNSEL FOR 4TH RESPONDENT





VELAMMAL
MEDICAL COLLEGE HOSPITAL

Invitation

*The Management, Dean and the staff members of
Velammal Medical College Hospital, Madurai-625 009
solicit your benign presence on the occasion of
inaugural function of*

Velammal Hospital Out - Patient Dispensary
on 11th march 2011 (friday) at 09.00 a.m.

Dr. G. Natchiar,
Director, Aravind Eye Care System, Madurai.

*has kindly consented to be the chief guest and light the kuthuvilakku
in the presence of*

Dr. S. M. Sivakumar M.S.,
Medical Superintendent, Govt Rajaji Hospital, Madurai

Opening Ceremony Of The Following Departments

Lab & X-ray Department : Dr. MUTHUVELRAJAN M.S., (Ortho)

Emergency Ward : Dr. SRINIVASAN M.D., (Cardiologist)

Treatment Room : Dr. RAVIRAMAN M.S., (Ortho)

Pharmacy : Dr. SUNDARAPANDIAN M.D., (Paediatrician)

Male Ward : Dr. SELVAMANI M.D., (Cardiologist)

Female Ward : Dr. SIVAGAMASUNDARI M.D., DGO.,

Ambulance Service : Dr. MOSES K. DANIEL M.D., (General Medicine)

you are cordially invited

Dr. Srinivasan
Dean

M. V. Muthuramalingam
Chairman



कुलीका (6) 168/21.12

तमिलनाडु TAMIL NADU
 REAEL
 Madurai

शुभम A. विजयकुमार
 वेल्ममल मेडिकल
 इन्स्टीट्यूट
 प.स. नंबर: 10956/20/12005
 65, ए.डी.ए. रोड, तिरुचुरी
 T.V.S. इन्स्टीट्यूट ऑफ़ मेडिकल साइन्स

30AA 026718



AGREEMENT OF SERVICE

This agreement is entered into on the 6 (day) of January (Month) of 2012

Between

M/s. Ramky Energy and Environment Ltd., functioning at Plot No.4, Friends Street, S.S.Colony 5th Street, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And

VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE, MADURAI, TULICORIN BING ROAD, SINTHAMANI, MADURAI - 625 009

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).

2. Whereas VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE is a hospital having Three hundred 300 (Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital

For Velammal Education & Environment Trust
 Chairman



VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE

The _____ who uses the service of REAEL and pay a one time Membership fee of Rs 100/- towards membership.

* REAEL shall provide the services required for the members of _____ who uses the service of REAEL on a "user-pay-principle" at Rs 200/- per day to be paid on monthly basis. This rate will be reviewed as per the market rate every year.

_____ shall pay 65 day's charges, as membership fee to REAEL.

REAEL will provide inspections of the _____ regarding the Number of beds, Collection and Segregation of Bio-Medical Waste etc.

The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.

REAEL shall provide for initial training, free of cost, about segregation of waste, collection of wastes in color coded bags as well as occupational safety management and handling of Bio-Medical Wastes.

REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.300/-, Puncture proof container Rs.65/- (one time purchase)).

REAEL will supply the needle destroyer unit at the cost of Rs.2000/- per month. To ensure all the needles are destroyed effectively at the source as directed by the Pollution Control Board.

The REAEL shall ensure that all the syringes disposed shall not have any part of the needle.

REAEL shall collect the wastes from _____

at a time and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, _____ shall inform REAEL and the waste shall be cleared within the next 24 hours.

If for some reason REAEL has not cleared the BMW within 48 hours that day's charges will be included in the billing.

REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.



15. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.

16. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.

17. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

18. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD./ Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.

19. The DD or Cheque should reach Madurai Office on or before 15th of the same month.

20. Payments made after 15th, shall attract a penalty of Rs 30/- per day.

21. REAEL shall stop services if payments are not made within 20 days from the date of billing.

22. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.

23. REAEL & VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.

24. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

Authorized Signatory

For Velammal Medical College Hospital

[Handwritten Signature]
Chairman



Authorized Signatory

நகர் ஊரமைப்பு ஆணையரின் நடவடிக்கைகள்
807, ஆண்ணா சாமல, சென்னை-600 002.
முன்னிலை: திரு ஆ.கார்த்திக், இ.ஆ.ப.,
www.in.gov.in/dtcp
email id: dtcp@vsnl.net

ந.க.எண்.28308/2011/சிபி

நாள்: 21.02.2012

பொருள்: நகர் ஊரமைப்பு - பல மாடிக் கட்டிடம் - மதுரை உள்நூர் திட்டக் குழுவும் - மதுரை மாவட்டம் - மதுரை தெற்கு வட்டம் - அனுப்பாண்டி கிராமம் - சர்வே எண்கள் :61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10; 62/4, 5, 6, 7; 63/1, 3, 6, 9a, 9b, 9c, 10, 11; 64/1, 2, 3, 4, 6, 7a, 7b, 8b; 65/2, 8, 11, 12a, 12b, 13, 14a; 66/1, 4, 5; 70/1a, 1b, 2a, 2b, 4a, 6pt; 71/1, 2a, 2b, 3, 4a, 4b, 5, 6b1a, 6b1b, 6b2; 72/1, 2, 3a, 3b, 4a, 4b, 4c, 4d, 5, 6, 7, 8, 9a, 9b1, 9b2, 10, 11a, 11b, 12, 13; 73/3pt, 4apt, 4b, 10pt, 11pt, 12pt, 13, 14pt; 80/3a, 5, 7pt, 8, 9, 10, 11, 19, 20a-ல் - 151917.73 சதுரமீட்டர் பரப்பளவில் - வேலம்மாள் மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டுமானத்திற்கு கட்டட அனுமதி வழங்க இசைவளித்தல் குறித்து.

- பார்வை:
1. தலைவர், வேலம்மாள் எஜிகேஷனல் டிரஸ்ட் கடிதம் நாள்:7.4.2011, 26.5.2011, 18.8.2011, 30.11.2011 மற்றும் 14.2.2012.
 2. மதுரை உள்நூர் திட்டக் குழுவும் கடிதம் ந.க.எண்.838/2011 மதி2, நாள்:5.12.2011.
 3. இவ்வலுவலக கோப்பு எண்.424/2009/சிபி, பலமாடி கமிட்டி கூட்ட நிகழ்ச்சி பதிவு பொருள் எண்.3, நாள்:25.1.2012.
 4. நகர் ஊரமைப்பு ஆணையர் அவர்களின் சுற்றறிக்கை ந.க.எண்.9278/2007 பிஎ1, நாள்:16.9.2009.
 5. அரசாணை (நிலை) எண்.161, வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சித் துறை, நாள்:9.9.2009.
 6. நகர் ஊரமைப்பு ஆணையர் அவர்களின் சுற்றறிக்கை - ந.க.எண்.7486/2009/பிஎ2, நாள்:16.4.2009.

உத்தரவு:

மதுரை மாவட்டம், மதுரை தெற்கு வட்டம், அனுப்பாண்டி கிராமம், சர்வே எண்கள்:61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10; 62/4, 5, 6, 7; 63/1, 3, 6, 9a, 9b, 9c, 10, 11; 64/1, 2, 3, 4, 6, 7a, 7b, 8b; 65/2, 8, 11, 12a, 12b, 13, 14a; 66/1, 4, 5; 70/1a, 1b, 2a, 2b, 4a, 6pt; 71/1, 2a, 2b, 3, 4a, 4b, 5, 6b1a, 6b1b, 6b2; 72/1, 2, 3a, 3b, 4a, 4b, 4c, 4d, 5, 6, 7, 8, 9a, 9b1, 9b2, 10, 11a, 11b, 12, 13; 73/3pt, 4apt, 4b, 10pt, 11pt, 12pt, 13, 14pt; 80/3a, 5, 7pt, 8, 9, 10, 11, 19, 20a-ல் - 151917.73 சதுரமீட்டர் பரப்பளவு கொண்ட மனைக்கு 1 முதல் 94 வரை என எல்லையிட்டு மனையிட ஒப்புதலும், அம்மனையில்

-2-

Proposed Hospital Main Block (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Semi Basement Floor -	-	2518.16
Ground Floor -	-	14949.98
First Floor -	-	14663.37
Second Floor -	-	14276.57
Third Floor -	-	14276.57
Head Room -	960.29	-
Portico-1 -	-	152.43
Portico-2 -	-	605.606
Portico-3 -	-	152.43
Portico-4 -	-	268.76
Portico-5 -	-	268.76
Total -	960.29	62132.635

Proposed Institution Block (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor -	-	5525.36
First Floor -	-	5525.36
Second Floor -	-	5525.36
Third Floor -	-	5525.36
Fourth Floor -	-	1703.74
Head Room -	117.32	-
Total -	117.32	23805.18

Proposed Animal House Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor -	-	232.31
Head Room -	15.85	-
Total -	15.85	232.31

..3..

-3-

Proposed Mortuary House Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	423.50
Head Room	21.53	-
Total	21.53	423.50

Proposed Work Shop (1.No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	328.05
Total	-	328.05

Proposed Dining & Kitchen Building (2 Nos.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	1844.08
First Floor	-	1736.81
Second Floor	-	1736.81
Third Floor	-	637.35
Head Room	37.33	-
Total	37.33	5955.03

Total FSI - 5955.03 x 2 = 11910.06

Proposed Staff Quarters - Triple Bed Room (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Stilt Floor	721.98	-
First Floor	-	721.98
Second Floor	-	721.98
Third Floor	-	721.98
Fourth Floor	-	721.98
Fifth Floor	-	721.98
Sixth Floor	-	721.98
Seventh Floor	-	721.98
Head Room	36.40	-
Total	758.38	5053.86

..4..

-4-

Proposed Staff Quarters - Double Bed Room (3 Nos.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Stilt Floor	467.36	-
First Floor	-	467.36
Second Floor	-	467.36
Third Floor	-	467.36
Fourth Floor	-	467.36
Fifth Floor	-	467.36
Head Room	43.02	-
Total	510.38	2336.8

Total FSI - 2336.8 x 3 = 7010.4

Proposed Staff Quarters - Double Bed Room (2 Nos.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Stilt Floor	460.63	-
First Floor	-	460.63
Second Floor	-	460.63
Third Floor	-	460.63
Fourth Floor	-	460.63
Fifth Floor	-	460.63
Sixth Floor	-	255.95
Head Room	41.61	-
Total	502.24	2559.1

Total FSI - 2559.1 x 2 = 5118.2

Proposed Boys Hostel Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	929.04
First Floor	-	929.04
Second Floor	-	929.04
Third Floor	-	929.04
Head Room	52.44	-
Total	52.44	3716.16

-5-

-5-

Proposed Boys Hostel Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	985.28
First Floor	-	985.28
Second Floor	-	985.28
Third Floor	-	985.28
Fourth Floor	-	985.28
Fifth Floor	-	985.28
Sixth Floor	-	985.28
Head Room	86.54	-
Total	86.54	6896.96

Proposed Girls Hostel Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	940.67
First Floor	-	940.67
Second Floor	-	940.67
Third Floor	-	940.67
Fourth Floor	-	940.67
Head Room	94.17	-
Total	94.17	4141.42

Proposed Girls Hostel Building (1 No.)

	<u>Non FSI</u>	<u>FSI</u>
	<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	985.28
First Floor	-	985.28
Second Floor	-	985.28
Third Floor	-	985.28
Fourth Floor	-	985.28
Head Room	127.44	-
Total	127.44	4776.88

-6-

Proposed Library Building (1 No.)

		<u>Non FSI</u>	<u>FSI</u>
		<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	-	2361.37
First Floor	-	-	1549.21
Second Floor	-	-	1549.21
Third Floor	-	-	1135.97
Head Room	-	82.91	-
Total	-	82.91	6595.76

Proposed Individual House Building (3 Nos.)

		<u>Non FSI</u>	<u>FSI</u>
		<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	-	150.68
First Floor	-	-	108.62
Head Room	-	17.90	-
Total	-	17.90	259.3

Total FSI - 259.3 x 3 = 777.9

Proposed Maintenance Office (1 No.)

		<u>Non FSI</u>	<u>FSI</u>
		<u>sq.m.</u>	<u>sq.m.</u>
Ground Floor	-	-	121.87
First Floor	-	-	121.87
Head Room	-	25.00	-
Total	-	25.00	243.73

OSR Provided = 15208.05 Sq.m.

மேற்கண்ட உத்தேச மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டுமானத்திற்கு மனை ஒப்புதல், நிபந்தனைகளுடன் கட்டிட அனுமதி, திட்ட அனுமதி வழங்க இசைவு அளிக்கப்படுகிறது.

ஒப்புதல் அளிக்கப்பட்ட கட்டிட வரைபடத்திற்கு க.வ/ந.உ.இ.எண்.44/2012 என எண்ணிட்டு அனுப்பப்படுகிறது.

-7-

சிறப்பு நிபந்தனைகள் :

1. EIA Clearance சான்று பெற்றுக் கொண்ட பின்னரே உள்ளாட்சியால் இறுதி ஒப்புதல் வழங்கப்பட வேண்டும்.
2. கட்டிட அனுமதிக்கு இசைவளிக்கப்பட்ட இடஅமைப்பு வரைபடத்தில் பொது உபயோக ஒதுக்கீடு திறவிடங்கள் மற்றும் அவற்றிற்கான அணுகுவழி ஆகியவற்றை தாமதமாக பத்திர பதிவு செய்து மனுதாரரால் சம்மந்தப்பட்ட உள்ளாட்சிக்கு ஒப்படைக்கப்பட வேண்டும். பத்திர நகல்கள் இவ்வலுவலகத்திற்கும், சம்மந்தப்பட்ட உள்ளூர் திட்டக் குழும அலுவலகத்திற்கு ஒருவார காலத்திற்குள் அனுப்புதல் வேண்டும்.
3. பொது ஒதுக்கீடு திறவிடங்கள் மற்றும் அதற்கான அணுகுவழி ஆகியவற்றை நிறுவனத்தினர், உள்ளாட்சியிடமிருந்து அனுமதி பெற்று பராமரிக்கப்பட வேண்டும்.
4. பொது ஒதுக்கீடு திறவிடங்கள் சம்மந்தப்பட்ட உள்ளாட்சி தாமதமாக பெற்றுக் கொண்டு அதன் விபரம் இவ்வலுவலகத்திற்கு தெரிவிக்க வேண்டும். இதனை சம்மந்தப்பட்ட உள்ளூர் திட்டக் குழும அலுவலகத்திற்கு உறுதி செய்து கொள்ள வேண்டும்.
5. புறவழி சாலையிலிருந்து தனியாருக்கு சொந்தமான (Private Land) இடத்திற்கு செல்லும் வகையில் அமைக்கப்பட்டுள்ள Internal access road-ம் 18மீட்டர் மற்றும் 12 மீட்டர்களை மாநகராட்சிக்கு ஒப்படைக்கப்பட வேண்டும்.

நிபந்தனைகள் :

- 1) உத்தேச மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோகக் கட்டுமானத்திற்கு Solar Water heating System அமைக்கப்பட வேண்டும்.
- 2) வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகனம் நிறுத்துமிடம் அந்த பயனுக்காகவே பயன்படுத்தப்பட வேண்டும்.
- 3) மனையில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படிபே நிலைநிறுத்தப்பட வேண்டும்.
- 4) தற்போது ஒப்புதல் பெறப்பட்ட வரைபடத்திற்கு மாறாக கட்டிடத்தில் எல்வித மாற்றமும் செய்தல் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால் இவ்வலுவலகத்தினர் முன்அனுமதி பெறப்பட வேண்டும்.
- 5) மழைநீர் சேகரிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல்துறை நான்:11.10.2002-ன்படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.
- 6) உத்தேச கட்டிடத்தில் இருந்து வெளியேறும் கழிவுநீர் தனியார் வாகனங்கள் மூலம் வெளியேற்றவும், உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இதர தேவைக்கான நீர் வசதிகள் ஆகியவை மனுதாரர் தனது சொந்த செலவில் செய்து தர வேண்டும்.
- 7) மனையில் அமையும் குடிநீர் மேல்நிலைத்தொட்டி மற்றும் கிணறு ஆகியவற்றுக்கு கொசு தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
- 8) உத்தேச கட்டுமானத்தில் விதிப்படித் தேவையான அளவுக்கு தீ தடுப்பு மற்றும் தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.
- 9) அரசாணை எண்.341/ந.நி. மற்றும் குடிநீர் வழங்கல் (ந.நி.1) துறை, நான்:3.11.04-ன்படி செப்டிக் டேங்க்கில் "U" Trap அமைத்தல் வேண்டும்.

-8-

- 10) சுற்றுச்சூழல் மற்றும் வனத்துறை அறிவிக்கையின்படி உத்தேச கட்டிடத்திற்கு FLY ASH BRICKS மற்றும் Materials பயன்படுத்தப்பட வேண்டும்.
- 11) அங்கீகரிக்கப்பட்ட வரைபடத்தின் நகல் (உண்மை நகல்) கட்டுமானங்கள் நடைபெறும்போது அவ்விடத்தில் அனைவருக்கும் தெரியும் வகையில் பலகையில் நிறுவப்பட்டிருக்க வேண்டும்.

முத்திரை இடப்பட்ட வரைபடங்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

பார்வை 4, 5 மற்றும் 6-ல் காணும் சுற்றறிக்கைகள் மற்றும் அரசாணையின்படி உரிய மனை ஒப்புதல்/உட்பிரிவு, நன்னிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிக் கட்டணம் உள்ளூர் திட்டக் குழுமத்தால் பெற்று இவ்வலுவலகத்திற்கு அனுப்பப்பட்ட பின்னர் திட்ட அனுமதி வழங்கப்படல் வேண்டும்.

மதுரை உள்ளூர் திட்டக் குழுமம், உறுப்பினர் செயலர்(பொ) அவர்கள் மேற்கொண்டு உத்திரவினை விண்ணப்பத்தாரருக்கு வழங்கும்படி கேட்டுக் கொள்ளப்படுகிறார்.

மனுதாரர் மேற்கொண்டு மதுரை உள்ளூர் திட்டக் குழுமம், உறுப்பினர் செயலர்(பொ) அவர்களை அணுகுமாறு தெரிவிக்கப்படுகிறார்.

ஒப்புதல் அளிக்கப்பட்ட உத்தரவு கடிதம் மற்றும் வரைபடங்கள் பெற்றுக் கொண்டதற்கான ஒப்புதல் சான்றினை அனுப்புமாறு மதுரை உள்ளூர் திட்டக் குழுமம், உறுப்பினர் செயலர்(பொ) அவர்கள் கேட்டுக் கொள்ளப்படுகிறார்.

இணைப்பு: மூன்று தொகுப்பு வரைபடங்கள்.

(ஓம்)/-ஆ.கார்த்திக்
நகர் ஊரமைப்பு ஆணையர்

பெறுநர் :

உறுப்பினர் செயலர்(பொ.),
மதுரை உள்ளூர் திட்டக் குழுமம்,
மதுரை.

நகல்:

1. தலைவர்,
சின்ன அனுப்பாண்டி ஊராட்சி,
மதுரை.
2. திரு முத்துராமலிங்கம்,
தலைவர்,
வேலம்மாள் கல்வி அறக்கட்டளை,
தூத்துக்குடி சுற்று சாலை,
அனுப்பாண்டி, மதுரை-9.
3. உதிரி-1 (கோப்புக்கு).

/ஆணைப்படி/அனுப்பப்படுகிறது/

நகர் ஊரமைப்பு உதவி இயக்குநர்

உறுப்பினர் செயலர் (பொ) மதுரை உள்ளூர் திட்டக்குழுமம், மதுரை
அவர்களின் செயல் முறை ஆணை

முன்னிலை: திரு.சி.பாஸ்கரத் தொண்டைமான்

ந.க.எண் 838/2011/மதி2

நாள்: 6.2012

பொருள்: நகர் ஊரமைப்பு - பல மாடிக் கட்டிடம் - மதுரை உள்ளூர் திட்டப் பகுதி - மதுரை மாவட்டம் மதுரை தெற்கு வட்டம் - மதுரை மாநகராட்சி அனுப்பாண்டி கிராமம் -சர்வே எண்கள் 61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 62/4, 5, 6, 7, 63/1, 3, 6, 9A, 9B, 9C, 10, 11, 64/1, 2, 3, 4, 6, 7A, 8B, 65/2, 8, 11, 12A, 12B, 13, 14A, 66/1, 4, 5, 70/1A, 1B, 2A, 2B, 4A, 6pt, 71/1, 2A, 2B, 3, 4A, 4B, 5, 6B1A, 6B1B, 6B2, 72/1, 2, 3A, 3B, 4A, 4B, 4C, 4D, 5, 6, 7, 8, 9A, 9B1, 9B2, 10, 11A, 11B, 12, 13, 73/3pt, 4Apt, 4B, 10pt, 11pt, 12pt, 13, 14pt, 80/3A, 5, 7pt, 8, 9, 10, 11, 19, 20A-ல் 151917.73 சதுர மீட்டர் பரப்பளவு மனையில் வேலம்மாள் மருத்துவகல்லூரி மருத்துவ மனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டுமானத்திற்கு திட்ட அனுமதி அளித்து உத்தரவிடுதல் தொடர்பாக.

- பார்வை:
1. மனுதாரர் திரு. M.V. முத்திராமலிங்கம், தலைவர், வேலம்மாள் கல்வி அறக்கட்டளை கடிதம் நாள் 7.4.2011, 26.5.2011, 18.8.2011, 30.11.2011, 14.2.2012, 22.3.2012 (ம) 28.3.2012.
 2. அரசாணை (நிலை) எண் 161 வீட்டுவசதி மற்றும் நகர்புற வளர்ச்சி துறை நாள் 9.9.2009.
 3. நகர் ஊரமைப்பு ஆணையர் சென்னை செயலாணை ந.க.எண் 28308/2011/சி.பி நாள் 21.02.2012.
 4. அரசு கடிதம் எண் 7969/UD4.1/2012-1 வீட்டுவசதி மற்றும் நகர்புற வளர்ச்சி துறை நாள் 22.6.2012.
 5. மதுரை மாநகராட்சி ஆணையர் (சுடுதல்) பொறுப்பு கடிதம் ந.க.எண் 28308/2011/சி.பி நாள் 21.02.2012.
 6. மதுரை மாநகராட்சி, ஆணையர். கடிதம் எண் மதி3/007174/2011 நாள் 29.3.12.

உத்தரவு:

மதுரை உள்ளூர் திட்டப் பகுதி, மதுரை மாநகராட்சி, மதுரை மாவட்டம், மதுரை தெற்கு வட்டம், அனுப்பாண்டி கிராமம், நில அளவை எண்கள் 61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, , 62/4, 5, 6, 7, 63/1, 3, 6, 9A, 9B, 9C, 10, 11, 64/1, 2, 3, 4, 6, 7A, 7B, 8B, 65/2, 8, 11, 12A, 12B, 13, 14A, 66/1, 4, 5, 70/1A, 1B, 2A, 2B, 4A, 6pt, 71/1, 2A, 2B, 3, 4A, 4B, 5, 6B1A, 6B1B, 6B2, 72/1, 2, 3A, 3B, 4A, 4B, 4C, 4D, 5, 6, 7, 8, 9A, 9B1, 9B2, 10, 11A, 11B, 12, 13, 73/3pt, 4Apt, 4B, 10pt, 11pt, 12pt, 13, 14pt, 80/3A, 5, 7pt, 8, 9, 10, 11, 19, 20A-ல் 151917.73 சதுர மீட்டர் பரப்பளவு கொண்ட மனைக்கு 1 முதல் 94 வரை என எல்லையிட்டு மனையிட ஒப்புதலும் அம்மனையில் கீழ்க்கண்ட பட்டியலில் குறிப்பிட்டவாறு கட்டிடம் கட்ட திட்ட அனுமதி வழங்கவும் பார்வை 3-ல் காணும் செயலாணையில் நகர் ஊரமைப்பு ஆணையர் அவர்களால் இசைவளிக்கப்பட்டுள்ளது.

Proposed Hospital Main Block (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Semi Basement Floor	-	-	2518.16
Ground Floor	-	-	14949.98
First Floor	-	-	14663.37
Second Floor	-	-	14276.57
Third Floor	-	-	14276.57
Head Room	-	960.29	-
Portico-1	-	-	152.43
Portico-2	-	-	605.605
Portico-3	-	-	152.43
Portico-4	-	-	268.76
Portico-5	-	-	268.76
Total	-	960.29	62,132.65

Proposed Institution Block (1 No)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	5525.36
First Floor	-	-	5525.36
Second Floor	-	-	5525.36
Third Floor	-	-	5525.36
Fourth Floor	-	-	1703.74
Head Room	-	117.32	-
Total	-	117.32	23805.18
Proposed Animal House Building (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	232.31
Head Room	-	15.85	-
Total	-	15.85	232.31

Proposed Mortuary House Building (1 No)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	423.50
Head Room	-	21.53	-
Total	-	21.53	423.50

Proposed Work Shop (1 No)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	328.05
Total	-	-	328.05

Proposed Dining & Kitchen Building (2 Nos.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	1844.08
First Floor	-	-	1736.81
Second Floor	-	-	1736.81
Third Floor	-	-	637.35
Head Room	-	37.33	-
Total	-	37.33	5955.03
Total FSI - 5955.03x2=11910.06			

Proposed Staff Quarters – Triple Bed Room (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Stilt Floor	-	721.98	-
First Floor	-	-	721.98
Second Floor	-	-	721.98
Third Floor	-	-	721.98
Fourth Floor	-	-	721.98
Fifth Floor	-	-	721.98
Sixth Floor	-	-	721.98
Seventh Floor	-	-	721.98
Head Room	-	36.40	-
Total		758.38	5053.86

Proposed Staff Quarters – Double Bed Room (3 Nos.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Stilt Floor	-	467.36	-
First Floor	-	-	467.36
Second Floor	-	-	467.36
Third Floor	-	-	467.36
Fourth Floor	-	-	467.36
Fifth Floor	-	-	467.36
Head Room	-	43.02	-
Total	-	510.36	2336.8
Total FSI -2336.8x3=7010.4			

Proposed Staff Quarters – Double Bed Room (2 Nos.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Stilt Floor	-	460.63	-
First Floor	-	-	460.63
Second Floor	-	-	460.63
Third Floor	-	-	460.63
Fourth Floor	-	-	460.63
Fifth Floor	-	-	460.63
Sixth Floor	-	-	255.95
Head Room	-	41.61	-
Total	-	502.24	2559.1
Total FSI-2559.1x2=5118.2			

Proposed Boys Hostel Building (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	929.04
First Floor	-	-	929.04
Second Floor	-	-	929.04
Third Floor	-	-	929.04
Head Room	-	52.44	-
Total	-	52.44	3716.16

Proposed Boys Hostel Building (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	985.28
First Floor	-	-	985.28
Second Floor	-	-	985.28
Third Floor	-	-	985.28
Fourth Floor	-	-	985.28
Fifth Floor	-	-	985.28
Sixth Floor	-	-	985.28
Head Room	-	86.54	-
Total	-	86.54	6896.96

Proposed Girls Hostel Building (1 No.)		<u>NON FSI</u> <u>sq.m</u>	<u>FSI</u> <u>sq.m</u>
Ground Floor	-	-	940.67
First Floor	-	-	940.67
Second Floor	-	-	940.67
Third Floor	-	-	940.67
Fourth Floor	-	-	378.74
Head Room	-	94.17	-
Total	-	94.17	4141.42

Proposed Girls Hostel Building (1 No.)		<u>NON FSI</u>	<u>FSI</u>
		sq.m	sq.m
Ground Floor	-	-	985.28
First Floor	-	-	985.28
Second Floor	-	-	985.28
Third Floor	-	-	985.28
Fourth Floor	-	-	835.76
Head Room	-	127.44	-
Total		127.44	4776.88

Proposed Library Building (1 No.)		<u>NON FSI</u>	<u>FSI</u>
		sq.m	sq.m
Ground Floor	-	-	2361.37
First Floor	-	-	1549.21
Second Floor	-	-	1549.21
Third Floor	-	-	1135.97
Head Room	-	82.91	-
Total		82.91	6595.76

Proposed Individual House Building (3 Nos.)		<u>NON FSI</u>	<u>FSI</u>
		sq.m	sq.m
Ground Floor	-	-	150.68
First Floor	-	-	108.62
Head Room	-	17.90	-
Total		17.90	259.3
Total FSI-259.3x3=777.9			

Proposed Maintenance Office (1 No.)		<u>NON FSI</u>	<u>FSI</u>
		sq.m	sq.m
Ground Floor	-	-	121.87
First Floor	-	-	121.87
Head Room	-	25.00	-
Total		25.00	241.73

OSR Provided = 15208.05 Sq.m

மேற்கண்ட உத்தேச மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி மையம் உபயோக பலமாடி கட்டிடத்திற்கு கீழ்க்காண் சிறப்பு நிபந்தனைகள் மற்றும் நிபந்தனைகளுடன் திட்ட அனுமதி வழங்க இசைவளித்தும் பார்வை 3-ல் கண்டுள்ள நகர் ஊரமைப்பு ஆணையர், சென்னை செயலாணையில் உத்திரவிடப்பட்டுள்ளது.

ஒப்புதல் அளிக்கப்பட்ட கட்டட வரைபடத்திற்கு க.வ./ந.ஊ.இ.எண்.44/2012 என எண்ணிடும் பெறப்பட்டுள்ளது.

நகர் ஊரமைப்பு ஆணையர் அவர்களின் செயலாணையில் உள்ள

சிறப்பு நிபந்தனைகள்:

1. EIA Clearance சான்று பெற்றுக்கொண்ட பின்னரே உள்ளாட்சியால் இறுதி ஒப்புதல் வழங்கப்பட வேண்டும்.
2. கட்டிட அனுமதிக்கு இசைவளிக்கப்பட்ட இட அமைப்பு வரைபடத்தில் பொது உபயோக ஒதுக்கீடு திறவிடங்கள் மற்றும் அவற்றிற்கான அணுகுவழி ஆகியவற்றை தானமாக பத்திர பதிவு செய்து மனுதாரரால் சம்பந்தப்பட்ட உள்ளாட்சிக்கு ஒப்படைக்கப்பட வேண்டும். பத்திர நகல்கள் இவ்வலுவலகத்திற்கும், சம்பந்தப்பட்ட உள்ளூர் திட்டக் குழு அலுவலகத்திற்கு ஒருவார காலத்திற்குள் அனுப்புதல் வேண்டும்.
3. பொது ஒதுக்கீடு திறவிடங்கள் மற்றும் அதற்கான அணுகுவழி ஆகியவற்றை நிறுவனத்தினர், உள்ளாட்சியிடமிருந்து அனுமதி பெற்று பராமரிக்கப்பட வேண்டும்.
4. பொது ஒதுக்கீடு திறவிடங்கள் சம்பந்தப்பட்ட உள்ளாட்சி தானமாக பெற்றுக்கொண்டு அதன் விபரம் இவ்வலுவலகத்திற்கு தெரிவிக்க வேண்டும். இதனை சம்பந்தப்பட்ட உள்ளூர் திட்டக் குழும அலுவலகத்திற்கு உறுதி செய்துகொள்ள வேண்டும்.
5. புறவழி சாலையிலிருந்து தனியாருக்கு சொந்தமான (Private Land) இடத்திற்கு செல்லும் வகையில் அமைக்கப்பட்டுள்ள Internal access road-mm 18மீட்டர் மற்றும் 12 மீட்டர்களை மாநகராட்சிக்கு ஒப்படைக்கப்பட வேண்டும்.

நகர் ஊரமைப்பு ஆணையர் அவர்களின் செயலாணையில் உள்ள

நிபந்தனைகள் :

1. உத்தேச மருத்துவக் கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோகக் கட்டுமானத்திற்கு Solar Water heating system அமைக்கப்பட வேண்டும்.
2. வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகனம் நிறுத்துமிடம் அந்த பயனுக்காகவே பயன்படுத்தப்பட வேண்டும்.
3. மனையில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படியே நிலைநிறுத்தப்பட வேண்டும்.
4. தற்போது ஒப்புதல் பெறப்பட்ட வரைபடத்திற்கு மாறாக கட்டிடத்தில் எவ்வித மாற்றமும் செய்தல் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால் இவ்வலுவலகத்தின் முன் அனுமதி பெறப்பட வேண்டும்.
5. மழைநீர் சேகரிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை நாள் 11.10.2002-ன் படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.
6. உத்தேச கட்டிடத்தில் இருந்து வெளியேறும் கழிவுநீர் தனியார் வாகனங்கள் மூலம் வெளியேற்றவும், உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இதர தேவைக்கான நீர் வசதிகள் ஆகியவை மனுதாரர் தனது சொந்தச் செலவில் செய்து தரவேண்டும்.
7. மனையில் அமையும் குடிநீர் மேல்நிலைத்தொட்டி மற்றும் கிணறு ஆகியவற்றுக்கு கொசு தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
8. உத்தேச கட்டுமானத்தில் விதிப்படித் தேவையான அளவுக்கு தீ தடுப்பு மற்றும் தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.
9. அரசாணை எண்.341/ந.நி மற்றும் குடிநீர் வழங்கல் (ந.நி.1) துறை, நாள் 03.11.04-ன் படி செப்டிக் டேங்கில் "U" Trap அமைத்தல் வேண்டும்.
10. சுற்றுச்சூழல் மற்றும் வனத்துறை அறிவிக்கையின் படி உத்தேச கட்டிடத்திற்கு Fly Ash Bricks மற்றும் Materials பயன்படுத்தப்பட வேண்டும்.
11. அங்கீகரிக்கப்பட்ட வரைபடத்தின் நகல் (உண்மை நகல்) கட்டுமானங்கள் நடைபெறும்போது அவ்விடத்தில் அனைவருக்கும் தெரியும் வகையில் பலகையில் நிறுவப்பட்டிருக்க வேண்டும்.

மனுதாரர் உரிய நன்னிலை வரியாக 1,75,500/- (ரூபாய் ஒரு லட்சத்து எழுபத்தி ஐந்தாயிரத்து ஐநூறு மட்டும்) அரசு கணக்கில் 28.3.2012 அன்று செலுத்தியுள்ளார். உள்ளூர் திட்டக்குழுமத்திற்கான அபிவிருத்தி வளர்ச்சிக் கட்டணமாக ரூ.8,53,500/- (ரூபாய் எட்டு லட்சத்து ஐம்பத்தி மூன்றாயிரத்து ஐநூறு மட்டும்) வரைவோலை மூலம் செலுத்தியுள்ளார்.

பார்வை 4-ல் கண்ட அரசாணையின்படி உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிக் கட்டணத் தொகை ரூ.3,57,91,000/- (ரூபாய் மூன்று கோடியே ஐம்பத்து ஏழு லட்சத்து தொன்னூற்று ஓராயிரம் மட்டும்.) அரசு கணக்கில் 28.3.2012 அன்று செலுத்தியுள்ளார்.

பார்வை 6-ல் காணும் மாநகராட்சி ஆணையர், அவர்களின் கடிதத்தில் நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் செயலாணையில் தெரிவிக்கப்பட்ட சிறப்பு நிபந்தனைகளின்படி வேலம்மாள் கல்வி அறக்கட்டளையில் இருந்து திறவிடம் (Open Space Reservation) மற்றும் அணுகுசாலை ஆகியவற்றை பெற்றுக் கொண்டு ஏற்றுக்கொள்ளப்பட்ட விபரம் தெரிவிக்கப்பட்டுள்ளது. இத்துடன் பதிவு செய்த தானப்பத்திரம் எண் 1872/2012/ நாள் 27.2.2012 -ன் நகல் மற்றும் வேலம்மாள் கல்வி அறக்கட்டளை தலைவர் அவர்கள் ஒப்படைப்பு செய்த திறவிடம் (ம) 18மீ, 12மீ சாலைகள் ஆகியவற்றை மதுரை மாநகராட்சி உதவி செயற்பொறியாளர்(திட்டம்) அவர்கள் 28.3.2012 அன்று பெற்றுக் கொண்டு அளித்த சான்றும் பெறப்பட்டுள்ளது.

எனவே பொருளில் கண்ட இடத்தில் கட்ட உத்தேசிக்கப்பட்டுள்ள மருத்துவக்கல்லூரி, மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டிடத்திற்கு தமிழ்நாடு நகர் ஊரமைப்பு சட்டம் 1971 பிரிவு 49-ன் படி திட்ட அனுமதி அளித்து உத்தரவிடப்படுகிறது. நகர் ஊரமைப்பு ஆணையர், செயலாணையில் விதிக்கப்பட்ட அனைத்து சிறப்பு நிபந்தனைகள் (ம) நிபந்தனைகள் இதற்குப் பொருந்தும்.

மருத்துவக் கல்லூரி கட்டிட வடிவமைப்பு வரைபடத்திற்கு திட்ட அனுமதி எண் 22/2012 என எண்ணிடப்பட்டுள்ளது.

திட்ட அனுமதி நாள் 29-6-2012

திட்ட அனுமதி முடிவுறும் நாள் 28 -6-2015

முத்திரையிடப்பட்ட வரைபடங்கள் இத்துடன் இணைந்து அனுப்பப்படுகிறது.

மனுதாரர் மேற்கொண்டு உத்தரவிடுவதாக மதுரை மாநகராட்சி ஆணையாளர் அவர்களை அணுகிட கேட்டுக் கொள்ளப்படுகிறார்.

மனுதாரருக்கு தொடர்ந்து உத்தரவினை வழங்கிட, மதுரை மாநகராட்சி ஆணையாளர் அவர்கள் கேட்டுக் கொள்ளப்படுகிறார்.

உறுப்பினர் செயலர்
மதுரை உள்ளூர் திட்டக்குழுமம்

4/7/2012

இணைப்பு:-

முத்திரையிடப்பட்ட வரைபடம் 2 தொகுப்பு

பெறுநர்:

ஆணையர்
மதுரை மாநகராட்சி
மதுரை

✓ நகல்:

திரு. முத்துராமலிங்கம்,
தலைவர்,
வேலம்மாள் கல்வி அறக்கட்டளை,
தூத்துக்குடி சுற்று சாலை
அனுப்பானடி,
மதுரை-9

மதுரை மாநகராட்சி
கிழக்கு மண்டலம்

கட்டிட அனுமதி உத்திரவு

க.அ.எண் : EE1/06421/12

உ.ஆணை எண் : EE1/715/12

நாள் : 03/08/2012

1971 ஆம் ஆண்டு மதுரை மாநகராட்சி சட்டம் 276 வது பிரிவின் கீழ் புத்தாக கட்டப்படும் கட்டிடத்தில் உரிமையாளரை வழங்குதல் சம்பந்தமாக

மதுரைநகரின் பெயர் : எம்.வி. முத்துராமலிங்கம் வேலம்மாள் கல்வி
தெருவின் பெயர் : குறக்கட்டளை தூத்துக்குடி கற்றுச்சாலை அனுப்பாண்டி
கதவு எண் : 0 நில அளவை எண் : 61,62,63,64,65, வட்டம் எண் : 50
மனு பெற்ற நாள் : 13/07/2012 66-76, 71, 72, 75, 76

புத்தாக கட்டப்படும் கட்டிடத்தின் பரப்பளவு

பாதாள அறை 2518.16 ச.மீ, தரைத்தளம் 32875.43 ச.மீ, மீதளம் 29232.86 ச.மீ,
2ம் தளம் 28621.09 ச.மீ, 3ம் தளம் 27065.4 ச.மீ, 4ம் தளம் 6686.46 ச.மீ,
5ம் தளம் 2974.19 ச.மீ, 6ம் தளம் 2006.23 ச.மீ, 7ம் தளம் 808.52 ச.மீ, 8ம் தளம் 36.4 ச.மீ
செலுத்தப்பட்ட கட்டணங்களின் விபரம் பின் வருமாறு

	தொகை ரூ.	பற்றுச் சீட்டு எண்
உரிமையாளரைக் கட்டணம்	7109854.00	6162330
கட்டிட பொருள் சேமிப்புக் கட்டணம்	7109854.00	6162330
கட்டிடம் இடிபதற்கான கட்டணம்		
சேவைக் கட்டணம்	1000.00	6162330
பாதாளச் சாக்கடை பங்களிப்பு தொகை	475000.00	6317533
சாலை அழகுப்புக் கட்டணம்	0.00	
உள் கட்டணம் அபிவிருத்திக் கட்டணம்	3333333.33	35-391000 - 178500
அலாதக கட்டணம்	73540.00	6162331
	தொகை ரூ.	காசோலை எண்
உள்ளுரித்த குழாய் அபிவிருத்திக் கட்டணம்	100.00	312342
தொழிலாளர் நலநிதி கட்டணம்	2137500.00	418150
	நாள்	13/07/2012

உத்திரவு

இதில் கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி கோரிய கட்டிட வேலைகளுக்கு இத்துடன் இணைக்கப்பட்டுள்ள வரைவு த்தின் படி / மாறுதல் செய்துள்ள வரைவு த்தின் படி உரிமையாளரை வழங்கப்படுகிறது.

அனுமதி நாள் முதல் ஆறு மாதத்திற்குள் கட்டிட வேலை ஆரம்பிக்கப்பட வேண்டும். இந்த அனுமதி பிறப்பித்த நாள் முதல் ஓராண்டு காலத்திற்கு அமுலிலிருக்கும்.

அனுமதி பிறப்பித்த நாள் முதல் இரண்டாண்டுக்குள் கட்டிட வேலை முடிக்கப்பட வேண்டும்.

அரசாணை எண் 140 (நா.நி.மாற்று) நாள் 11.10.2002 ன் படி மசூரீன் சேமிப்பு கட்டணம் படி மாற்றம் த்தில் கட்டியுள்ளவாறு அமைக்கப்பட வேண்டும்.

சிறப்பு நிபந்தனைகள்

பெறுவர் :

திரு/ திருமதி : எம்.வி. முத்துராமலிங்கம் வேலம்மாள் கல்வி
குறக்கட்டளை தூத்துக்குடி கற்றுச்சாலை அனுப்பாண்டி
மதுரை

நகல்: நகலளவடி ஆய்வளி - கட்டிடம் கட்டி முடிக்கப்பட்ட தேதியை தெரிவிக்க.

நகல்: வருவாய் ஆய்வளி - கட்டிடம் கட்டி முடிக்கப்பட்ட பின்னர் கட்டிடத்திற்கு வரிவிதித்து வரிவிதிப்பு மனைகளை தொழிலிக்க.

நகல்: வருவாய் பிரிவு எழுத்தர்



THE TAMIL NADU Dr. M.G.R. MEDICAL UNIVERSITY

No.69, ANNA SALAI, GUINDY, CHENNAI - 600 032.

Website : www.tnmgrmu.ac.in

E-mail : mail@tnmgrmu.ac.in

Phone : 22353574, 22353576 - 79, 22301760 - 63, 22353094

Fax : 91-44-22353698

**Dr.K. SIVASANGEETHA, M.D.,
REGISTRAR (FAC)**

Affln.III(3)/45333/2012

Dated: 26.09.2012

To
The Chairman,
Velammal Educational Trust,
Velammal Village,
Madurai - Tuticorin Ring Road,
Anuppanadi,
Madurai - 625 009.

Sir,

Sub: Affiliation - The Tamil Nadu Dr.M.G.R. Medical University, Chennai -
- MBBS Degree Course - Proposed to start a new medical College -
Velammal Medical College Hospital & Research Institute at Velammal
Village, Madurai - Issue of Letter of Consent of Affiliation - Reg.

- Ref: 1.Lr.No.07/VMCH/2012 dated 10.09.2012 & 11.09.2012 from the
Chairman, Velammal Educational Trust, Velammal Village, Madurai.
2.Lr.No.08/VMCH/2012 dated 11.09.2012 from the Dean, Velammal
Medical College Hospital and Research Institute, Madurai-625 009.
3.Essentiality Certificate No: Letter(D)No:1001, dated 24.09.2012 from
the Health and Family Welfare (MCA.2) Department.
4. Inspection Report dated 25.09.2012.

I am to enclose herewith the "Letter of Consent of Affiliation" in Form No: 3 as prescribed by the Medical Council of India, New Delhi for establishing a new Medical College in the name and style of Velammal Medical College Hospital and Research Institute, Madurai with an annual intake of 150 seats in first MBBS Degree Course.

The Chairman, Velammal Educational Trust, Velammal Village, Madurai is informed that their proposed new Medical College should not be started and also prospectus for MBBS Degree Course should not be published in any form till the Government of India, New Delhi conveys its final approval and the University grants Provisional Affiliation for the establishment of a new Medical College at Velammal Village, Madurai.

-2-

Further, it is also informed that the "Letter of Consent of Affiliation" issued to the Trust does not confer any right on the Chairman, Velammal Educational Trust, Velammal Village, Madurai to admit students in the proposed new "Velammal Medical College Hospital and Research Institute, Madurai" till the approval of the Government of India, New Delhi and Provisional Affiliation of this University are granted, and that this Letter is issued only for a specific purpose of enabling the Trust to apply to the Government of India, New Delhi for their approval.

Encl.: Form -3

Polyetha
26/1/12
REGISTRAR (F&C)

11/26/12

Copy to:

1. The Director of Medical Education,
162, Periyar EVR High Road,
Kilpauk, Chennai - 600 010.
2. The Secretary to Government,
Health and Family Welfare Department,
Fort St. George, Chennai - 600 009.
3. The Additional Director of Medical
Education and Secretary,
Selection Committee,
162, Periyar EVR High Road,
Kilpauk, Chennai - 600 010.
4. The Secretary to Government,
Government of India,
Ministry of Health and Family Welfare,
New Delhi - 110 011.
5. The Medical Council of India,
Pocket 14, Sector - 8,
DWARKA, New Delhi - 110 077.

for information.

FORM - 3

THE TAMILNADU DR. M.C.R. MEDICAL UNIVERSITY,
CHENNAI - 600 012.

Place : Chennai.
 Dated : 26.09.2012.

COUNCIL OF REGULATION

On the basis of the report of the Local Inquiry Committee, the Tamilnadu Dr. M.C.R. Medical University, Chennai - 600 012 has agreed, in principle, to start a Postgraduate Medical College, at Pehnamoor Medical College Hospital and Research Institute in addition to the existing Veeramani International Post-Graduate Village, Chennai for starting of MBBS Degree Course with an annual intake of 150 seats subject to the grant of permission by the Government of India, Ministry of Health and Family Welfare, New Delhi under Section 10 (A) of the Indian Medical Council Act, 1956 (102 of 1956).

26 SEP 2012

[Signature]
 REGISTRAR (HAC)

[Signature]
 26/9/12

भारतीय वैर न्यायिक

दस
रुपये

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RUPEES

Rs.10

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INDIA NON JUDICIAL

தமிழ்நாடு தமில்நாடு TAMIL NADU

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50AA 086484

V. குரோமர் தார்க்குரளர்

RAMKY MADURAI

R.O.C. No: 5907/B1/2008-2.

5/24 AGREEMENT OF SERVICE

சந்திரமே, 2013

6 FEB 2013



This agreement is entered into on the 25 (day) of January (Month) of 2013

Between

M/s. Ramky Energy and Environment Ltd, functioning at Plot No.4, Friends Street, S.S.Colony 5th Street, Madurai-625010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH

INSTITUTE MADURAI - TUTICORIN RING ROAD

SINTHAMANI MADURAI - 625009

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).

2. Whereas VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE is a hospital having THREE HUNDRED (300 Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.


for Velammal Medical College Hospital & Research Institute

Chairman

[Handwritten signature]

3. The VELAMMAL MEDICAL COLLEGE & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs. 1000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs. 5.00 / bed / day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELAMMAL MEDICAL COLLEGE & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL. § Declaration signed
6. REAEL & TNPCB will make periodic inspections of the VELAMMAL MEDICAL COLLEGE HOSPITAL regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall inform REAEL, and the same shall be cleared within the next 24 hours.
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital &
Research Institute


Chairman



14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
22. REAEL & VELAMMAL MEDICAL College Hospital ~~Practical Institute~~ hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
23. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

Authorized Signatory

FOR REAEL

Authorized Signatory

DR. H.MALLESHAPPA,I.F.S.,
MEMBER SECRETARY



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY,
TAMILNADU,
3rd Floor, PanagalMaaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

BYRPA

Letter No. SEIAA/TN/F.518/EC/ 8(a)/143/2012 dt: 17.04.2013.

To

The Chairman,
M/s. Velammal Education Trust,
Velammal Village, Madurai – Tuticorin Ring Road,
Anuppanadi,
Madurai - 9.

Sir,

Sub: SEIAA, TN - Environmental Clearance - Proposed construction of Medical College – "VELAMMAL MEDICAL COLLEGE & HOSPITAL", S.F No 61/1,61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6[P], 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3[P], 73/4A[P], 73/4B, 73/10[P], 73/11[P], 73/12[P], 73/13, 73/14[P], 80/3A, 80/5, 80/7[P], 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29 Anuppanadi village, Madurai South Taluk, Madurai District – Issued – Regarding

This has reference to your application dated 26.11.2012 submitted to the State Level Environment Impact Assessment Authority, Tamil Nadu seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006, as amended.

It is noted, interalia that the project proposal involves to construct Hospital Main Block- E+G+3 floors - 1 no, No of beds in hospital – 900, Institute Block - G+4 floors- 1 no, Animal House Building - G floor - 1 no, Mortuary Building - G floor- 1 no, Work shop- G floor - 1 no, Dining & Kitchen Building - G + 3 floors – 2 nos, Staff Quarters 3 BHK - Stilt + 7 floors - 1 no, Staff Quarters 2

BHK - Stilt + 5 floors - 3 nos, Staff Quarters 2 BHK - Stilt + 6 floors - 2 nos, Boys Hostel - G + 3 floors - 1 no, Boys Hostel - G + 6 floors - 1 no, Girls Hostel - G + 4 floors - 1 no, Girls Hostel - G + 4 floors - 1 no, Library Building - G + 3 floors - 1 no, Individual House - G + 1 floors - 3 no, Maintenance Office - G + 1 floors - 1 no. The area of the plot is 151,605.36 m² and the built up area is 1,43,163.015 m². The parking area as per report is 39194.13 m² and green belt area is 28504.79 m² (site green belt area).

Daily fresh water requirement for the project will be 622.13 KLD, which will be met from the Madurai Corporation source. Out of which 499.42 KLD will be used for the Hospital, Institution, Workshop and mortuary & maintenance staff purposes and 122.71 KLD for staff quarters & hostels. The sewage generated after treatment will be 472 KLD out of which 100 KLD will be utilized for gardening & 372 KLD will be utilized for HVAC.

Solid Waste generation has been projected as 1789 Kgs/day out of which 674 kgs/day of Biodegradable waste, 60 Kg/day of Organic sludge generation from STP will be treated through Organic waste convertor, 825 kgs/day of Non-Biodegradable / recyclable waste will be handed over to authorized vendors and 230 Kg/day of Biomedical waste will be sent to Ramky Energy & Environment Ltd. as reported.

The power required will be of 8870 KVA with backup power of 1250 KVA DG set: 2 nos. with 9.5 m stack height from ground level (each), 625 KVA DG set: 4 nos. with 7.5 m stack height from ground level (each), 180 KVA DG set: 1 no. with 6 m stack height from ground level & 100 KVA DG set: 1 no. with 5 m stack height from ground level.

The total cost of the project is about Rs. 139.4 Crores.

The project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexures, and the additional clarifications furnished by the proponent, the SEAC vide Item No. 38.08 in its 38th meeting conducted on 22nd March, 2013 and recommended to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu vide Item No.69-4 in its meeting held on 17.04.2013 and the proposal was discussed in detail and decided to issue EC. Accordingly, the SEIAA hereby accords Environmental Clearance to the above project under the

provisions of EIA Notification dated 14th September, 2006 as amended, with validity for five years from the date of issue of EC, subject to the condition that and strict compliance of the terms and conditions stipulated below:

SPECIFIC CONDITIONS

Construction Phase

- i) "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.
- ii) The entire water requirement during construction phase shall be met from Madurai Corporation as committed.
- iii) All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
- iv) A First Aid Room shall be provided in the project site during the entire construction phase of the project.
- v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- vi) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- vii) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.
- viii) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.
- ix) Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.

- x) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.
- xi) Low Sulphur Diesel shall be used for the operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- xii) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- xiii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase.
- xiv) Fly- Ash bricks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 as amended.
- xv) Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain their quality.
- xvi) Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- xviii) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.
- xix) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

- xx) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- xxi) Adequate measures to reduce air and noise pollution during construction shall be adopted, conforming to norms prescribed by the TNPCB on noise limits.
- xxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- xxiii) The Project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.
- xxiv) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- xxv) Proper approach road for fire-fighting vehicles and for rescue operations in the event of emergency shall be made.
- xxvi) Design of buildings should be in conformity with the Seismic Zone Classifications.
- xxvii) All ECBC norms have to be adopted.
- xxviii) The proponent should also ensure to keep necessary road width as per O.M. dated 7.2.12 of MOEF, GOI, New Delhi with respect to high rise buildings.
- xxix) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxx) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

Operation Phase

- i) The entire water requirement during operation phase shall be met from Madurai Corporation after getting permission as committed scientifically throughout the period of operation.
- ii) The Proponent as committed shall utilize 100 KLD of treated sewage water green belt development usage and 372 KLD for HVAC purposes throughout the period of operation.
- iii) The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
- iv) The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation / ponding.
- v) The proponent shall ensure that rain water collected from the covered roof of the buildings, etc shall be scientifically harvested so as to ensure the maximum beneficiation of rain water harvesting.
- vi) Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.
- vii) The Biodegradable solid waste and STP sludge generated from the project activity shall be disposed through Organic waste convertor, Non - Biodegradable solid waste from the project activity shall be disposed through authorized vendors and biomedical waste shall be sent to Ramky Energy & Environment Ltd. as committed, and as per the prescribed method of collection and segregation at source etc.
- viii) The biodegradable municipal solid waste and STP sludge generated shall be treated through organic waste convertor and the manure shall be used as compost for green belt development/ avenue plantation as committed.

- ix) A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines.
- x) The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.
- xi) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
- xii) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.
- xiii) Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.
- xiv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- xv) Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.
- xvi) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- xvii) The Proponent shall install two STP units of bar screen chamber, collection tank, Aeration tank, clarifier, Pressure sand filter, Activated carbon filter, UV & UF systems, treated water tank, sludge drying beds and filter water tank as committed (Capacity of 400 KLD & 100 KLD) with laundry waste treatment set up units of collection tank, Neutralization tank and Flocculator and Biomedical waste treatment set up of collection tank, Disinfection tank and Flocculator and

operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.

- xviii) It is the sole responsibility of the proponent to utilize 372 KLD of treated sewage for HVAC purposes and biomedical waste shall be sent to Ramky Energy & Environment Ltd throughout the period of operation as committed.
- xix) It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
- xx) No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.
- xxi) Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.
- xxii) The e waste generated should be collected and disposed to a nearby authorized e-waste centre as per e waste (Management & Handling), Rules 2011.
- xxiii) To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.
- xxiv) A terrace garden (40% of roof top area) over a possible larger space shall be developed and maintained continuously by the proponent.

GENERAL CONDITIONS

- i) It is mandatory for the Project proponent to furnish to the SEIAA, Half yearly compliance report in Hard and Soft copies on 1st June and 1st December of each calendar year in respect of the conditions stipulated in the prior Environmental Clearance.
- ii) In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained.
- iii) A copy of the clearance letter shall be sent by the proponent to the

Commissioner of Corporation/ municipalities/ executive officers of town panchayat / Block development officers of panchayat union whichever is applicable and the Local NGO, if any, from whom suggestions /representations, if any, have been received while processing the proposal. The clearance letter shall also be put on the website of the Proponent.

- iv) The SEIAA reserves the right to add additional safeguard measures subsequently, if non compliance of EC conditions are found and to take action, including revoking of this Environmental Clearance as the case may be.
- v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
- vi) The project authorities should advertise with basic details at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN and a copy of the same should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Bangalore.
- vii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining Environmental Clearance, and for any other action resulting in violation of any condition stipulated in the Environmental Clearance.
- viii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Bengaluru, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely, SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or

critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

- ix) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- x) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xi) The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii) The project proponent shall submit six - monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.
- xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xvi) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xv) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental

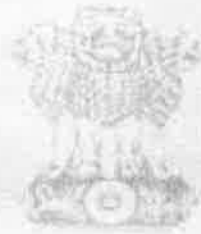
Clearance.

- xvi) The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
- xvii) The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xviii) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xix) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.
- xx) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy to:-

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,

76. Mount Salai, Guindy, Chennai-600 032.
4. The CCF, Regional Office, Ministry of Environment & Forest (SZ),
Kendriya Sadan, IV floor, E&F wings, 17th Main Road,
Koramangala II Block, Bangalore - 560034.
 5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
 6. The Commissioner, Madurai Corporation, Madurai.
 7. Stock File.



SEIAA
TN

Phone: 25367035, 25367035, 25367036
 Fax: 25367035, 25367035, 25367036
 Telegrams: MCI DC/NC/IND, New Delhi-75
 E-mail: mci@bol.net.in
 Website: www.mci.org.in



Office - 14, Sector - 8,
 Dwarka Phase - I,
 New Delhi - 110027

भारतीय आयुर्विज्ञान परिषद्
 MEDICAL COUNCIL OF INDIA

No. MCI-34(41)(E-44)/2013-Med/

Date: 10/07/13

LETTER OF PERMISSION

The Chairman,
 Velammal Educational Trust,
 Velammal Village,
 Madurai- Indicorin Ring Road,
 Ammapanadi,
 Madurai - 625009 (Tamil Nadu)

Ph.: 0452-2698971, 2698972, 0452-2510000; Fax: 0452-2510010
 E-mail: vetmadurai@velammaltrust.com; info@velammalmedicalcollege.edu.in

Subject: Establishment of New Medical College at Madurai, Tamil Nadu by Velammal Educational Trust, Madurai, Tamil Nadu u/s 10A of the IMC Act, 1956 for the academic year 2013-14.

Sir/ Madam,

In continuation to this Council's Letter of Intent dated 28/06/2013 and with reference to your letter dated 29/06/2013, I am directed to convey the approval of the Board of Governors for establishment of new medical college at Madurai, Tamil Nadu in the name and style of "Velammal Medical College, Hospital and Research Institute, Madurai" by Velammal Educational Trust, Madurai, Tamil Nadu with an annual intake of 150 (One Hundred and Fifty) students with prospective effect (i.e) from the academic year 2013-14 u/s 10A of the IMC Act, 1956, as amended.

This permission of the Board of Governors, Medical Council of India for establishment of new medical college and admission of students is initially for a period of one year. It will be renewed on yearly basis on verification of achievements of annual target set out in the project report. This process of annual renewal of permission will continue till such time the establishment of medical college and expansion of hospital facilities are completed as per the norms of Medical Council of India.

In addition to above, this is further to inform you that while making admissions of your college to MBBS course it shall be ensured that:

- (i) No admission is permitted beyond the sanctioned intake capacity;
- (ii) Selection of Students to the Medical College is in accordance with the requirements laid down in the Graduate Medical Education Regulations, 1997;
- (iii) The admission process for the academic year 2013-14 has to be completed in accordance with the time schedule indicated in the Graduate Medical Education Regulation, 1997, as amended. No admission is permitted beyond the cut-off date.

It shall be incumbent upon the Medical College that the information relating to admissions should be submitted within a fortnight of closure of admissions to the Council. Any failure to submit the information within this time limit would be construed that the admissions in the College were not in accordance with the statutory requirements, thereby enabling the Council to proceed in accordance with law against the College.

Contd./-

Phone : 25367033, 25367035, 25367036
 टेलीफोन : 25367033, 25367035, 25367036
 Telegrams : MEDCONIND, New Delhi-75
 टेलीग्राम : मेडिकल काउंसिल ऑफ इंडिया
 Fax : 0091-11-25367021
 ई-मेल : mci@bol.net.in
 Website : www.mciindia.org



पता : डा. प्रसाद 8
 प्रवेश द्वार 1
 डा. प्रसाद नगर
 Pocket-14, Sector-8,
 Dwarka Phase - 1
 New Delhi-110077

भारतीय आयुर्विज्ञान परिषद् MEDICAL COUNCIL OF INDIA

I am further directed to inform that you and your institution are fully responsible to fulfill and maintain norms including the infrastructure both physical and human resource, teaching faculty and clinical material, etc. throughout the academic year, as stipulated in Regulation of Medical Council of India. In case false/wrong declaration or fabricated documents have been used for procuring permission of the Board of Governors and the said misconduct is brought to notice or comes to the knowledge of MCI at any stage during the current academic year, your institution is not liable to be considered for renewal of permission for the next academic year and this letter of permission is also liable to be revoked for current academic year. Besides, MCI is entitled to take all such measures against you and your college, institution as permissible under the law.

The college shall not admit more than one batch of students against this letter of permission. The college shall also apply to Medical Council of India for renewal of permission well before the commencement of next academic session. While applying for such renewal, the achievements in terms of infrastructure, staff and equipments as spell out in the time-bound action plan and as per the norms by Medical Council of India, must be clearly indicated. The next batch of students shall not be admitted unless renewal of permission is granted by the Board of Governors, Medical Council of India.

Yours faithfully,

[Dr. P. PRASANNARAJ]
 ADDITIONAL SECRETARY

Endst.No.MCI-34(41)(E-44)/2013-Med/

Date: -

Copy forwarded for information to:-

1. The Dean/ Principal, Velammal Medical College, Hospital and Research Institute, Velammal Village - Tutocorin Ring Road, Madurai-625009 (Tamil Nadu); Ph.: 0452-2510276; Fax: 0452-2510010; E-mail: info@velammalmedicalcollege.edu.in
2. The Chief Secretary (Health & FW), Department of Health & Family Welfare, Government of Tamil Nadu, 4th Floor, Fort St. George, Secretariat, Chennai - 600009, Tamil Nadu; Ph. 044-25671875, 25665671; Fax: 044-25671253; E-mail: htysec@ggnul.org
3. The Director Medical Education, 162, Poonamallee High Road, Chennai-600010, Tamil Nadu.
4. The Registrar, the Tamil Nadu Dr. M.G.R. Medical University, Post Bag No. 1200, No. 69, Anna Salai, Guindy, Chennai-600032
5. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, New Delhi-110011.
6. Computer Section, Medical Council of India, New Delhi in reference to CIC order dated 28/12/2011 for further necessary action.

[Dr. P. PRASANNARAJ]
 ADDITIONAL SECRETARY

File No. U-12012/781/2014- ME (P-II)
 Government of India
 Ministry of Health and Family Welfare
 (Medical Education Policy – II)

Nirman Bhawan, New Delhi,
 Dated the 4th July, 2014

To:

The Principal/Dean,
Velammal Medical College Hospital & Research Institute
 Velammal Village, Madurai – Tuticorin Ring Road, Anuppanadi,
 Madurai, Tamil Nadu

Subject: Renewal of permission for **2nd Batch** of MBBS course with **150** seats u/s 10(A) of the IMC Act, 1956 at **Velammal Medical College Hospital & Research Institute, Madurai** for the academic year 2014-15.

Sir/Madam,

I am directed to refer to MCI's letter no.MCI-34(41)(R-61)/2014-Med./114821 dated **14.06.14** and to convey the approval of the Central Government for renewal of permission for admission **2nd batch** of students in MBBS course with **150** seats **Velammal Medical College Hospital & Research Institute, Madurai** for the academic year 2014-15 under Section 10 (A) of the IMC Act, 1956, as amended from time to time.

In addition to the above, this is further to inform you that while making admission of your college to MBBS course it shall be ensured that:

- (i) No admission is permitted beyond the sanctioned intake capacity;
- (ii) Selection of Students to the Medical College is in accordance with the requirements laid down in the Graduate Medical Education regulations, 1997;
- (iii) The admission process for the academic year 2014-15 has to be completed in accordance with the time schedule indicated in the Graduate Medical Education Regulation, 1997, as amended. No admission is permitted beyond the cut-off date.
- (iv) The permission is valid for one year and for admitting only one batch of students during the academic session 2014-15. The next batch of students in MBBS course will be admitted in the college only after renewal of Central Government permission.

It shall be incumbent upon the Medical College that the information relating to admission should be submitted within a fortnight of closure of admission to the Council. Any failure to submit the information within this time limit would be construed that the admission in the College were not in accordance with the statutory requirements, thereby enabling the Council to proceed in accordance with law against the college.

I am further directed to inform that you and your institution are fully responsible to fulfil and maintain norms including the infrastructure both physical and human resource, teaching

faculty and clinical material, etc, throughout the academic year, as stipulated in Regulation of Medical Council of India. In case false/wrong declaration or fabricated documents have been used for procuring permission of the Central Government and the said misconduct is brought to notice or comes to the knowledge of the Central Government MCI at any stage during the current academic year, your institution is not liable to be considered for renewal of permission for the next year and this renewal of permission is also liable to be revoked for current academic year. Besides, MCI and Central Government are entitled to take all such measures against you and your college/institution as permissible under the law.

5. Please acknowledge the receipt of letter.

Yours faithfully,

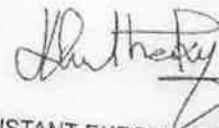
(Amit Biswas)
CPIO & Under Secretary to the Govt. of India
Tel: 011-23061120

Copy to:

1. The Secretary, Medical Education, Department of Health & Family Welfare, Govt. of Tamil Nadu
2. The Secretary, Medical Council of India, Pocket-14, Sector-8, Dwarka, New Delhi-77
3. The Registrar, The Tamilnadu Dr. MGR Medical University, Chennai, 69, Anna Salai, Guindy, Chennai, Tamil Nadu 600032
4. The Director, Medical Education, Government of Tamil Nadu
5. The ADG (ME), Dte.GHS, Nirman Bhawan, New Delhi

CERTIFICATE

This is to certify that the Velammal Medical College Hospital & Research Institute at "Velammal Village", Madurai – Tuticorin Ring Road, Anuppanadi, Madurai – 625 009. Has been completed in all respects and it is fit for occupation.

 5/10/13

ASSISTANT EXECUTIVE ENGINEER
(PLANNING)
MADURAI CORPORATION, ZONE-3
MADURAI

TAMIL NADU POLLUTION CONTROL BOARD
FORM-II

Application for consent under section 25/25 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No.
61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2, etc,
Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [c] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address :
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit :
- [a] Survey No/TS No : 61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2,64/3,64/4,64/6,64/7A,64/7B,64/8B,65/2,65/8A,65/11,65/12A,65/12B,65/13,65/14A,66/1,66/4,66/5,70/1A,70/1B,70/2A,70/2B,70/4A,70/6(P),71/1,71/2A,71/2B,71/3,71/4A,71/4B,71/5,71/6B1A,71/6B1B,71/6B2,72/1,72/2,72/3A,72/3B,72/4A,72/4B,72/4C,72/4D,72/5,72/6,72/7,72/8,72/9A,72/9B2,72/10,72/11A,72/11B,72/12,72/13,73/3(P),73/4A(P),73/4B,73/10(P),73/11(P),73/12(P),73/13,73/14(P),80/3A,80/5,80/1/7(P),80/8,80/9,80/10,80/11,80/19 and 80/20A
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.95
- [b] Build up area : 1.49

[c] Solid waste Storage/Disposal area : 0.06

[d] Green Belt/Irrigation area : 0.5

[e] Vacant area {a-(b+c+d)} : 0.9

6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a Hospital	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %
2.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
By Products				
1.	Nil	0	--	--
Intermediate Products				

9. Manufacturing Process :

This is a hospital.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (outside premises)	Madurai Corporation	622.13

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	600.0
3.	WC-III: Process (Easily Bio degradable)	22.13
4.	WC-IV: Process (Not easily Bio degradable)	0.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :452.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Domestic	452.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 20.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Lab Washing & Laundry Washing	20.0

12. Details of Sewage/effluent treatment plant

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Sewage Treatment Plant I (400 KLD)	1	---
2.	Collection Tank	1	15.0 x 8.0 x 3.0
3.	Aeration Tank	1	13.0 x 5.0 x 3.5
4.	Clarifier Tank	1	6.0 dia x 2.5 hgt
5.	Clarified Water Tank	1	10.0 x 4.0 x 2.5
6.	Treated Water Tank	1	10.0 x 4.0 x 2.5
7.	Sludge Drying Beds	6	3.0 x 3.0 x 1.0
8.	Pressure Sand Filter	1	1.6 dia x 2.3 hgt
9.	Activated Carbon Filter	1	1.6 dia x 2.0 hgt
10.	Sludge Pump	1	20 KLH @ 15 m
11.	Disinfection System	1	0-5 LPH @ 5 kg/sq.cm

b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	For Bio Medical Waste		---
2.	Collection Tank	1	2.5 x 2.5 x 2.0
3.	Dis Infection Tank	1	3.0 dia x 1.5 hgt
4.	Sludge Drying Beds	1	1.5 x 1.5 x 1.2
5.	For Laundry Waste		---
6.	Collection Tank	1	4.0 x 4.0 x 2.0
7.	Neutralization Tank	1	3.0 dia x 1.5 hgt
8.	Sludge Drying Bed	1	1.5 x 1.5 x 1.2

13. Details of sewage/trade effluent disposal

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage 1	100.0	On land for gardening
2.	Sewage 2	352.0	Utilized for HVAC

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent - 1	10.0	STP - 1
2.	Trade Effluent - 2	10.0	STP - 1

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Bio Medical Waste	230	Kgs/Day	Common Facility	50
2.	Biodegradable Waste	674	Kgs/Day	Used as Manure	250
3.	Non Biodegradable Waste	825	Kgs/Day	Disposed through Authorized	250
4.	Sludge from STP	60	Kgs/Day	Used as Manure	50

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 10.96

17. No. of Employees working per day (including contract workers) : 550

18. Date of commissioning : 01/06/2013

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

20. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

- [b] Distance from the site in Kms :
21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source :
- [b] Distance (in meters) :
22. [a] Land use classification of the site : Institutional use Zone
- [b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
6. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
7. Details of Material balance for each products and process. (Attached)
8. Ground water clearance obtained from the competent Authority (If applicable). (Attached)
9. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
10. Building Plan (Attached)
11. Fire NOC (Attached)

12. NOC from Public Health Department (Attached)
13. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
14. Consent fee under Water and Air Acts payable to the Board. (Attached)
15. Commitment letter for Organic Waste Converter (Attached)
16. Piezometric well layout (Attached)
17. Building Approval (Attached)
18. Reply for Query (Attached)
19. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
20. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
21. DD for arrears fees (Attached)
22. Annexure I (Attached)
23. Covering letter for DD (Attached)
24. Additional Demand Draft (Attached)
25. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
26. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
27. Reply for Query dated 12.04.2017 (Attached)
28. Additional Demand Draft rev (Attached)
29. Covering letter for DD rev (Attached)
30. Details of Water Balance and wastewater balance for process. (Attached)
31. Request Letter (Attached)
32. Request Letter rev (Attached)
33. Request letter revised (Attached)
34. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
35. Additional Demand draft - II (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 807 29102013
D D M M Y Y Y Y

ANUPPANADI
Indian Overseas Bank DD No. 890861110
2545-0-0

भुगतान करने वाले को या उनके आदेश पर
On Demand pay TAMILNADU POLLUTION CONTROL BOARD**** Or Order

रुपये Ninety Two Thousand Eight Hundred Sixty only
Rupees

ए.सी. टाइटल
CT TT OL TL

प्रेषणकर्ता
Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

प्राप्त मूल्य के बदले अदा करी
for value received **92860.00
ANUPPANADI Br. -2545

सेवा में
To Indian Overseas Bank
"CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप जाँच डिजिट
Code No. E.C.Type Check Digit

C. ALWAR A 877
प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

0861110 000020000 16

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 812 29102013
D D M M Y Y Y Y

ANUPPANADI
Indian Overseas Bank DD No. 890861127
2545-0-0

भुगतान करने वाले को या उनके आदेश पर
On Demand pay TAMILNADU POLLUTION CONTROL BOARD**** Or Order

रुपये One Thousand Five Hundred only
Rupees

ए.सी. टाइटल
CT TT OL TL

प्रेषणकर्ता
Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

प्राप्त मूल्य के बदले अदा करी
for value received **1500.00
ANUPPANADI Br. -2545

सेवा में
To Indian Overseas Bank
"CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप जाँच डिजिट
Code No. E.C.Type Check Digit

C. ALWAR A 877
प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

0861127 000020000 16

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 803 18112013
D D M M Y Y Y Y

ANUPPANADI
Indian Overseas Bank DD No. 890861497
2545-0-0

भुगतान करने वाले को या उनके आदेश पर
On Demand pay TAMILNADU POLLUTION CONTROL BOARD**** Or Order

रुपये Five Lac Twenty Five Thousand Five Hundred Eighty only
Rupees

ए.सी. टाइटल
CT TT OL TL

प्रेषणकर्ता
Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

प्राप्त मूल्य के बदले अदा करी
for value received **525580.00
ANUPPANADI Br. -2545

सेवा में
To Indian Overseas Bank
"CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप जाँच डिजिट
Code No. E.C.Type Check Digit

C. ALWAR A 877
प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

0861497 000020000 16

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कवल तान महान क तलए वध VALID FOR THREE MONTHS ONLY



इण्डियन ओवरसीज़ बैंक Indian Overseas Bank DD No. 890861497

CS: 803 18112013 DDMMYYYY

ANUPPANADI 2545-0-0

भोगि जानेपर On Demand pay TAMILNADU POLLUTION CONTROL BOARD****

को या उनके आदेश पर Or Order

रुपये Five Lac Twenty Five Thousand Five Hundred Eighty only Rupees

प्राप्त मूल्य के बदले अदा करी for value received *525580.00 ANUPPANADI Br. -2545

एह वह एला ग
OT TT OL LL

प्रेषणकर्ता "VELAMMAL MEDICAL COLLEGE HOSPI" Remitted by

सेवा में इण्डियन ओवरसीज़ बैंक To Indian Overseas Bank "CBO-MADURAI"



C. ALWAR A 877

Handwritten signatures: C. Alwar, A 877

कोड नं. 858-0-8 Code No.

ई.सी.टाइप E.C.Type

जाँच डिजिट Check Digit

प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES न.ह.में S.S.No. Please sign above

⑈086149⑈ 000020000⑈

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Add: SHAM... Bank charges

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8
7
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2
1



MILNADU 17 30AA 008691

T. Subramanian
 97, Lakshmi Nagar Road, Madurai
 Madurai-625009. **AGREEMENT OF SERVICE**
 Phone No: 6246152193-3123-12-03

RETEL

4872
 3/17/2013

This agreement is entered into on the 17 (day) of January Month of 2013.

Between

M/s. Ramky Energy and Environment Ltd., functioning at Plot No.2, Duraisamy Nagar Extension, Beside Udaya Apartments, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN RING ROAD SINTHAMANI MADURAI-625009

M/s.

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centres, Labs, Dental Clinics, Blood Bank...).
- Whereas VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE is a hospital having Three hundred (300 Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

[Signature]
 Chairman



3. The VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs.1000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HICE to be complied with the above said rules, on a "user-pay-principle" at Rs5/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the HOSPITAL & RESEARCH INSTITUTE regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
10. The HICE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELAMMAL MEDICAL COLLEGE shall inform REAEL and the same shall be cleared within the next 24 hours. HOSPITAL & RESEARCH INSTITUTE
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital & Research Institute

[Handwritten Signature]

Chairman



M.V.MUTHURAMALINGAM
Chairman



Ref: VMCH&RI/TNPCB/2014/1402/1

Date: 14/02/2014

To,

**The District Environmental Engineer
Tamil Nadu Pollution Control Board
Kappalur
Madurai - 625008**

Sir,

Sub: VET- Velammal Medical College Hospital and Research Institute,
Velammal Village- Madurai. Additional Particulars-Certain Clarifications
Submitted-Reg.

Ref : Memo No.TNPCB/BMWM/003260/MDU/RL/2014. Dt.4/2/2014
with reference to the above, the following details are submitted for kind
perusal and approval.

1. The copy of renewal agreement executed between Velammal Medical College Hospital & Research Institute and Ramky Energy and Environment Ltd. Madurai is appended herewith
2. Presently the total number of beds in use is 300 only. But provisions and facilities have been done to accommodate 900 beds in the 5th year (1st & 2nd year 300 beds, 3rd year 415 beds, 4th year 600 beds and 5th year (final year) 900 beds). As the existing bed is 300 only, the agreement has been made for 300 beds. However, it is assured that subsequent agreement will be made as per the actual enhancement of beds
3. Hence, it has been requested approval for 900 beds since all provisions and facilities have been done.
4. It is requested that necessary approval may please be accorded for 900 beds.

Thanking You,

Yours faithfully


CHAIRMAN

Encl: Copy of renewal agreement.

o/c



TAMIL NADU POLLUTION CONTROL BOARD

From

Tmt. M.Vijayalakshmi, M.E.,MBA.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Kappalur
Madurai 625 008

To

The Chairman
M/s.Velammal Medical College
Hospital & Research Institute,
Velammal Village,
Madurai - Tutucorin Ring Road,
Madurai.

Lr.No.DEE/MDU / F.1821/RL/MDUSouth/2013 dated:- 17.02.2014

Sir,

Sub: TNPC Board – O/o.DEE, Madurai M/s. Velammal
Medical College Hospital & Research Institute,
Anupanadi Village, Madurai South Taluk, Madurai
District – Certain clarification - Called for –
Regarding.

Ref: 1.Your application under Water & Air Act
Dated:- 02.01.2014
2. Inspection of your unit on 13.02.2014

-o-

I invite your kind attention to the reference cited above, wherein in the application it was mentioned as the total No of beds on the hospital is 900 Nos/bet in the agreement made with the BMW common facility M/s.Ramkey Energy and Environment Ltd as 300 beds and the agreement made with the facility has expired. *(Renewal done)*

Hence I request you to clarify the above variation & produce the valid agreement with the common facility immediately to this office.

The receipt of this Letter shall be acknowledged.

G. Srinivasan 17/2/14

DISTRICT ENVIRONMENTAL ENGINEER
TNPC BOARD, MADURAI

96
C-010
ally

உறுப்பினர் செயலர் (பொ), மதுரை உள்ளூர் திட்டக்குழுமம், மதுரை அவர்களின்
செயல்முறை ஆணை
முன்னிலை : திரு ச.சங்கரமூர்த்தி பி.இ.,

ந.க.எண். 1181/2014/மதி 2

நாள் : 26.9.14

பொருள் : கட்டிட/திட்ட அனுமதி - பலமாடி கட்டிடம் - மதுரை உள்ளூர் திட்டப்பகுதி/மாநகராட்சி - மதுரை தெற்கு வட்டம் - அனுப்பாடி கிராமம், சர்வே எண்கள் 61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10; 62/4, 5, 6, 7; 63/1, 3, 6, 9A, 9B, 9C, 10, 11; 64/1, 2, 3, 4, 6, 7A, 7B, 8B; 65/2, 8, 11, 12A, 12B, 13, 14A; 66/1, 4, 5; 70/1A, 1B, 2A, 2B, 4A, 6pt; 71/1, 2A, 2B, 3, 4A, 4B, 5, 6B1A, 6B1B, 6B2; 72/1, 2, 3A, 3B, 4A, 4B, 4C, 4D, 5, 6, 7, 8, 9A, 9B1, 9B2, 10, 11A, 11B, 12, 13; 73/3pt, 4Apt, 4B, 10pt, 11pt, 12pt, 13, 14pt; 80/3A, 5, 7pt, 8, 9, 10, 11, 19, 20A; - ல் 151917.73 சதுரமீட்டர் பரப்பளவிற்கு மனை ஒப்புதல் மற்றும் அதில் உத்தேசித்த கட்டுமானங்களுக்கு ஒப்புதல் வழங்கப்பட்டதில் தற்பொழுது கூடுதலாக சேர்க்கப்பட்டுள்ள சர்வே எண்கள் 64/5, 71/6A, 81/9pt -ல் 5750 ச.மீ மனை ஒப்புதல் - ஏற்கனவே ஒப்புதல் அளிக்கப்பட்ட Hospital கட்டிடத்தில் கூடுதலாக 4-ம் மற்றும் 5-ம் தளங்கள், Staff Quarters உத்தேசம் வேலம்மாள் மருத்துவக் கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டுமானத்திற்கு திட்ட அனுமதி வழங்குதல் - குறித்து.

- பார்வை :
- 1) நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் செயலாணை கடிதம் ந.க.எண் 12947/2013/சிபி நாள் 8.13.
 - 2) மனுதாரர் திரு. M.V. முத்துராமலிங்கம், M/s வேலம்மாள் கல்வி அறக்கட்டளை என்பவரது விண்ணப்பம் நாள் 13.6.13.
 - 3) இவ்வலுவலக கடிதம் இதே எண் நாள் 21.6.13.
 - 4) நகர் ஊரமைப்பு ஆணையர், அவர்களின் செயலாணை எண் 28308/11/சிபி நாள் 21.2.12.
 - 5) இவ்வலுவலக செயலாணை ந.க.எண் 838/2011/மதி2 நாள் 29.6.12 (திட்ட அனுமதி எண் 22/2012)
 - 6) நகர் ஊரமைப்பு ஆணையர், கோப்பு எண் 2840/13/சிபி, பலமாடி கமிட்டி கூட்டம் நாள் 23.7.13.
 - 7) அரசாணை (நிலை) எண் 161, வீட்டுவசதி (ம) நகர்ப்புற வளர்ச்சித் துறை நாள் 26.6.2013.
 - 8) அரசாணை(நிலை) எண். 86 வீட்டுவசதி (ம) நகர்ப்புற வளர்ச்சி துறை நாள். 28.3.2012.
 - 9) நகர் ஊரமைப்பு ஆணையர் சென்னை அவர்களின் சுற்றறிக்கை ந.க.எண் 7486/09/பிஏ2 நாள் 16.4.2009.
 - 10) நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் சுற்றறிக்கை ந.க.எண் 21075/09/பிஏ1 நாள் 04.4.2012.
 - 11) Chairman/State Level Environment Impact Assessment Authority D.O.Letter NO.SEIAATN/General/12 dated 07.2.12.
 - 12) இவ்வலுவலக கடிதம் இதே எண் நாள் 13.9.12 (ம) 23.9.14.
 - 13) மனுதாரர் கடிதம் நாள் 22.9.13. (ம) 25.9.14.
 - 14) மதுரை உள்ளூர் திட்டக்குழுமம் தீர்மானம் எண் 45 நாள் 3.7.2013.

உத்தரவு:

மதுரை உள்ளூர் திட்டப்பகுதி/மாநகராட்சி. மதுரை தெற்கு வட்டம். அனுப்பாண்டி கிராமம். சர்வே எண்கள் 61/1, 2, 3, 4, 5, 6, 7, 8, 9, 10; 62/4, 5, 6, 7; 63/1, 3, 6, 9A, 9B, 9C, 10, 11; 64/1, 2, 3, 4, 6, 7A, 7B, 8B; 65/2, 8, 11, 12A, 12B, 13, 14A; 66/1, 4, 5; 70/1A, 1B, 2A, 2B, 4A, 6pt; 71/1, 2A, 2B, 3, 4A, 4B, 5, 6B1A, 6B1B, 6B2 72/1, 2, 3A, 3B, 4A, 4B, 4C, 4D, 5, 6, 7, 8, 9A, 9B1, 9B2, 10, 11A, 11B, 12, 13; 73/3pt, 4Apt, 4B, 10pt, 11pt, 12pt, 13, 14pt; 80/3A, 5, 7pt, 8, 9, 10, 11, 19, 20A; - ல் 151917.73 சதுரமீட்டர் பரப்பளவிற்கு 1 முதல் 94 வரை என எல்லையிட்டு மணையிட ஒப்புதலும் அதில் உத்தேசித்த Hospital Block, Institution Block, Animal House Building, Mortuary building, Work Shop, Dining & Kitchen Building, Staff Quarters, Boys Hostel Girls Hostel, Library Building, Individual House Building, Maintenance office building உத்தேச கட்டுமானங்களுக்கு பார்வை 4-ல் கண்ட நகர் ஊரமைப்பு ஆணையர், அவர்களின் செயலாணையில் ஒப்புதல் வழங்கப்பட்டு பார்வை 5-ல் கண்டுள்ளபடி திட்ட அனுமதி வழங்கப்பட்டதில் தற்பொழுது மேற்கண்ட மணையிடத்தில் கூடுதலாக சேர்க்கப்பட்டுள்ள சர்வே எண்கள் 64/5, 71/6A, 81/9pt-ல் 5750 சதுர மீட்டர் பரப்பளவு மனைக்கு A முதல் C வரை D முதல் G வரை என எல்லையிட்டு மணையிட ஒப்புதலும் மொத்தம் 157667.73 சதுரமீட்டர் மணையிடத்தில் ஏற்கனவே ஒப்புதல் அளிக்கப்பட்ட Hospital உத்தேசத்தில் கூடுதலாக 4-ம் மற்றும் 5-ம் தளங்கள் மற்றும் Staff Quarters உத்தேசத்திற்கு

Area Statement**Hospital Block : Additional Floors**

Details	FSI (area in sq.m)
Fourth Floor	14276.57 sq.m
Fifth Floor	13501.08 sq.m

Staff Quarters.

Ground Floor	311.00 sq.m
First Floor	311.00 sq.m
Second Floor	311.00 sq.m
Third Floor	311.00 sq.m

Terrace

OSR = 15208.05 sq.m already handed over.

OSR = 566.95 Sq.m to be handed over.

Total OSR Area = 15775.00 Sq.m

மேற்கண்ட உத்தேச மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம் உபயோக கட்டுமானத்திற்கு மனை ஒப்புதல் சிறப்பு நிபந்தனைகள் மற்றும் நிபந்தனைகளுடன் திட்ட அனுமதி வழங்க பார்வை 1-ல் காண் செயலாணையில் இசைவு அளிக்கப்பட்டு ஒப்புதல் அளிக்கப்பட்ட கட்டிட வரைபடத்திற்கு க.வ./ந.உ.இ.எண்/193/2013 என எண்ணிட்டு அனுப்பப்பட்டுள்ளது.

சிறப்பு நிபந்தனைகள்.

- 1) "நகர் ஊரமைப்புத் துறை சட்டப்பூர்வமாக தொழில்நுட்ப அனுமதி / திட்ட அனுமதி அளிப்பதன் மூலம் விண்ணப்பதாரரின் பேரில் உள்ள நில உரிமையை உறுதிப்படுத்தவில்லை. தொழில் நுட்ப அனுமதி திட்ட அனுமதி அளிப்பதற்கு முன்பு விண்ணப்பதாரரின் விண்ணப்பத்துடன் சமர்ப்பித்த ஆவணங்களில் (கிரையப்பத்திரம், குத்தகை பத்திரம், பட்டா, தானப்பத்திரம் பொது அதிகார பத்திரம் மேலும் பல) விண்ணப்பதாரர் வடாட்சி செய்ய உரிமையுள்ளதா என்று மட்டுமே சரிபார்க்கப்படுகிறது. அதன் மூலம் முதற்கட்டமாக விண்ணப்பதாரருக்கு வடாட்சி செய்ய உரிமை உள்ளதா என்று பார்க்கப்படுகிறது.

சொத்தினை வாங்க விரும்பும் எந்த நபரும், விண்ணப்பதாரருக்கு சொத்தின் மீது உள்ள உரிமையை தனியாக உறுதிப்படுத்திக் கொள்ள வேண்டும். மேலும் அதன் மேல் வேறு யாரேனும் தனி நபர் உரிமை கோரினால் அவர்கள் அதனை பொருத்தமான தகுதியுள்ள நீதிமன்றத்தின் முன் தீர்த்துக் கொள்ளலாம். இதனை முடிவு செய்ய நகர் ஊரமைப்புத் துறை பொருத்தமான அமைப்பு அல்ல."

- 2) The Project Proponent / Applicant shall not commence any activity, excepting fencing of the site and construction of temporary shed for guard, without obtaining Environmental Clearance under the EIA Notification, 2006 from the State Level Environment Impact Assessment Authority or the Ministry of Environment and Forests, Government of India, as applicable to the Project, as per the threshold limits. Any violation from the above requirement is liable for action under section 19 of the Environment (Protection) Act, 1986.
- 3) கட்டிட அனுமதிக்கு இசைவளிக்கப்பட்ட இட அமைப்பு வரைபடத்தில் கண்டுள்ள பொது உபயோக ஒதுக்கீடு திறவிடத்தினை தானமாக பத்திர பதிவு செய்து மனுதாரரால் சம்மந்தப்பட்ட உள்ளாட்சிக்கு ஒப்படைக்க வேண்டும். பத்திர நகல்கள் இவ்வலுவலகத்திற்கும், சம்மந்தப்பட்ட அலுவலகத்திற்கு ஒரு வார காலத்திற்குள் அனுப்புதல் வேண்டும்.
- 4) பொது ஒதுக்கீடு திறவிடத்தினை நிறுவனத்தினர் உள்ளாட்சியிடமிருந்து அனுமதி பெற்று பராமரிக்க வேண்டும்.
- 5) பொது ஒதுக்கீடு திறவிடங்களை சம்பந்தப்பட்ட உள்ளாட்சி தானமாக பெற்றுக் கொண்டு அதன் விபரம் இவ்வலுவலகத்திற்கு தெரிவிக்க வேண்டும். இதனை சம்பந்தப்பட்ட அலுவலகம் உறுதி செய்து கொள்ள வேண்டும்.
- 6) It is the responsibility of the builders to ensure safe bearing capacity of the soil and adequacy of the foundations.

- 7) மத்திய மற்றும் மாநில அரசு துறையிடமிருந்து பெறப்பட்ட தடையின்மை சான்றிதழில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை அனைத்தும் கண்டிப்பாக நிவர்த்தி செய்யப்பட வேண்டும்.
- 8) " Planning Permission is issued in accordance with the Provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural Stability aspects including the safety during the construction which are covered under the Building Rules under the Local Bodies Act. Planning Permissions is issued subject to the condition that the applicant/developer and also the architects/Licensed Surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction"
- 9) To obtain consent from Tamil Nadu Pollution Control Board under Section 25 of the water Act 1974 for discharge of Sewage.

நிபந்தனைகள் :

- 1) உத்தேச மருத்துவ கல்லூரி மருத்துவமனை மற்றும் ஆராய்ச்சி நிலையம், உபயோகக் கட்டுமானத்திற்கு "Solar Water heating system" அமைக்கப்பட வேண்டும்.
- 2) வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகன நிறுத்துமிடம் அந்த பயனுக்காகவே பயன்படுத்தப்பட வேண்டும்.
- 3) மனையில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படியே நிலை நிறுத்தப்பட வேண்டும்.
- 4) தற்போது ஒப்புதல் பெறப்பட்ட வரைபடத்திற்கு மாறாக கட்டிடத்தில் எவ்வித மாற்றமும் செய்தல் கூடாது. மாற்றங்கள் ஏதேனும் செய்வதாக இருந்தால், இவ்வலுவலகத்தின் முன் அனுமதி பெறப்பட வேண்டும்.
- 5) மழைநீர் சேகரிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138 நகராட்சி நிர்வாகம் (ம) குடிநீர் வழங்கல் துறை நாள் 11.10.2002ன்படி கட்டிடத்தில் செயல்படுத்த வேண்டும்.
- 5) உத்தேச கட்டிடத்தில் இருந்து வெளியேறும் கழிவுநீர் தனியார் வாகனங்கள் மூலம் வெளியேற்றவும். உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இதர தேவைக்கான நீர் வசதிகள் ஆகியவை மனுதாரர் தனது சொந்த செலவில் செய்து தர வேண்டும்.
- 7) மனையில் அமையும் குடிநீர் மேல்நிலைத்தொட்டி மற்றும் கிணறு ஆகியவற்றிற்கு கொசு தடுப்பு சாதனம் பொருத்தப்பட வேண்டும்.
- 8) உத்தேச கட்டுமானத்தில் விதிப்படித் தேவையான அளவுக்கு தீ தடுப்பு மற்றும் தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.
- 9) அரசாணை எண்.341, ந.நி (ம) கு.வ. (நநி) துறை நாள் 3.11.04-ன்படி செப்டிக் டாங்கில் 'U' Trap அமைத்தல் வேண்டும்.

/5/

- 10) சுற்றுச்சூழல் மற்றும் வனத்துறை அறிவிக்கையின்படி உத்தேச கட்டிடத்திற்கு Fly ash Bricks மற்றும் Materials பயன்படுத்தப்பட வேண்டும்.
- 11) அங்கீகரிக்கப்பட்ட வரைபடத்தின் நகல் (உண்மை நகல்) கட்டுமானங்கள் நடைபெறும் போது அவ்விடத்தில் அனைவருக்கும் தெரியும்படி குறைந்தபட்ச அளவு 60 செ.மீ X 120 செ.மீ அளவில் பலகையில் நிறுவப்பட்டிருக்க வேண்டும்.

மனுதாரர் உரிய நன்னிலை வரியாக ரூ.53,700/- (ரூபாய் ஐம்பத்தி மூன்றாயிரத்து எழுநூறு மட்டும்) அரசுக் கணக்கில் செலுத்தியுள்ளார். மதுரை உள்நூர் திட்டக்குழுமத்திற்கு வளர்ச்சிக் கட்டணமாக ரூ.2,78,700/- (ரூபாய் இரண்டு இலட்சத்து எழுத்தி எட்டாயிரத்து எழுநூறு மட்டும்) செலுத்தியுள்ளார்.

பார்வை 3-ல் காணும் அரசாணையின்படி உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிக் கட்டணத்தொகை ரூ.1,15,91,000/- ரூபாய் ஒரு கோடியே பதினைந்து இலட்சத்து தொண்ணூற்று ஒன்றாயிரம் மட்டும்) அரசு கணக்கில் செலுத்தியுள்ளார்.


மேற்கண்ட உத்தேச பலகுடியிருப்பு கட்டிடத்திற்குரிய வடிவமைப்பு வரைபடத்திற்கு திட்ட அனுமதி எண். 45/2014 என எண்ணிடப்பட்டுள்ளது.

திட்ட அனுமதி நாள் - .09.2014.
திட்ட அனுமதி முடிவுறும் நாள் - .09.2017.

முத்திரையிடப்பட்ட வரைபடங்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

மனுதாரர் மேற்கொண்டு உத்தரவிற்காக மதுரை மாநகராட்சி ஆணையாளரை அணுகிட கேட்டுக் கொள்ளப்படுகிறார்.

மனுதாரருக்கு தொடர்ந்து உத்திரவினை வழங்கிட மதுரை மாநகராட்சி ஆணையாளர் அவர்கள் கேட்டுக் கொள்ளப்படுகிறார்.


உறுப்பினர் செயலர்
மதுரை உள்நூர் திட்டக்குழுமம்.

இணைப்பு

- 1) முத்திரையிடப்பட்ட வரைபடம் 2 தொகுப்பு.
- 2) Quarterly submission Certificate & Completion Certificate தொடர்பான சான்று படிவங்கள்.

பெறுநர்

ஆணையாளர்,
மதுரை மாநகராட்சி.

நகல்

திரு. M.V. முத்துராமலிங்கம் (ம) இருவர்.

வேலம்மாள் கல்வி அறக்கட்டளை.

தூத்துக்குடி சுற்றுச்சாலை.

அனுப்பானடி.

மதுரை -9.



3478
TAMIL NADU

29AA 717648

V. குனசெகரன்
Ramsky
Madurai

5/215 AGREEMENT OF SERVICE

This agreement is entered into on the 03 (day) of January (Month) of 2015.



Between

M/s. Ramsky Energy and Environment Ltd., functioning at Plot No.2, Duraisamy Nagar Extension, Beside Udaya Apartments, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmchar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And
M/s. VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN ROAD, SINTHAMANI, MADURAI - 62500

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
- Whereas VELAMMAL MEDICAL COLLEGE & RESEARCH INSTITUTE is a hospital having FOUR HUNDRED (400) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

Chairman



3. The VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs6.50/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the HOSPITAL & RESEARCH INSTITUTE regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELANMAL MEDICAL COLLEGE shall inform REAEL and the same shall be cleared within the next 24 hours. HOSPITAL & RESEARCH INSTITUTE
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

(Signature)
Chairman

Chairman



14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
22. REAEL & VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
23. Agreement can be terminated by giving one month notice by both the parties.

~~For HCE~~ Hospital & Research Institute
 FOR HCE
 Chairman

Authorized Signatory

FOR REAEL
 Authorized Signatory



TAMILNADU POLLUTION CONTROL BOARD

From

Tmt. M. Vijayalakshmi, M.E., MBA.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Kappalur
Madurai 625 008

To

The Chariman,
M/s. Velammal Medical College and
Research Institute,
Velammal Village,
Madurai-Tuticorin Ring Road,
Anuppanadi,
Madurai-9

Sir,

Letter No. F.MDU-1821/RL/DEE/TNPCB/MDU/2015 dated: 18.12.2015

Sub: TNPCB - O/o. DEE, Madurai - Contravention of section 25 of the Water (P&CP) Act, 1974 as amended in 1988 - Show cause notice issued - reg.

Ref: 1. Your application for consent under Water & Air Acts dated: 02.01.2014
2. Board's Memo No: TNPCB/BMW/003213/RL/MDU/2014 dated: 15.05.2014.
3. Board's Letter No: TNPCB/BMWM/003213/MDU/RL/2014 dated: 05.12.2014
4. Hon'ble NGT Court Case in application No.130 of 2015.

I am to inform that, The Tamil Nadu Pollution Control Board enforces the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the Air (Prevention and Control of Pollution) Act, 1981 as amended, Bio-Medical Waste (Management & Handling) Rules, 1998 as amended and the Environment (protection) Act, 1986 as amended and the relevant rules framed there under.

As Per Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended, no person shall without the previous consent of the state Board, establish (or) take any steps to establish any Industry, operation (or) process (or) any treatment and disposal system (or) an extension (or) addition thereto which is likely to discharge sewage or trade effluent into any stream (or) well (or) sewer (or) on land. As per sub section (2) of Section 25 of the said Act, an application for consent of the State Board under sub-section(1) shall be made in such form contain such particulars and shall be accompanied by such fees as may be prescribed.

Mr. Manivannan Selvaraj

please send me one copy of the TNPCB Board approval letter available in the file to submit a reply.

Also as per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, no person shall without the previous consent of the state Board, establish or operate an industrial plant/Hospitals in air pollution control area. The Government of Tamil Nadu vide G.O.No.4 E & F department dated 28.9.1983 have declared entire State as Air Pollution Control Area.

As such the Health Care Establishments/Hospitals have to apply for consent of the Tamil Nadu pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended & the Air (Prevention and Control of Pollution) Act, 1981 as amended for the generation of sewage and trade effluent from laboratories and letting out emission from diesel generator sets which needs treatment to meet the standards before let out. The treatment system should be monitored by the Tamil Nadu Pollution Control Board.

Further as per the Bio-medical Waste (Management & Handling) Rules, 1998, every occupier of an institution generating, collecting, receiving, storing, transporting, treating, disposing and/ or handling bio-medical waste in any other manner, except such occupier of clinics, dispensaries, pathological laboratories, blood banks providing treatment/ service to the less than 1000 (one thousands) patients per month, shall make an application in Form I to the Tamil Nadu Pollution Control Board for grant of authorization.

The application filed by your unit is returned vide Board's letter dated: 05.12.2014 but till date you have not taken any steps to resubmit the application for obtaining the consent of TNPCB.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why not to issue directions under Section 33-A of the Water (P&CP) Act 1974 as amended in 1988 for closure of the unit, stoppage of power supply, water supply etc.

It is informed that non receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.

(6. 2014) 18/12/15

DISTRICT ENVIRONMENTAL ENGINEER
TNPC BOARD, MADURAI

(Signature)
18/12/15



Sir,

Letter No. F.MDU-1821/RL/DEE/TNPCB/MDU/2015 dated: 18.12.2015

Sub: TNPCB - O/o. DEE, Madurai - Contravention of section 25 of the Water (P&CP) Act, 1974 as attended in 1988 — Show cause notice issued —reg.

- Ref:
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 - 3. Board's Letter No: TNPCB/BMW/003213/MDU/RL/2014 dated: 15.05.2014
 - 4. Madurai Memo No: ...



தமிழ்நாடு தமிழ்நாடு TAMIL NADU

T. குணசேகரன்

முத்திரைத்தாள் விற்பனையாளர்

97, பன்னையன் நகர், மதுரை-625010

காளவாசல், மதுரை-625010

சா.ந.எண்: 6246/02/93-3/23-12-93

19

42AA 530929

AGREEMENT OF SERVICE

This agreement is entered into on the 23rd (day) of January (Month) of 2016.

Between

M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s. VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN RING ROAD, SINTHAMANI MADURAI-625009

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
- Whereas VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE is a hospital having FOUR HUNDRED (400) Nos beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Gov't. of India.

For Velanmal Medical College Hospital & Research Institute

Chairman



Or. N. N. N.

COLLEGE & RESEARCH INSTITUTE

3. The VELANNAL MEDICAL who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs.6.50/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELANNAL MEDICAL COLLEGE shall pay 45 day's charges, as advance to the REAEL. HOSPITAL & RESEARCH INSTITUTE
6. REAEL & TNPCB will make periodic inspections of the VELANNAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers. (Bags cost Rs.4, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELANNAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELANNAL MEDICAL COLLEGE shall inform REAEL and the same shall be cleared within the next 24 hours. HOSPITAL & RESEARCH INSTITUTE
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13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital &
Research Institute

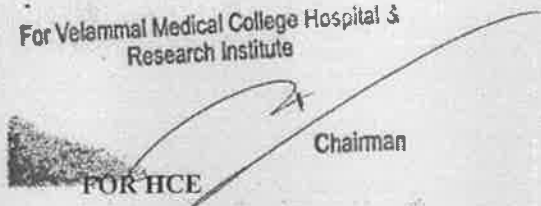

Chairman



G. Mohan

14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
22. REAEL & ~~VELAMMAL MEDICAL COLLEGE~~ ^{HOSPITAL & RESEARCH INSTITUTE} hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
23. Agreement can be terminated by giving one month notice by both the parties.

For Velammal Medical College Hospital &
Research Institute


Chairman

FOR HCE

Authorized Signatory





TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru. T.S.Kumaravel, ME, MBA.,
District Environmental Engineer (i/c),
Tamil Nadu Pollution Control Board,
Kappalur
Madurai 625 008.

To
M/s. Velammal Medical College Hospital And
Vellammal Village,
Madurai-Tuticorin Ring Road,
Anuppanadi
Madurai-9

H. original file

M. S. S. / 21/5/16

Lr. No. TNPCB/BMW/MDU/F. 1821/2016 dated : 19.05.2016

Sir,

Sub: TNPCB - Biomedical Waste Management Rules, 2016 – Duties of the occupier – To comply with the said Rules and to furnish time bound action plan - Reg.

Ref: Biomedical Waste Management Rules 2016 notification dated 28th March 2016

Your kind attention is invited to the reference cited wherein Ministry of Environment, Forest and Climate Change, Government of India has notified the Biomedical Waste Management Rules 2016 dated 28.03.2016. These rules apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs. In this regard, you are hereby informed to take necessary action for the following:

As per the Rule (4) of the said Rules, the duties of the occupier of health care facilities have been prescribed and you are kindly requested to strictly adhere to the occupier's duties and responsibilities as per the said Rules.

It is notified that the health care facilities shall establish bar coding for handling of bio- medical waste; phase out use of chlorinated plastic bags, gloves and blood bags; ensure segregation, pre-treatment or neutralisation of liquid chemical waste; ensure treatment and disposal of liquid waste as per Water (P&CP) Act, 1974; provide training to all its health care workers and others; ensure occupational safety of workers; make available annual report on its website and so on.

As per Schedule I of the said Rules, all the health care facilities segregate and collect biomedical waste into four categories namely, Yellow, Red, White (Translucent) and Blue

and the same shall be disposed to Common Bio-medical Waste Treatment Facility accordingly within specified period of time. The pre-requisite measures as specified in the given Schedule-I shall be strictly adhered before disposing to the CBWTF.

It is notified that chemical treatment for chemical liquid waste / discarded linen, mattresses, beddings contaminated with blood or body fluid / microbiology, biotechnology and other clinical laboratory waste / glassware & metallic body implants shall be treated using at least 10% Sodium Hypochlorite having 30% residual chlorine for twenty minutes or any other equivalent chemical reagent that should demonstrate Log₁₀4 reduction efficiency for microorganisms.

In case of any major accident, at any institution or facility or any other site while handling bio-medical waste, the authorised person shall intimate immediately to the prescribed authority and shall submit report regarding remedial measures within 24 hours.

As per Rule 10 of the said Rules, the occupier shall make an application in Form II to the TNPCB for grant of authorisation. Also, the occupier shall make fresh application if there is any change in the bio-medical waste generation, handling, treatment and disposal for which authorisation earlier granted.

It is notified that the occupier shall submit annual report to the TNPCB in Form-IV, on or before the 30th June of every year.

As per Rule (18) of the said Rules, the occupier shall be liable for all the damages caused to the environment or the public due to improper handling of bio- medical wastes and shall be liable for action under section 5 and section 15 of the Environment (Protection) Act, in case of any violation.

Hence, you are requested to strictly adhere to all the provisions of Biomedical Waste Management Rules, 2016 and in this context, TNPCB shall propose a joint meeting with all stake holders to fix a time bound action plan on implementation of the said Rules. The date and venue of the meeting will be intimated accordingly.

The receipt of this letter shall be acknowledged.

D.M. Lakshmi
District Environmental Engineer
TNPC Board, Madurai



மாண்புமிகு சுற்றுச்சூழல்
மன்றம், கருவூர்
சுற்றுச்சூழல் அமைச்சர்
கீழ்க்கண்ட முகவரிக்கு
உள்ளே அனுப்பி கொடுக்க
பெறும். தொடர்பு
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VELAMMAL
EDUCATIONAL TRUST
driven by a thought

02 June 2016

104/VMCH/Gen/ 01/2016

The District Environmental Engineer (i/c)
Tamil Nadu Pollution Control Board,
Kappalur,
Madurai-625 008

Sir,

Sub: VET: VMCH & RI TNPCB –Biomedical waste Management –
Duties – compliance Submitted –Reg.

Ref: - Letter No YNPCB/BMW/MDU/F/821/2016 dated 19 May 2016.

Reg. The Bio Medical waste management Rules 2016, the contents are noted. This is to inform that all the wastes are disposed as per the Rules & Regulations. The Madurai Corporation & Ramki are the agencies and all the colour codes and instructions are carried out strictly. Also periodical inspection is also being done by the respective officials.

Submitted for information.

With regards

Yours sincerely,

(R.Manivannan)
Chief Operating Officer

TAMIL NADU POLLUTION CONTROL BOARD
FORM-II

**Application for consent under section 25/25 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

**(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No.
61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, etc,
Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address : -
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit :
[a] Survey No/TS No : 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B1B, 71/6B2, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Extent of land (in Hectares) :
[a] Total : 2.95
[b] Build up area : 1.49

- [c] Solid waste Storage/Disposal area : 0.06
 [d] Green Belt/Irrigation area : 0.5
 [e] Vacant area {a-(b+c+d)} : 0.9
 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a Hospital	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %
2.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
By Products				
1.	Nil	0	--	--
Intermediate Products				

9. Manufacturing Process :

This is a hospital.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (outside premises)	Madurai Corporation	622.13

- [b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	600.0
3.	WC-III: Process (Easily Bio degradable)	22.13
4.	WC-IV: Process (Not easily Bio degradable)	0.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :452.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Domestic	452.0

b). Trade Effluent Generation Details

Total-Trade effluent Generation Quantity : 20.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Lab Washing & Laundry Washing	20.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Sewage Treatment Plant I (400 KLD)	1	---
2.	Collection Tank	1	15.0 x 8.0 x 3.0
3.	Aeration Tank	1	13.0 x 5.0 x 3.5
4.	Clarifier Tank	1	6.0 dia x 2.5 hgt
5.	Clarified Water Tank	1	10.0 x 4.0 x 2.5
6.	Treated Water Tank	1	10.0 x 4.0 x 2.5
7.	Sludge Drying Beds	6	3.0 x 3.0 x 1.0
8.	Pressure Sand Filter	1	1.6 dia x 2.3 hgt
9.	Activated Carbon Filter	1	1.6 dia x 2.0 hgt
10.	Sludge Pump	1	20 KLH @ 15 m
11.	Disinfection System	1	0-5 LPH @ 5 kg/sq.cm

b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	For Bio Medical Waste		---
2.	Collection Tank	1	2.5 x 2.5 x 2.0
3.	Dis Infection Tank	1	3.0 dia x 1.5 hgt
4.	Sludge Drying Beds	1	1.5 x 1.5 x 1.2
5.	For Laundry Waste		---
6.	Collection Tank	1	4.0 x 4.0 x 2.0
7.	Neutralization Tank	1	3.0 dia x 1.5 hgt
8.	Sludge Drying Bed	1	1.5 x 1.5 x 1.2

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage 1	100.0	On land for gardening
2.	Sewage 2	352.0	Utilized for HVAC

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent - 1	10.0	STP - 1
2.	Trade Effluent - 2	10.0	STP - 1

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Bio Medical Waste	230	Kgs/Day	Common Facility	50
2.	Biodegradable Waste	674	Kgs/Day	Used as Manure	250
3.	Non Biodegradable Waste	825	Kgs/Day	Disposed through Authorized	250
4.	Sludge from STP	60	Kgs/Day	Used as Manure	50

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 10.96

17. No. of Employees working per day (including contract workers) : 550

18. Date of commissioning : 01/06/2013

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

20. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

- [b] Distance from the site in Kms :
21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source :
- [b] Distance (in meters) :
22. [a] Land use classification of the site : Institutional use Zone
- [b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
6. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
7. Details of Material balance for each products and process. (Attached)
8. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
9. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
10. Building Plan (Attached)
11. Fire NOC (Attached)

12. NOC from Public Health Department (Attached)
13. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
14. Consent fee under Water and Air Acts payable to the Board. (Attached)
15. Commitment letter for Organic Waste Converter (Attached)
16. Piezometric well layout (Attached)
17. Building Approval (Attached)
18. Reply for Query (Attached)
19. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
20. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
21. DD for arrears fees (Attached)
22. Annexure I (Attached)
23. Covering letter for DD (Attached)
24. Additional Demand Draft (Attached)
25. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
26. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
27. Reply for Query dated 12.04.2017 (Attached)
28. Additional Demand Draft rev (Attached)
29. Covering letter for DD rev (Attached)
30. Details of Water Balance and wastewater balance for process. (Attached)
31. Request Letter (Attached)
32. Request Letter rev (Attached)
33. Request letter revised (Attached)
34. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
35. Additional Demand draft - II (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

केवल बैंक खाते में ही वैध VALID FOR THREE MONTHS ONLY

22072016
O D M Y Y Y Y

भुक्तियोगी केवल
PAYEE ONLY

भुक्तियोगी
On Demand paye

भुक्तियोगी के नाम पर
Or Order

रुपये THIRTEEN LAKHS SIXTY NINE THOUSAND ONE HUNDRED & SIXTY TWO ONLY
Rupees

₹ 13,69,162/-

प्राप्त मूल्य के समान अथवा कम
for value received

IOB ANUPPANA DI Br - 2545

भुक्तियोगी
Remitted by: VMCH

भुक्तियोगी को
To: Indian Overseas Bank

कोड नं.
Code No. 020-0651

ई.सी.टाइप
E.C.Type

जाँच डिजिट
Check Digit

प्राधिकृत हस्ताक्षर/ AUTHORIZED SIGNATURE
व.स.नं. 54801 व.स.नं. S.S.No.

16

⑈ 233835⑈ 000020000⑈



Date: 08.09.2016

To.

The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Kappalur, Madurai.

Sir/Madam,

SUB: Reply for your letter

Ref: Query Received in OCMMS

With reference the letter cited above, we would like to inform you the following

- During the building plan approval, we have planned to include 72/9B1, but during the time of application we have decided to not include the 72/9B1.
- We have obtained approval for 900 beds as per EC. But currently only 400 beds are occupied in our hospital. We have signed an agreement with Ramky Energy and Environment Ltd for 400 beds.
- We will apply for getting the authorization for the Bio Medical Waste and Hazardous Waste to TNPCB within immediately

Thanking You

Yours Faithfully

For Velammal Educational Trust



Annexure - I**Quantity of BMW handled, treated or disposal**

Category	Type of Waste	Quantity Generated or collected in Kg/day	Method of Treatment and Disposal as per Schedule-I
Yellow	a) Human Anatomical Waste	30	Incineration
	b) Animal Waste	0	Incineration
	c) Soiled Waste	20	Incineration
	d) Expired or Discarded Medicines	15	Incineration
	e) Chemical Solid Waste	15	Incineration
	f) Chemical Liquid Waste	10	Onsite ETP to treat and conform to the discharge standards.
	g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	25	Disinfection followed by Incineration.
	h) Microbiology, Biotechnology and other clinical laboratory waste	15	Sterilization followed by Incineration.
Red	Contaminated waste (Recyclable)	40	Autoclaving followed by shredding. Treated waste to be sent to Authorised recyclers or for energy recovery or plastic to Diesel or fuel oil or for road making.
White (Translucent)	Waste sharps including Metals	15	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit.
Blue	Glassware	40	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit.
	Metallic Body Implants	10	
	Total	230	



தமிழ்நாடு தமில்நாடு TAMIL NADU 41AA 089139

7687
2-1-2015

Velammal Medical College Hospital
Research AGREEMENT OF SERVICE



This agreement is entered into on the 01 Madurai (Month) of January 2015

Between

M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

M/s. VELAMMAL MEDICAL COLLEGE AND HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN RING ROAD, SINTHAMANI MADURAI-625029

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. Whereas VMCH Sri is a hospital having NINE HUNDRED (200) Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

For Velammal Medical College Hospital & Research Institute



3. The VMCH S, RI who uses the service of REAEL shall pay a one time Membership fee of Rs. 2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs. 6.50 /- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH S, RI shall pay ----- day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH S, RI regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH S, RI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

For Velamm Medical College Hospital
& Research Institute

Chairman



16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
21. REAEL & V.M.C.H. S. R.I. hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
22. Agreement can be terminated by giving one month notice by both the parties.

For Velammal & Associates Hospital
 For Velammal & Associates Hospital
 FOR HCE Chairman
 Chairman

Authorized Signatory

FOR REAEL

Authorized Signatory



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

**(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No.
61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2, etc,
Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address : -
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit : -
- [a] Survey No/TS No : 61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2,64/3,64/4,64/6,64/7A,64/7B,64/8B,65/2,65/8A,65/11,65/12A,65/12B,65/13,65/14A,66/1,66/4,66/5,70/1A,70/1B,70/2A,70/2B,70/4A,70/6(P),71/1,71/2A,71/2B,71/3,71/4A,71/4B,71/5,71/6B1A,71/6B1B,71/6B2,72/1,72/2,72/3A,72/3B,72/4A,72/4B,72/4C,72/4D,72/5,72/6,72/7,72/8,72/9A,72/9B2,72/10,72/11A,72/11B,72/12,72/13,73/3(P),73/4A(P),73/4B,73/10(P),73/11(P),73/12(P),73/13,73/14(P),80/3A,80/5,80/1/7(P),80/8,80/9,80/10,80/11,80/19 and 80/20A
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Extent of land (in Hectares) : -
- [a] Total : 2.95

- [b] Build up area : 1.49
 [c] Solid waste Storage/Disposal area : 0.06
 [d] Green Belt/Irrigation area : 0.5
 [e] Vacant area {a-(b+c+d)} : 0.9
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a Hospital	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %
2.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
By Products				
1.	Nil	0	--	--
Intermediate Products				

9. Manufacturing Process :

This is a hospital.

10. No. of Employees working per day (including contract workers) : 550
 11. Date of commissioning : 01/06/2013
 12. (a)Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG Set (1010 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765
2.	2	DG Set (1010 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 50

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

16. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)
[b] Distance from the site in Kms :

17. [a] Land use classification of the site : Institutional use Zone
[b] Authority which classified the land use : D T C P

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
6. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
7. Details of Material balance for each products and process. (Attached)
8. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
9. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
10. Building Plan (Attached)
11. Fire NOC (Attached)

12. NOC from Public Health Department (Attached)
13. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
14. Consent fee under Water and Air Acts payable to the Board. (Attached)
15. Commitment letter for Organic Waste Converter (Attached)
16. Piezometric well layout (Attached)
17. Building Approval (Attached)
18. Reply for Query (Attached)
19. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
20. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
21. DD for arrears fees (Attached)
22. Annexure I (Attached)
23. Covering letter for DD (Attached)
24. Additional Demand Draft (Attached)
25. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
26. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
27. Reply for Query dated 12.04.2017 (Attached)
28. Additional Demand Draft rev (Attached)
29. Covering letter for DD rev (Attached)
30. Details of Water Balance and wastewater balance for process. (Attached)
31. Request Letter (Attached)
32. Request Letter rev (Attached)
33. Request letter revised (Attached)
34. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
35. Additional Demand draft - II (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

To

The Member Secretary,
State level environment impact assessment authority,
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai - 15.

Dear Sir,

Sub: Submission of details about the additional built up area in our medical college & hospital - Request for Amendment - Reg.

Ref: Ltr No. SEIAA/TN/F.518/EC/8 (a)/143/2012 dt: 17.04.2013

We as M/S Velammal Educational Trust -Medical College & Hospital located at S.F.No.- 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 7/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A, Velammal Village, Madurai - Tuticorin Ring Road, Anuppanadi, Madurai District - 625009.

With reference to the letter cited above, we have received Environmental Clearance for the built up area of 1,43,163.015 m². But we got plan approval from DTCP for the built up area of 1,72,184.66 m². We request your good selves to amend the built up area details in our Environmental Clearance for our medical college & Hospital.

Thanking you,

Yours faithfully,

Velammal Educational Trust

Chairman



'Velammal Village', Madurai - Tuticorin Ring Road, (Near Chinthamani Tollgate), Anuppanadi, Madurai - 625 009 Tel : 0452 - 2698971

Velammal Nagar, 'Velammal New-Gen Park', Ambattur-Red Hills Road, Chennai - 600 066, Tamil Nadu, India.
Tel : 044 - 65161766 / 39666042, Fax : 044 - 2659 0757 E-mail : info@velammaltrust.com Website : www.velammaltrust.com

BY RPAD

Dr. H.MALLESHAPPA,I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359974
Fax No. 044-24359975

Letter No.SEIAA-TN/F.No. 518/ AE-II /2012 dated: 24.07.2017

To

M/s. Velammal Educational Trust
Velammal Village,
Madurai-Tuticorin Ring Road,
Anuppanadi (Near: Chinthamani Tollgate),
Madurai - 625 009

Sir.

Sub: SEIAA-TN - M/s. Velammal Educational Trust - Medical College & Hospital
located at S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9,61/10, etc,
Velammal Village, Madurai - Tuticorin Ring Road, Anuppanadi, Madurai South
Taluk, Madurai District - Request for Amendment - Reg

Ref: 1. Your application dated: 17.07.2012
2. EC issued vide letter No. SEIAA-TN/F.No. 518/EC/8(a)/143/2012 dated:
17.04.2013.
3. Your letter dated: 13.06.2017

I invite kind attention and references cited above wherein you have applied for construction of M/s. Velammal Educational Trust - Medical College & Hospital located at S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9,61/10, etc, Velammal Village, Madurai - Tuticorin Ring Road, Anuppanadi, Madurai South Taluk, Madurai District.

Subsequently Environmental Clearance was issued vide letter No. SEIAA-TN/F.No. 518/EC/8(a)/143/2012 dated: 17.04.2013. In the reference 3rd cited above, you have requested for Amendment in the EC already issued.

In this regard, you are requested to submit the application and additional details through online along with Certified Compliance Report from the Regional Office, MoEF and submit the Acknowledgment for submitting the proposal through online to this office.

The receipt of this letter may be acknowledged.

A handwritten signature in black ink, appearing to be a stylized name or initials.



தமிழ்நாடு தமில்நாடு TAMIL NADU

839
05 JAN 2018

M-V. Matharamalingam
Madurai.

48AB 878036

எஸ். வெங்கடேசன்
ஸ்டாம்பு வெண்டர்
4/141, சேக் ஸ்டிரீட்
உத்தம்குடி, மதுரை-107, தமிழ்நாடு
ஆர்.சி. எண்: 1761/1/9

AGREEMENT OF SERVICE

This agreement is entered into on the 05 (day) of January (Month) of 2018.

Between

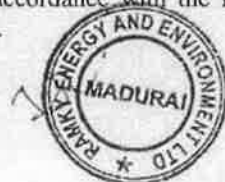
M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

VELammal Medical college And Hospital & Research Institute
M/s. Madurai - Tuticorin Ring Road, Chithamani Madurai
625009

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
- Whereas VMCH & RI is a hospital having One Thousand (1000 No's) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

[Signature]
Chairman



3. The VMCH SRI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs7.50/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH SRI shall pay 90 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH SRI regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH SRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

For Velammal Medical College Hospital
& Research Institute


Chairman



16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
21. REAEL & VMCH S. RI hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
22. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

For Vellore Medical College Hospital
& Research Institute
Authorized Signatory

Chairman

FOR REAEL

Authorized Signatory





भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
CHANGE



Regional Office (South Eastern Zone),
1st & 2nd floor, HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai - 600034

F.No. EP/12.1/SEIAA/2017-18/26/TN/0352

09.03.2018

To,

The Chairman
M/s. Velammal Medical College & Hospital,
Anuppanadi Village,
Madurai South Taluk,
Madurai District – 625 009.

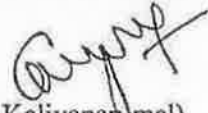
Subject: SEIAA, TN – Environmental Clearance – Proposed construction of Medical College – “VELAMMAL MEDICAL COLLEGE & HOSPITAL”, S.F. No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6[P], 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3[P], 73/4A[P], 73/4B, 73/10[P], 73/11[P], 73/12[P], 73/13, 73/14[P], 80/3A, 80/5, 80/7[P], 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29 Anuppanadi Village, Madurai South Taluk, Madurai District – Issued – Regarding.

Reference: 1) Letter No: SEIAA/TN/F.518/EC/8(a)/143/2012 dt: 17.04.2013.

Sir/Madam,

Please find enclosed herewith a certified copy of the compliance report. This has been approved by the Addl.PCCF(C) vide diary no.242 dt. 28.02.2018.

Yours faithfully,


(Dr.C.Kaliyaperumal)
Director (S)

Encl: As above.

Dr. C. KALIYAPERUMAL, M.E., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

Certified copy of the compliance report

Subject: SEIAA, TN – Environmental Clearance – Proposed construction of Medical College – “VELAMMAL MEDICAL COLLEGE & HOSPITAL”, S.F. No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6[P], 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3[P], 73/4A[P], 73/4B, 73/10[P], 73/11[P], 73/12[P], 73/13, 73/14[P], 80/3A, 80/5, 80/7[P], 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29 Anuppanadi Village, Madurai South Taluk, Madurai District – Issued – Regarding.

Reference: No: SEIAA/TN/F.518/EC/8(a)/143/2012 dt: 17.04.2013.

Present Status of the Project:

The Project Authority (PA) has constructed the buildings (hospital main block – B+G+3 floors – 1 no, 900 beds hospital, Institute block – G+4 floors – 1 no, Mortuary building – G floor – 1 no, Work shop – G floor – 1 no, Dining & Kitchen building - G+3 floors – 2 nos, Staff quarters 3 BHK – Stilt + 7 floors – 1 no, Staff quarters 2 BHK – Stilt + 5 floors – 3 nos, Staff quarters – 2 BHK – Stilt + 6 floors – 2 nos, Boys hostel – G+3 floors – 1 no, Boys hostel – G+6 floors – 1 no, Girls hostel – G+4 floors – 2 nos, Library building – G+3 floors – 1 no, Individual house – G+1 floor – 3 nos, Maintenance office – G+1 – 1 no) and under operation. As per the Environment Clearance the total buildup area is 1,43,163.015 m² for construction of hospital building and institutions (Medical College). Only for the hospital building the total area is 92,559.605 m². The PA wanted to increase the floor height in hospital main block (ie from B+G+3 floors to B+G+5 floors) without increasing the number of beds. They are planning to increase the size of the room only and not increasing the number of beds.

Date of Monitoring: 05.01.2018

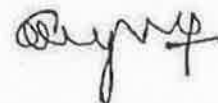
SPECIFIC CONDITIONS:

Construction Phase:

S.No.	Conditions	Compliance
i.	“Consent for Establishment” shall be obtained from the Tamilnadu Pollution Control Board and a copy shall be	Refer below The PA informed that an application was submitted to Tamilnadu Pollution

[Handwritten Signature]

	submitted to the SEIAA Tamil Nadu before taking up of any construction activity at the site.	Control Board for consent for establishment.
ii.	The entire water requirement during construction phase shall be met From Madurai Corporation as committed.	Complied As informed that the entire water requirement during construction was met from Madurai Corporation as committed.
iii.	All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.	Complied The PA informed that all required sanitary and hygienic measures were in place before starting the construction activities and it has been maintained throughout the construction phase.
iv.	A First Aid Room shall be provided in the project site during the entire construction phase of the project.	Complied A First Aid Room with required medicines has been provided in the project site during the entire construction phase of the project.
v.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site .The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	Complied Adequate drinking water and sanitary facilities has been provided for construction workers at the site. The waste water and solid wastes generated during the construction phase has been disposed safely.
vi.	All the laborers to be engaged for construction should be screened for health and adequately treated before and during their employment in the work at the site.	Complied All the laborers engaged for construction has been screened for health and adequately treated before and during their employment in the work at the site.
vii.	The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.	Complied The solid waste in the form of excavated earth generated from the construction activity was utilized for construction of approach roads and peripheral roads and the topsoil removed was stored and used for green belt development activities.
viii.	All the top soil excavated during construction activities should be Stored for use in horticulture/landscape	Complied As stated above the entire top soil excavated during construction activities was stored and used for



	development within the project site.	horticulture/landscape development within the project site.
ix.	Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of competent Authority with necessary precautions for general safety and health aspects of the people.	Complied The muck/debris generated during the construction phase was used within the project site to make internal roads.
x.	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/lake /stream etc.	Complied Construction spoils has not created any contamination. Muck was utilized within the project site for developing infrastructure.
xi.	Low Sulphur Diesel shall be used for the operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the rules under the Environment (Prot) Act 1986 and the Rules framed there on.	Complied Low Sulphur Diesel (whatever was available in the local petrol bunk) was used as fuel in the diesel generator sets during construction phase. The air and noise emissions were monitored and the levels are within the limit.
xii.	Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.	Complied Vehicles hired for bringing construction materials to the site was generally in good condition and the air as well as noise emissions were monitored and the levels were within the limit. The vehicles were operated only during non-peak hours as informed.
xiii.	Ambient air and noise levels should conform to residential standards prescribed by the TNPCB both during day and night incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase.	Complied Ambient air quality and noise levels were monitored through external lab as well as TNPCB and the levels were within the limit.
xiv.	Fly-Ash bricks should be used as building	Complied Fly-Ash bricks were used as building



	materials in the construction as per the provision of Fly Ash Notification of Septembers, 1999 as amended.	materials in the construction as per the provision of Fly Ash Notification of Septembers, 1999 as amended.
xv.	Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain their quality.	Complied Ready mix concrete of high quality was used for building construction.
xvi.	Storm water control and its reuse shall be as per CGWB and BIS standards for various applications.	Complied The PA has provided storm water collection system.
xvii.	Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices prevalent.	Complied Water demand during construction has been reduced by use of premixed concrete, curing agents and other best practices prevalent.
xviii.	Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devises/sensor based control.	Complied. Fixtures for showers, toilet flushing and drinking water of low flow type by adopting the use of aerators / pressure reducing devises/sensor based control.
xix.	Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning if necessary, high quality double glass with special reflecting coating shall be used in windows.	Complied. It is a hospital and medical college building. Glasses are used only for windows.
xx.	Roof should meet prescriptive requirement as per energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.	Complied Roof meets the prescriptive requirement as per energy Conservation Building Code by using appropriate thermal insulation material as informed.
xxi.	Adequate measures to reduce air and noise pollution during construction shall be adopted. Conforming to norms prescribed by the TNPCB on noise limits.	Complied Water spraying was made to control dust suppression and acoustic enclosures are provided for DG to control the noise. The ambient air quality and noise levels were monitored and the levels were within the limits.
xxii.	Opaque wall should meet prescriptive	Complied. The PA informed that ECBC was



	requirement as per Energy Conservation Building Code (ECBC) Which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.	followed.
xxiii.	The project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.	Complied. The project construction works are completed and the buildings are under use.
xxiv.	Adequate fire protection equipment and rescue arrangements should be made as per the prescribed standard.	Complied Adequate fire protection equipments and rescue arrangement have been provided as per the prescribed standard.
xxv.	Proper approach road for fire fighting vehicles and for rescue operations in the event of emergency shall be made.	Complied Proper approach road has been provided for fire fighting vehicles and for rescue operations in the event of emergency.
xxvi.	Design of buildings should be in conformity with the Seismic Zone Classifications.	Complied. Design of buildings is in conformity with the Seismic Zone Classifications.
xxvii.	All ECBC norms have to be adopted.	Complied All ECBC norms have been adopted.
xxviii.	The proponent should also ensure to keep necessary road width as per O.M dated 7.2.12 of MOEF, GOI, and New Delhi with respect to high rise buildings.	Complied The PA made/ provided necessary road width as per the O.M dated 7.2.12 of MOEF, GOI, and New Delhi with respected to high rise buildings.
xxix.	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures if needed.	Complied Personal working in dusty areas was provided personal protective respiratory devices and training on safety as well as health aspects were also provided to the workers. Occupational health surveillance program of the workers have been done periodically to observe any constructions.
xxx.	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For	Complied Periodical medical examination of the workers engaged in the project has been carried out. The workers were provided

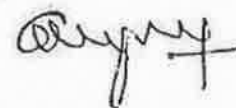
the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.	with personnel protective measures such as masks, gloves, boots etc.
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Operation Phase:

S.No.	Conditions	Compliance
i.	The entire water requirement during operation phase shall be met from Madurai corporation after getting permission as committed scientifically throughout the period of operation.	Complied The entire water requirement is met through Madurai corporation and whenever there is a scarcity water is purchased from private water tankers.
ii.	The proponent as committed shall utilize 100 KLD of treated sewage water greenbelt development usage and 372 KLD for HVAC purposes throughout the period of operation.	Complied They are utilizing 100 KLD of treated sewage water for greenbelt development and 372 KLD is for HVAC purposes.
iii.	The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.	Complied They have provided storm water drains and informed that it is maintained without causing any choking or stagnation and also agreed to dispose properly in the natural drainage / channels without disrupting the adjacent public. Arrangements are made to harvest adequate storm water.
iv.	The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation / ponding.	Complied. The PA has provided necessary trenches at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without any stagnation / ponding.
v.	The proponent shall ensure that rain water collected from the covered roof of the buildings etc. shall be scientifically harvested so as to ensure the maximum beneficiation of rain water harvesting.	Complied Arrangements are made to collect rain water from roof top.
vi.	Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run-off pre-treatment with screens, settlers, etc. must	Complied Rain water harvesting for roof run-off and surface run-off has been implemented. Before recharging the surface run-off pre-treatment facilities

Signature

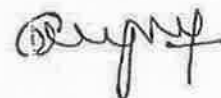
	be done to remove suspended matters, oil and grease etc.	such as screens, settlers, etc. has been provided to remove suspended matters, oil and grease etc.
vii.	The Biodegradable solid waste and STP sludge generated from the project activity shall be disposed through Organic Waste Converter. Non - Biodegradable solid waste from the project activity shall be disposed through authorized vendors and bio medical waste shall be sent to Ramky Energy & Environments Ltd as committed and as per the prescribed method of collection and segregation at source etc.	Complied The Biodegradable solid waste and STP sludge generated from the project activity are disposed through corporation and Organic Waste Converter (OWC) is installed and planning to install bio-gas plant. Non - Biodegradable solid waste from the project activity is collected, stored and are disposed through authorized vendors and bio medical waste are sent to Ramky Energy & Environments Ltd as committed and as per the prescribed method of collection and segregation at source etc.
viii.	The biodegradable municipal solid waste and STP sludge generator shall be treated through organic waste converter and the manure shall be used as compost for greenbelt development / avenue plantation as committed.	Complied OWC is installed for biodegradable municipal solid waste and STP sludge generated is used as a manure within a project site.
ix.	A First Aid Room shall be provided during operation of the project, with necessary equipment's and lifesaving medicines.	Refer below It is a hospital building and the available services are utilized whenever it is required.
x.	The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (management & Handling) Rules 2011.	Complied The Plastic wastes are segregated, stored and disposed to authorized recyclers as per the provisions of Plastic Waste (management & Handling) Rules 2011.
xi.	The acoustic enclosures shall be installed at all noise generating equipment's such as DG sets, air conditioning systems, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.	Complied Acoustic enclosures are installed at all noise generating equipments such as DG sets, air conditioning systems, etc. and the noise level are maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time. Noise level monitoring is carried out and the levels are within the limit.



xii.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.	Complied The green belt is developed all along the periphery of the project site, on both sides of the internal roads and other places in the project site. The plantation works, survival rates and maintenance are good. However there are some vacant lands and the undersigned directed the PA to take up plantation and for that they have agreed to take up plantation in a phased manner.
xiii.	Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.	Complied The PA monitoring ambient air quality, noise level and agreed to continue also.
xiv.	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.	Complied. Solar energy facilities (5000 KW) are installed for common lighting and water heating facilities.
xv.	Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.	Complied The PA informed that traffic congestion near the entry and exit points from the roads adjoining the site are avoided. Parking is fully internalized and no public space is utilized.
xvi.	A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology R & U factors etc. and submitted to the SEIAA in three months' time.	Refer below The PA informed that energy conservation measures are carried out as per the norms prescribed by the Bureau of Energy Efficiency. However a report on the energy conservation measures has not been submitted within three months and agreed to submit in future.
xvii.	The proponent shall install two STP units of bar screen chamber, collection tank, Aeration tank, Clarifier, Pressure sand filter, Activated carbon filter, UV & UF systems, treated water tank, sludge drying beds and filter water tank as committed (Capacity of 400 KLD & 100	Complied The PA has installed two STP units provided with bar screen chamber, collection tank, Aeration tank, Clarifier, Pressure sand filter, Activated carbon filter, UV & UF systems, treated water tank, sludge drying beds and filter



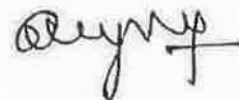
	KLD) with laundry waste treatment set up units of collection tank, neutralization tank and flocculator and BMW treatment set up of collection tank, disinfection tank and flocculator and operated continuously to achieve the standards prescribed by the TNPC Board.	water tank as committed (Capacity of 400 KLD & 100 KLD) with laundry waste treatment set up units of collection tank, neutralization tank and flocculator and BMW treatment set up of collection tank, disinfection tank and flocculator are operated continuously to achieve the standards prescribed by the TNPC Board. The inlet and outlet of the sewage is monitored through external agency and after meeting the standards, the treated sewage is used for greenbelt development activities.
xviii.	It is the sole responsibility of the proponent to utilize 372 KLD of treated sewage for HVAC purposes and biomedical waste shall be sent to Ramky Energy & Environment Ltd throughout the period of operation as committed.	Complied They are utilizing 372 KLD of treated sewage for HVAC purposes and biomedical waste is sent to Ramky Energy & Environment Ltd throughout the operation as committed.
xix.	It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development / avenue plantation should not pollute the soil / ground water / adjacent canals / lakes / ponds, etc.	Complied The PA informed that the sewage is treated and the treated water is disposed for green belt development / avenue plantation within the project areas and it is not polluting the soil / ground water / adjacent canals / lakes / ponds, etc.
xx.	No construction activity of any kind shall be taken up in the OSR area Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.	Complied No construction activity has been taken up in the OSR area.
xxi.	Spent oil from DG sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous wastes (Management, handling, transboundary movement) Rules 2008 Spent oil from D.G sets should be disposed off thro registered recyclers.	Agreed to comply Spent oil from D.G sets are stored in HDPE drums in an isolated covered facility and agreed to dispose to the authorised recyclers.
xxii.	The e-waste generated should be collected and disposed to a nearby authorized e-waste Centre as per e-waste (Management & Handling) Rules 2011.	Refer below It is a hospital building. Generation of e-waste is not much. However the PA has agreed to collect e-waste generated



		and dispose to a nearby authorized e-waste Centre as per e-waste (Management & Handling) Rules 2011.
xxiii.	To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.	Refer below The PA informed that this is a hospital and providing chute is difficult. The solid wastes are collected by using bins with top lid from all areas. Then it is sent to collection areas for further disposal.
xxiv.	A terrace garden (40% of roof top area) over a possible larger space shall be developed and maintained continuous by the proponent.	Agreed to comply The PA has agreed to provide terrace garden.

GENERAL CONDITIONS:

S.No	Conditions	Compliance
i.	It is mandatory for the project proponent to function to the SEIAA Half yearly compliance report in Hard and Soft copied on 1 st June and 1 st December of each calendar year in respect of the conditions stipulated the prior Environmental Clearance.	Refer below The PA has not submitted Half yearly compliance report to SEIAA and has agreed to submit in future.
ii.	In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained.	Refer below The PA planning to increase two more floors in hospital building ie from B+G+3 floors to B+G+5 floors and for this they have requested an amendment.
iii.	A copy of the clearance letter shall be present proponent to Commissioner of Corporation / municipalities / executive officers of town panchayat/ block development officers of panchayat union whichever is applicable and the local NGO .if any, from whom suggestions /representations .if any have been received while processing the proposal .the clearance letter shall also put on the website of the proponent.	Complied The PA stated that a copy of Environmental Clearance letter was sent to the Commissioner of Corporation. The clearance letter was uploaded on their website.



iv.	The SEIAA reserves the right to add additional safeguard measures subsequently, if noncompliance of EC conditions are found and to take action including revoking of this Environmental Clearance as the case maybe.	Agreed to comply
v.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescuc services Department Civil Aviation Department. Forest Conservation Act 1980 and Wild Life (protection) act 1972 State / Central ground water authority, coastal Registration Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.	Complied The PA informed that all required Statuary clearances were obtained from all departments.
vi.	The project authorities should advertise with basic details at least in two local newspaper widely circulated ,one of which shall be in the Circular language of the locally concerned ,within 7 days of the issue of clearance and a copy of the clearance letter is available with the state Pollution Control Board and also at website of SEIAA,TN and copy of same should be forwarded to the Regional office of the ministry of Environmental and Forests located at Bangalore	Complied The PA had given advertisement in two local newspapers (Dinamani and Indian Express) on 22.04.2013.
vii.	Under the provisions of Environmental (protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining Environmental Clearance and any other action resulting in violation of any condition stipulated in the environmental Clearance.	Agreed to comply
viii.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. it shall simultaneously	Complied. The PA informed that the monitored data and status of the compliance were uploaded on the Hospital's web site. The monitored data are not displayed



	be sent to the Regional Office of MOEF, Bangalore .the respectively zonal office of CPCB, Bangalore and the TNPCB .the criteria pollutant levels namely, SPM, RSPM, SO2, NOX (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of company in the public domain.	near the main gate of the hospital and agreed to display.
ix.	A separate environmental management cell with suitable qualifies personnel should be set up under control of a senior Executive, who will report directly to the head of the control organization.	Refer below A separate Environmental Cell is not set up. However STP operator, solid waste collection team, bio-medical waste collection facilities and horticulture departments are available. Environmental parameters are monitored through external laboratory.
x.	The funds earmarked for environmental protection measures should be kept in separate account and not be diverted for other purpose year wise expenditure should be reported office located at Bangalore.	Complied. The PA informed that an amount of Rs. 120 Lakh was earmarked for Environmental Management Activities and spent (Capital Cost). An amount Rs. 40 lakh is allocated for recurring expenditure.
xi.	The regional office of the ministry located at Bangalore shall monitor compliance of the stipulated conditions the project authorizes should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information /monitoring reports.	Complied. The PA has extended full co-operation to the undersigned during the visit.
xii.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance condition including results of monitored detail (both in hard copies as well as by e-mail) to the respective Zonal Office of central Pollution Control Board, SEIAA, TN and State Pollution Control Board.	Refer below Six monthly reports on the status of compliance of the stipulated environmental clearance condition including results of monitored data were not submitted to the respective Zonal Office of central Pollution Control Board, SEIAA, TN and State Pollution Control Board. And has agreed to submit in future.

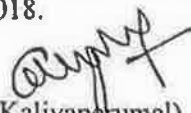


xiii.	The environmental statement for each financial year ending 31 st march in Form-V as is mandated to be submitted by the proponent to the concerned State Pollution Control Board as predicted under the Environmental (protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of complaints of environmental clearance and shall also be sent to the Regional Office of the ministry of Environmental and forests, Bangalore by e-mail.	Refer below Form-V was not submitted to TNPCB and agreed to submit in future. Also they have agreed to submit the same to MoEF, RO through Email and also upload the same on their website.
xiv.	The environmental Clearance does not absolve the applicant/proponent of his obligation /requirement to obtain other statutory and administrative clearance front other statutory and administrative authorities.	Agreed to comply
xv.	This environmental Clearance does not imply that the other statutory / administrative authorities such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.	Agreed to comply.
xvi.	The SEIAA, TN may alter /modify the above conditions or stipulate any other condition in the interest of environmental protection, even during the subsequent period.	Agreed to comply
xvii.	The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification 2006.if,at any stage of the validity of this environmental clearance if found on comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and /or submitted false or misleading information or inadequate data for obtaining the environmental clearance.	Agreed to comply

Signature

xviii.	Failure to comply with any of the condition mentioned above may result. In withdrawal of the clearance and attract action once the provisions of the Environmental (prot) Act, 1986.	Agreed to comply
xix.	The above conditions will be enforced inter alia under the provisions of the water (prevention & Control of pollution) Act ,1974, the air prevention & control of pollution) Act ,1981, the environmental protection Act,1983, the public Liability insurance act 1991, along with their amendments, draft minor Mineral Conservation &Development Rules,2010 framed under MMDR Act 1957,national commission for protection of child Right Rules 2006 and made there under and any other orders passed by the Honorable Supreme Court of India, Honorable High Court of Madras and any other courts of law including the Hon'ble Natural Green Tribunal Relating to the subject matter.	Agreed to comply.
xx.	Any appeal against this environment clearance shall lie with the Hon'ble National Green Tribunal, if preferred within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act , 2010	Complied. The PA informed that no appeal was made against this project.

This has the approval of the ADDL. PCCF (C) vide diary no. 242, dt: 28.02.2018.


(Dr.C.Kaliyaperumal)
Director (S)

Dr. C. KALIYAPERUMAL, M.E., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.34. Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

Annexure - I

Velammal Hospital

Area Breakup (Existing & After Expansion)

S.No	Existing		Now Applied	
	Description	Existing (As per EC) m ²	Description	(Existing + Expansion) m ²
1.	Hospital Main Block (B + G + 3 Floors)	62132.64	Hospital Main Block (B + G + 5 Floors)	90870.573
2.	Institution Block (G + 4 Floors)	23805.178		
3.	Animal House (G Floor)	232.31		
4.	Mortuary Building (G Floor)	423.5	Mortuary Building (G Floor)	445.03
5.	Work Shop (G Floor)	328.05		
6.	Dinning & Kitchen (G + 3 Floors) - 2 nos	11910.06		
7.	Staff Quarters 3 BHK (Stilt + 7 Floors)	5053.86		
8.	Staff Quarters 2 BHK (Stilt + 5 Floors) - 3 nos	7010.4		
9.	Staff Quarters 2 BHK (Stilt + 6 Floors) - 2 nos	5118.2		
10.	Boys Hostel (G + 3 Floors)	3716.16		
11.	Girls Hostel (G + 4 Floors)	4141.42		
12.	Boys Hostel (G + 6 Floors)	6896.96		
13.	Girls Hostel (G + 4 Floors)	4776.88		
14.	Library Building (G + 3 Floors)	6595.76		
15.	Individual House (G + 1 Floors) - 3 nos	777.9		
16.	Maintenance Office Building (G + 1 Floors)	243.74		
		143163.02 m ²		91315.61 m ²
		1540993.92 ft ²		982913.05 ft ²

2. No of beds (Existing & after Expansion)

S.No	Description	Existing	Now Applied (Existing + Expansion)
1	No of Beds	900	900



தமிழ்நாடு தமிழ்நாடு, TAMIL NADU

56AB 018607

12/11/2018

T. ஜானசேகரன்

முத்திரைத்தாள் விற்பனையாளர்
97, பாண்டியன் நகர், ஆரச்சாடி
காளவாசல், மதுரை - 625 016

ஆர்.பி.என்:6246/செ2/93-3/23-12-93

AGREEMENT OF SERVICE



This agreement is entered into on the 04 (day) of January (Month) of 2019.

Between:

M/s. Ramky Energy and Environment Ltd., functioning at No:7D,Venkateswara 1st street,Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at Ramky Grandiose, 12th & 13th Floor,Ramky Towers complex,Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

VELAMMAL MEDICAL COLLEGE and RESEARCH INSTITUTE

M/s. MADURAI - TUTICORIN RING ROAD, CHITHAMANI MADURAI - 625009

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).


2. Whereas VANCHERI is a hospital having Nine Hundred (900) No's) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

Chairman



3. The VMCH § RI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs.7.50/-/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH § RI shall pay 90 days or 365 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH § RI regarding the Number of Beds. Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH § RI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).


For Velammal Medical College Hospital
& Research Institute

Chairman



16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
21. REAEL & VMCH & RI hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
22. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

Per Velammal Medical College Hospital
& Research Institute

Authorized Signatory

Chairman

FOR REAEL

Authorized Signatory





TAMIL NADU POLLUTION CONTROL BOARD
FORM-II

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

**(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, etc, Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address :
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit :
- [a] Survey No/TS No : 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Rent per Year(in Lakhs) :
- Extent of land (in Hectares) :
- [a] Total : 15.16
- [b] Build up area : 4.31
- [c] Solid waste Storage/Disposal area : 0.5

- [d] Green Belt/Irrigation area : 2.85
 [e] Vacant area {a-(b+c+d)} : 7.5
 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a medical college with hostel and quarters	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesei	DG Set (5280 KVA)	4	10300	Traces	1 %
2.	Diesel	DG Set (1250 KVA)	1.05	10300	Traces	1 %
3.	Diesel	DG Set (1250 KVA)	1.05	10300	Traces	1 %
4.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
5.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
6.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
7.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
8.	Diesel	DG Set (180 KVA)	0.18	10300	Traces	1 %
9.	Diesel	DG Set (100 KVA)	0.1	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
4.	College with students	750	Nos	
5.	Hostel with Inmates	265	Nos	
6.	No of residence in staff quarters	599	Nos	
By Products				
1.	Nil	0	--	--
Intermediate Products				

9. Manufacturing Process :

This is a medical college hospital and research institute

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (outside premises)	Madurai Corporation	622.13

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	600.0
3.	WC-III: Process (Easily Bio degradable)	22.13
4.	WC-IV: Process (Not easily Bio degradable)	0.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :452.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Domestic	452.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 20.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Lab Washing & Laundry Washing	20.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Sewage Treatment Plant I (400 KLD)	1	----
2.	Collection Tank	1	15.0 x 8.0 x 3.0
3.	Aeration Tank	1	13.0 x 5.0 x 3.5
4.	Clarifier Tank	1	6.0 dia x 2.5 hgt
5.	Clarified Water Tank	1	10.0 x 4.0 x 2.5
6.	Treated Water Tank	1	10.0 x 4.0 x 2.5
7.	Sludge Drying Beds	6	3.0 x 3.0 x 1.0
8.	Pressure Sand Filter	1	1.6 dia x 2.3 hgt
9.	Activated Carbon Filter	1	1.6 dia x 2.0 hgt
10.	Sludge Pump	1	20 KLH @ 15 m
11.	Disinfection System	1	0-5 LPH @ 5 kg/sq.cm
12.	Sewage Treatment Plant II (100 KLD)	1	----
13.	Collection Tank	1	6.5 x 6.5 x 2.5
14.	Aeration Tank	1	6.0 x 5.0 x 3.5
15.	Clarifier Tank	1	3.0 dia x 2.5 hgt
16.	Intermittent Tank	1	3.0 x 3.0 x 2.5
17.	Treated Water Tank	1	3.0 x 3.0 x 2.5
18.	Sludge Drying Beds	3	3.0 x 3.0 x 1.0
19.	Pressure Sand Filter	1	0.8 dia x 2.3 hgt
20.	Activated Carbon Filter	1	0.8 dia x 2.0 hgt
21.	Sludge Pump	1	3.0 LPS @ 15
22.	Disinfection System	1	0-5 LPH@2.5 kg/sq.cm

b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	For Bio Medical Waste		---
2.	Collection Tank	1	2.5 x 2.5 x 2.0
3.	Dis Infection Tank	1	3.0 dia x 1.5 hgt
4.	Sludge Drying Beds	1	1.5 x 1.5 x 1.2
5.	For Laundry Waste		---
6.	Collection Tank	1	4.0 x 4.0 x 2.0
7.	Neutralization Tank	1	3.0 dia x 1.5 hgt
8.	Sludge Drying Bed	1	1.5 x 1.5 x 1.2

13. Details of sewage/trade effluent disposal

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage - 1	372.0	Recycling to process
2.	Sewage - 2	100.0	On land for gardening

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent - 1	10.0	STP - 1
2.	Trade Effluent - 2	10.0	STP - 1

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Bio Medical Waste	43.8	Kg/Day	Common Facility	100

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 10.96

17. No. of Employees working per day (including contract workers) : 1300

18. Date of commissioning : 01/06/2013

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

20. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

[b] Distance from the site in Kms :

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source :

[b] Distance (in meters) :

22. [a] Land use classification of the site : Institutional use Zone

[b] Authority which classified the land use : D T C P

23. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)

4. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
5. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
6. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
7. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
8. Details of Material balance for each products and process. (Attached)
9. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
10. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
11. Building Plan (Attached)
12. Fire NOC (Attached)
13. NOC from Public Health Department (Attached)
14. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
15. Consent fee under Water and Air Acts payable to the Board. (Attached)
16. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
17. Commitment letter for Organic Waste Convertor (Attached)
18. Piezometric well layout (Attached)
19. Building Approval (Attached)
20. Details of Water Balance and wastewater balance for process. (Attached)
21. Reply for Query (Attached)
22. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
23. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
24. DD for arrears fees (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quality of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

TAMIL NADU POLLUTION CONTROL BOARD



OFFICE OF :

DOC TYPE :


OFFICE CODE :

CODE :

CASH RECEIPT NO. **61081**

ACCOUNTS				S.L.			

Date : 26.12.19Received from M. Velammal Medical College Hospital,Anupanadi, Maduraithe sum of Rupees Twenty two lakh forty two thousand sixty onlyin cash / by D.D. / Banker's Cheque No. 31081 dated 11.12.19drawn on JOB Payable at Maduraitowards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /
VEM Test Fees / ETI / OtherRs. 2242060/-


 மாவட்ட சுகாதார அலுவலர்
 தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்
 மதுரை

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY

इण्डियन ओवरसीज बैंक Indian Overseas Bank
MADURAI-ANUPPANADI 2545

DD No. 963108813

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प्रति जाने पर DEE TNPCB*****
On Demand pay

को या उनके आदेश पर
Or Order

रुपये Twenty Two Lakh Forty Two Thousand Sixty Rupees only
Rupees

प्राप्त मूल्य के बराबर अदा करें
for value received ₹ ***22,42,060.00
JOB ANUPPANADI 2545

एक दस गुला दस
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प्रेषणकर्ता Remitted by VMC SPECIALITY HOSPITAL

सेवा में इण्डियन ओवरसीज बैंक
To Indian Overseas Bank



कोड नं. (0651)
Code No.

ई.सी. टाइप 00
E.C. Type

जांच डिजिट
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प्र.धिकृत हस्ताक्षरकर्ता AUTHORIZED SIGNATORIES
न.ह.में S.S.No. R.No. 58632 न.ह.में S.S.No.
Please sign above

⑈ 310881⑈ 000020000⑈

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TAMIL NADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
TNPC Board, Kappalur, Madurai - 625008

Proc.No.F.NA.MDU/RI/DEE/TNPCB/MDU/A/2020, Dated: 19/03/2020.

Sir,

Sub: TNPC Board - Madurai - Industries - Issue of Show Cause Notice under Section 21 of the Air (Prevention and Control Of Pollution) Act, 1981 as amended in 1987 to the unit of M/s Velammal Medical College and Hospital, S.F.No. 61/1, 61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District - regarding

Ref: (1) The Air (P&CF) Act, 1981 as amended in 1987.
(2) Biomedical Waste Management Rules, 2016
(3) Inspection of the unit by DEE, & AEE, TNPCB, Madurai on 13.03.2020.

Tamilnadu Pollution Control Board serves this Notice to you for contravention of Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas as per Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended, no person shall without the prior Consent of the Board, to establish or operate any Industrial plant in the Air Pollution Control area. The entire state of Tamil Nadu is declared as Air Pollution control area with the date effect from the 1st day of October 1987.

Whereas during inspection of the unit of M/s Velammal Medical College and Hospital, S.F.No. 61/1, 61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District, on 13.03.2020 the following were observed.

1. The unit was under operation without obtaining consent of the Board as required under Section 21 of the Air (P&CP) Act 1981 as amended.

Thereby, you have violated the provisions of the Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 which is an offence punishable under section 37 of the said Act with Imprisonment for a term which shall not be less than one year and six months but which may extended to six years and with fine.

Hence you are directed to show cause within seven days from the date of receipt of this notice as to why penal action for offences punishable under section 37 read with Section 31A of the Act should be initiated against you as violator of the provisions of the Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987.

It is informed that non receipt of any reply within the prescribed period will be considered that you have no satisfactory explanation to offer for the above said contravention and action will be taken for the disconnection of Electricity Board power supply, water connection etc., to your unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987.

The receipt of this proceeding shall be acknowledged.

District Environmental Engineer (I/C),
TNPC Board, Madurai



TAMIL NADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
TNPC Board, Kappalur, Madurai - 525008.

Proc.No E.NA.MDU/RI/DEE/TNPCB/MDU/W/2020, Dated: 19/03/2020.

Sir,

Sub: TNPC Board - Madurai - Industries - Issue of Show Cause under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to the unit of M/s Velammal Medical College and Hospital, S.F.No. 61/1, 61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District - regarding.

Ref: (1) The Water (P&CP) Act, 1974 as amended in 1988.
(2) Biomedical Waste Management Rules, 2016
(3) Inspection of the unit by DEE, & AEE, TNPCB, Madurai on 13.03.2020.

Tamilnadu Pollution Control Board serves this Notice to you for contravention of Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.

Whereas as per Section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended, no person shall without prior consent of the State Board to establish or take any steps to establish any industry, operation or process or any treatment and disposal system which is likely to discharge sewage or trade effluent into stream or well or sewer or land.

Whereas during inspection of the unit of M/s Velammal Medical College and Hospital, S.F.No. 61/1, 61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District, on 13.03.2020, the following were observed.

- (1) The unit was under operation without obtaining Consent of the Board as required under Section 25 of Water (Prevention & Control of Pollution) Act, 1974.
- (2) The unit has not obtained authorization from the Board as required under Biomedical Waste Authorisation Rules 2016 for the handling and disposal of Biomedical waste.
- (3) The sewage treatment plant I & II was not under operation except the aeration tank.
- (4) Disposal of partially treated effluent was also noticed in the adjacent areas.
- (5) The Effluent Treatment Plant provided for the Laundry has not been properly operated and maintained by the unit.
- (6) The other solid waste was found to be dumped in the open yard without proper segregation.
- (7) The unit has not obtained / applied for Authorisation under Hazardous and Other Waste Management and Handling Rules for the disposal of Hazardous waste.
- (8) Trade effluent from the hospital has not been collected and treated in the treatment plant.

Thereby, the unit is contravening under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 which is an offence punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and

six months, but which may extend for six years and with fine and in case the failure continues with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure.

Hence, you are requested to show cause within seven days from the date of receipt of the notice as to why penal action for the offence under Section 44 read with 45A of the Act should not be taken against you as occupier from the contraventions of conditions under Section 25 of Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 and issue of direction under Section 33 A of the Act for the closure of the unit and stoppage of power supply etc. to the unit.

It is informed that non receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contravention and action will be taken on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

[Signature]
District Environmental Engineer (I/c),
TNPC Board, Madurai

[Signature]
19/02/2020

To

✓ The Managing Director,
M/s Velammal Medical College and Hospital,
Anuppanadi Village,
Madurai South Taluk,
Madurai District



Date: 20.05.2020

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Madurai District.

Dear Sir,

Sub: Reply to your Show cause notice -- reg

Ref: Proc.No.F.NA.MDU/RL/DEE/TNPCB/MDU/A/2020. Dated: 19/03/2020

Proc.No.F.NA.MDU/RL/DEE/TNPCB/MDU/W/2020. Dated: 19/03/2020

We as, M/s. Velammal Medical College Hospital and Research Institute, S.F. No. 61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2,64/3,64/4,64/6,64/7A,64/7B,64/8B,65/2,65/8A,65/11,65/12A,65/12B,65/13,65/14A,66/1,66/4,66/5,70/1A,70/1B,70/2A,70/2B,70/4A,70/6(P),71/1,71/2A,71/2B,71/3,71/4A,71/4B,71/5,71/6B1A,71/6B1B,71/6B2,72/1,72/2,72/3A,72/3B,72/4A,72/4B,72/4C,72/4D,72/5,72/6,72/7,72/8,72/9A,72/9B2,72/10,72/11A,72/11B,72/12,72/13,73/3(P),73/4A(P),73/4B,73/10(P),73/11(P),73/12(P),73/13,73/14(P),80/3A,80/5,81/7(P),80/8,80/9,80/10,80/11,80/19, 80/20A, Anuppanadi Village, Madurai South Taluk, Madurai District. The following are the Reply for the Show cause notice.

1.	The unit was under operation without obtaining Consent of the Board as required under Section 25 of Water (Prevention & Control of Pollution) Ac, 1974.	We have applied for obtaining consent of the Board through OCMMS with application number 4297687 which is In progress.
2.	The unit was under operation without obtaining Consent of the Board as required under Section 21 of Air (Prevention & Control of Pollution) Ac, 1981.	We have applied for obtaining consent of the Board through OCMMS with application number 4297687 which is In progress.
3.	The unit has not obtained authorization from the Board as required under Biomedical Waste Authorization Rules 2016 for the handling and disposal of Biomedical waste.	We have applied for Biomedical Waste Authorization through OCMMS with application number 6729128 which is In progress.
4.	The sewage treatment plant I & II was not under operation except the aeration tank.	During the time of inspection, our sewage treatment plant I & II are under maintenance work. Right now, we are operating and maintaining the plant properly.
5.	Disposal of partially treated effluent was also noticed in the adjacent areas.	Due to failure of pump in out treatment plant, some partially treated effluent was spilled in adjacent areas. We have replaced the pump



VELAMMAL
EDUCATIONAL TRUST

driven by a thought

		and spilled water is cleaned.
6.	The Effluent Treatment Plant provided for the Laundry has not been properly operated and maintained by the unit.	During the time of inspection, our Effluent Treatment Plant was under pump failure problem. Right now, we have replaced the pump with new one and operating and maintaining the plant properly.
7.	The other solid waste was found to be dumped in the open yard without proper segregation.	We are collecting other solid waste in our collection point and then segregated and disposed.
8.	The unit has not obtained / applied for Authorization under Hazardous and Other Waste Management and Handling Rules for the disposal of Hazardous waste.	We will apply for Hazardous Waste Authorization once after getting the consent order.
9.	Trade effluent from the hospital has not been collected and treated in the treatment plant.	As per TNPCB instructions, We are collecting and treating the Trade effluent from our hospital.

Hence, we request your good selves to don't take any further actions against us.

Thanking you,

Authorized Signatory,

For Velammal Medical College Hospital and Research Institute,

X. S. S.

Velammal Medical College Hospital (2012-13)
 Madurai Tuticorin Ring Road
 Anuppanady
 Madurai

Ramky Energy and Environment Ltd. (Bio)
 Ledger Account

1-Apr-2012 to 31-Mar-2013

Date	Particulars	Bank Reconcil Dt	Vch Type	Vch No.	Debit	Credit
02-04-2012	Dr Hospital Maintenance Exp		Journal	159		1450.00
	New Ref	1163/29.2.13			450.00 Cr	
	New Ref	1207/29.2.13			1000.00 Cr	
	<i>Being blo waste exps as per bno.1169,1207</i>					
05-05-2012	Cr IOB A/C No. 250 A/C		Payment	112	1450.00	
	Cheque	681752			31-05-2012 1450.00 Cr	
	Agst Ref	1169/29.2.13			450.00 Dr	
	Agst Ref	1207/29.2.13			1000.00 Dr	
	<i>CH.NO:681752/CNO:250 being payment made againts bills as per bill no:1169,1207(V.NO:100)</i>					
16-02-2013	Cr IOB_0001(Anupand)		Payment	1567	90738.00	
	Cheque	416875			28-02-2013 90738.00 Cr	
	New Ref	Adv			90738.00 Dr	
	<i>Being ch no 416875 paid to Ramky Energy for the period 1.4.12 to 31.1.13</i>					
01-03-2013	Dr (as per details)		Journal	6386		90738.00
	House Keeping Materials Exp				92590.00 Dr	
	TDS Contractor Payable(2%)					1852.00 Cr
	Agst Ref	Adv			90738.00 Cr	
	<i>Being biowaste for the period from 1.4.12 to 31.1.13</i>					
25-03-2013	Dr (as per details)		Journal	7042		27440.00
	House Keeping Materials Exp				28000.00 Dr	
	TDS Contractor Payable(2%)					560.00 Cr
	New Ref	7728/28.02.2013			27440.00 Cr	
	<i>Being BMW Handling Charges as per bill no.7728/28.02.2013.</i>					
25-03-2013	Dr: House Keeping Materials Exp		Journal	7043		7350.00
	New Ref	7731/28.02.13			7350.00 Cr	
	<i>Being purchase of BMW Bags 2000 nos as per bill no.7731/28.02.13.</i>					
					92188.00	126978.00
					34790.00	
Cr	Closing Balance					126978.00 126978.00

Velammal Medical College Hospital
 Madurai Tulicorin Ring Road
 Anuppanady
 Madurai

Ramky Energy and Environment Ltd. (Bio)
 Ledger Account

1-Apr-2013 to 31-Mar-2014

Date	Particulars	Vch Type	Vch No.	Debit	Credit
01-04-2013	Dr Opening Balance				34790.00
09-04-2013	Cr IOB_0001(Anuppanadi)	Payment	013	34790.00	
	Cheque	577177	06-05-2013	34790.00	Cr
	New Ref	7726/28.02.2013		27440.00	Dr
	New Ref	7731/28.02.13		7350.00	Dr
	<i>Being Ch.no.577177 paid agst bills 7726,7731 /28.2.13</i>				
09-04-2013	Dr (as per details)	Journal	264	34134.00	
	House Keeping Materials Exp			34831.00	Dr
	TDS Contractor Payable(2%)				697.00
	New Ref	8388/31.3.13		34134.00	Cr
	<i>Being Bio Medical Wastage handling exp as bill no.8388/31.03.2013</i>				
09-04-2013	Dr House Keeping Materials Exp	Journal	265	29400.00	
	New Ref	8388		29400.00	Cr
	<i>Being Bio Medical Wastage handling exp as per bill no.8389/31.03.13</i>				
30-04-2013	Dr (as per details)	Journal	862	33034.00	
	Bio Medical Wastage Expenses			33708.00	Dr
	TDS Contractor Payable(2%)				674.00
	New Ref	51130.4.13		33034.00	Cr
	<i>Being BMW handling chgs 6000nos as per bno.51130.4.13</i>				
01-05-2013	Dr Bio Medical Wastage Expenses	Journal	895	37485.00	
	New Ref	53330.4.13		37485.00	Cr
	<i>Being BMW bags 10200 nos as per bno 53330.4.13</i>				
06-05-2013	Cr IOB_0001(Anuppanadi)	Payment	167	63534.00	
	Cheque	519935	25-05-2013	63534.00	Cr
	Agst Ref	8388		29400.00	Dr
	Agst Ref	8388/31.3.13		34134.00	Dr
	<i>Being cheque no:519935 paid</i>				
08-06-2013	Cr IOB_0001(Anuppanadi)	Payment		70519.00	
	Cheque	578108	29-06-2013	70519.00	Cr
	Agst Ref	51130.4.13		33034.00	Dr
	Agst Ref	53330.4.13		37485.00	Dr
	<i>Being ch.no.578108 paid</i>				
15-06-2013	Dr (as per details)	Journal	1855	34134.00	
	Bio Medical Wastage Expenses			34831.00	Dr
	TDS Contractor Payable(2%)				697.00
	New Ref	938/31.5.2013		34134.00	Cr
	<i>Being BMW HANDLING CHARGES AS PER BILL NO.935/31.05.2013</i>				
04-07-2013	Cr IOB_0001(Anuppanadi)	Payment		34831.00	
	Cheque	576038	25-07-2013	34831.00	Cr
	Agst Ref	938/31.5.2013		34134.00	Dr
	Advance	July-13		697.00	Dr
	<i>Being ch.no.576035 paid agst bill no 935/31.5.13</i>				
31-08-2013	Dr Bio Medical Wastage Expenses	Journal	3530	34831.00	
	On Account			34831.00	Cr
	<i>being BNM handling Charges for the month of Aug13</i>				
02-09-2013	Cr IOB_0001(Anuppanadi)	Payment	046725	33437.00	
	Cheque	046725	25-09-2013	33437.00	Cr
	New Ref	Ramky-2221/31.7.13		33437.00	Dr
	<i>Being payment for bill no 2221/31.07.13</i>				
02-09-2013	Dr (as per details)	Journal	3545	34134.00	
	Bio Medical Wastage Expenses			34831.00	Dr
	TDS Contractor Payable(2%)				697.00
	Agst Ref	Ramky-2221/31.7.13		34134.00	Cr
	<i>Being BMW handling chgs as per bno.2221/31.7.13</i>				
19-10-2013	Dr (as per details)	Journal	4485	33034.00	
	Bio Medical Wastage Expenses			33708.00	Dr
	TDS Contractor Payable(2%)				674.00
	New Ref	3876/19.10.13		33034.00	Cr
	<i>Being Bio-waste for the month of June2013</i>				
29-10-2013	Cr IOB_0001(Anuppanadi)	Payment		33034.00	
	Cheque	55702	29-10-2013	33034.00	Cr
	Agst Ref	3876/19.10.13		33034.00	Dr
	<i>Being Payment made against bills as per V.no:</i>				
30-11-2013	Dr Bio Medical Wastage Expenses	Journal	5269	33708.00	
	New Ref	51130.11.13		33708.00	Cr
	<i>Being BMW Handling Charges pvt 6000nos as per bno:51130.11.13</i>				
31-12-2013	Cr IOB_0001(Anuppanadi)	Payment	1791	99000.00	
	Cheque	056079	07-01-2014	99000.00	Cr
	New Ref	2971/31.8.13		34831.00	Dr
	Advance	1791		64169.00	Dr
	<i>Being Advance Payment as per V.no:1791/31.12.13</i>				
31-12-2013	Dr Bio Medical Wastage Expenses	Journal	5871	52248.00	
	New Ref	5400/31.12.13		52248.00	Cr
	<i>Being BMW Handling Charges pvt 6000nos as per bno:5400/31.12.13</i>				
28-02-2014	Dr Bio_Medical Exp	Journal	7017	47191.00	
	New Ref	6656/28.2.14		47191.00	Cr
	<i>Being Bio medical Expenses as per B.no:6656/28.2.14</i>				
				369145.00	438123.00
				68978.00	
Cr	Closing Balance			438123.00	438123.00

Velammal Medical College Hospital

Madurai Tuticorin Ring Road

Anuppanady

Madurai

Ramky Energy and Environment Ltd. (Bio)

Ledger Account

1-Apr-2014 to 31-Mar-2015

Date	Particulars			Vch Type	Vch No	Debit	Credit
01-04-2014	Dr Opening Balance						68978.00
01-04-2014	Cr Ramky Energy and Environment Ltd (Deposit)			Journal	136	66150.00	
	New Ref	1229	66150.00				
	Being DEposit Transfer						
30-04-2014	Dr Bio Medical Wastage Expenses			Journal	708		50562.00
	New Ref	181130.04.14	50562.00				
	Being Bio_wasteline as per B No:181130.4.14						
22-05-2014	Cr IOB_0001(Anuppanadi)			Payment	2443	75000.00	
	Cheque	043718	19-08-2014			75000.00	
	Advance	2443adv				75000.00	
	Being Advance Payment						
31-05-2014	Dr Bio Medical Wastage Expenses			Journal	1321		52248.00
	New Ref	1001131.05.14	52248.00				
	Being Biowaste Handling Charges for the month of Mah14						
31-05-2014	Dr Bio Medical Wastage Expenses			Journal	1322		8820.00
	New Ref	1000131.5.14	8820.00				
	Being Bio waste bag Charges for the month of May14						
30-06-2014	Dr Bio Medical Wastage Expenses			Journal	1919		50562.00
	On Account		50562.00				
	Being BMW handling Charges as per B no:1466130.06.14						
30-06-2014	Dr Bio Medical Wastage Expenses			Journal	1934		3675.00
	On Account		3675.00				
	Being BMW Bags as per B no:1833130.06.14						
31-07-2014	Dr Bio Medical Wastage Expenses			Journal	2649		16854.00
	On Account		16854.00				
	Being Bio_wasteline as per B No:						
31-07-2014	Dr Bio Medical Wastage Expenses			Journal	2650		31500.00
	On Account		31500.00				
31-07-2014	Dr Bio Medical Wastage Expenses			Journal	2651		32708.00
	New Ref	2588	32708.00				
	Being Bio waste Bag Charges Rs.32708						
27-08-2014	Cr TDS Contractor Payable(2%)			Journal	3256	3644.00	
	On Account		3644.00				
	Being TDS Deducted for the payment (Rs.182186 *2%)						
27-08-2014	Cr IOB_0001(Anuppanadi)			Payment	2957	99102.00	
	Cheque	040472	27-08-2014			99102.00	
	On Account		99102.00				
	Being Payment made against bills as per V.No:						
30-08-2014	Dr (as per details)			Journal	3333		45570.00
	Bio Medical Wastage Expenses		46500.00				
	TDS Contractor Payable(2%)						930.00
	New Ref	3183	45570.00				
	Being bio wasteline exps						
30-09-2014	Dr (as per details)			Journal	4106		44100.00
	Bio Medical Wastage Expenses		45000.00				
	TDS Contractor Payable(2%)						900.00
	New Ref	3846130.09.14	44100.00				
	Being BMW Handling Charges for the month of Sep14						
30-09-2014	Dr Bio Medical Wastage Expenses			Journal	4110		10080.00
	On Account		10080.00				
	Being BMW Bag Exp as per B no:3847130.09.14						
28-10-2014	Cr IOB_0001(Anuppanadi)			Payment	1156	54180.00	
	Cheque	049252	16-12-2014			54180.00	
	Agst Ref	3846130.09.14				44100.00	
	New Ref	3847130.09.14				10080.00	
	being Payment made against bills as per V.No:1156128.10.14						
31-10-2014	Dr (as per details)			Journal	4800		45570.00
	Bio Medical Wastage Expenses		46500.00				
	TDS Contractor Payable(2%)						930.00
	New Ref	4814131.10.14	45570.00				
	Being Bio waste Handling Charges for the month of Oct14						
30-11-2014	Dr (as per details)			Journal	5513		44100.00
	Bio Medical Wastage Expenses		45000.00				
	TDS Contractor Payable(2%)						900.00
	New Ref	5382130.11.14	44100.00				
	Being Biowaste handling Charges for the month of Nov14						
31-12-2014	Cr IOB_0001(Anuppanadi)			Payment	1638	431564.00	
	Cheque	052403	10-01-2015			431564.00	
	Agst Ref	665628.2.14				47181.00	
	New Ref	4753131.10.14				46500.00	
	Agst Ref	5113130.11.13				33708.00	
	Agst Ref	5400131.12.13				52246.00	
	Agst Ref.	2598				32708.00	
	Agst Ref	3183				45570.00	
	Agst Ref	Ramky-2221/31.7.13				697.00	
	New Ref	1638adv				172942.00	
	Being 01.04.14 to 31.12.12 all the bio-wastage Bills Passed without Signature as per Statement enclosed (Bio Waste agreement Renewal VC Sir Approval)						
31-12-2014	Dr (as per details)			Journal	6059		45570.00
	Bio Medical Wastage Expenses		46500.00				
	TDS Contractor Payable(2%)						930.00
	New Ref	5647131.12.14	45570.00				
	Being Bio waste handling Charges for the month of Dec14						
31-12-2014	Dr Bio_Medical Exp			Journal	6060		166143.00
	Agst Ref	1000131.5.14	8820.00				
	Agst Ref	1001131.05.14	52248.00				
	Agst Ref	1229	66150.00				
	Agst Ref	1638adv	16106.00				
31-12-2014	Dr Bio Medical Wastage Expenses			Journal	6061		12600.00
	New Ref	5848131.12.14	12600.00				
	Being Bio waste bag Exp as per B no:5648131.1.14						
						729640.00	729640.00

Velammal Medical College Hospital
 Madurai Tutuconin Ring Road
 Anuppanady
 Madurai
 Ramky Energy and Environment Ltd. (Bio)
 Ledger Account

1-Apr-2015 to 31-Mar-2016					
Date	Particulars	Vch Type	Vch No.	Debit	Credit
01-04-2015	Dr (as per details) Bio_Medical Waste Line TDS Contractor Payable(2%) New Ref <i>Being bio medical waste as per bill no 691528.2.15</i>	Journal	31	5400.00 Dr	5560.00 Cr
01-04-2015	Dr (as per details) Bio_Medical Waste Line TDS Contractor Payable(2%) New Ref <i>Being bio medical waste as per bill no 749331.3.15</i>	Journal	32	60450.00 Dr	59241.00 Cr
01-04-2015	Dr (as per details) Bio_Medical Waste Line TDS Contractor Payable(2%) New Ref <i>Being bio medical waste as per bill no 173330.4.15</i>	Journal	33	58500.00 Dr	57330.00 Cr
01-04-2015	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref <i>Being Bio medical waste destroy expenses amount to be paid.</i>	Journal	84	8400.00 Dr	8232.00 Cr
31-05-2015	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref <i>Being bio medical waste as per bill no 716-Ramky/31.5.15</i>	Journal	1305	60450.00 Dr	59241.00 Cr
01-07-2015	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref <i>Being bio medical waste as per bill no 3165230.6.15</i>	Journal	2040	58500.00 Dr	57330.00 Cr
31-07-2015	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref <i>Being bio medical waste exp as per bill no 2165230.6.15</i>	Journal	2055	60450.00 Dr	59241.00 Cr
01-08-2015	Dr Bio Medical Waste Expenses New Ref <i>Being bio medical waste exp as per bill no 616131.7.15</i>	Journal	2710		18900.00 Cr
24-08-2015	Cr IOB_001(Anuppanad) Cheque Agst Ref Agst Ref Agst Ref Agst Ref <i>Being cheque no.69526 issued for wastage (bio-medical)destroy amount paid.</i>	Payment	1147568258	284450.00	
25-09-2015	Cr IOB_001(Anuppanad) Cheque Agst Ref Agst Ref <i>Being cheque no.69725 issued for bio-medical wastage destroyed amount paid.</i>	Payment	1520588750	87472.00	
30-09-2015	Cr TDS Contractor Payable(2%) New Ref New Ref <i>Being ids deducted from ramky energy envt ltd as per 2% its</i>	Journal	4034	2378.00	
30-09-2015	Dr Bio Medical Waste Expenses Agst Ref Agst Ref <i>Being bio medical wastage exp as per bill entered 1.8.15 to 31.8.15 & 15.9.15 to 31.8.15</i>	Journal	4025	118960.00	
31-10-2015	Cr IOB_001(Anuppanad) Cheque Agst Ref Agst Ref <i>Being payment made against bill as per vo no 1899691787</i>	Payment	1830651787	18900.00	
31-10-2015	Dr Bio Medical Waste Expenses New Ref <i>Being Bio-medical wastage destroy and taken out from campus amount to be paid for the month of October'15 as per the above reference bill.</i>	Journal	4601	60450.00	
01-11-2015	Cr TDS Contractor Payable(2%) Agst Ref <i>Being TDS deduction on october bill amount to be paid.</i>	Journal	4640	1209.00	
28-11-2015	Cr IOB_001(Anuppanad) Cheque Agst Ref <i>Being cheque no.692103 issued for bio medical wastage destroy exp.</i>	Payment	2000502103	59241.00	
30-11-2015	Dr Bio Medical Waste Expenses New Ref <i>Being bio medical wastage exp as per bill no 3432530.11.15</i>	Journal	5118	58500.00	
30-11-2015	Cr TDS Contractor Payable(2%) Agst Ref <i>Being ids 2% from ramky energy and environ ment 28.11.15</i>	Journal	5110	1170.00	
01-01-2016	Dr Bio Medical Waste Expenses New Ref <i>Being bio medical wastage exp as per bill entered 31.12.15</i>	Journal	5731	60450.00	
01-01-2016	Cr TDS Contractor Payable(2%) Agst Ref <i>Being ids deducted from ramky energy expas per bill no 1598031.12.15</i>	Journal	5732	1209.00	
07-01-2016	Cr IOB_001(Anuppanad) Cheque Agst Ref <i>Being payment made against bill as per vo no 2713687273</i>	Payment	2713687273	87330.00	
01-02-2016	Dr Bio Medical Waste Expenses New Ref <i>Being bio medical wastage exp.dcr January'16 to be paid.</i>	Journal	6422	60450.00	
01-02-2016	Cr TDS Contractor Payable(2%) Agst Ref <i>Being TDS deduction amount to be remitted.</i>	Journal	6424	1209.00	
16-02-2016	Cr IOB_001(Anuppanad) Cheque Agst Ref Agst Ref <i>Being cheque no.803487 issued for biomedical expenses paid.</i>	Payment	3111558847	116571.00	
19-03-2016	Dr Bio Medical Waste Expense New Ref <i>Being biomedical wastage amount for the month of February'16 to be paid.</i>	Journal	7347	56560.00	
19-03-2016	Cr TDS Contractor Payable(2%) Agst Ref <i>Being TDS deductioe amount to be remitted.</i>	Journal	7346	1131.00	
21-03-2016	Cr IOB_001(Anuppanad) Cheque Agst Ref <i>Being cheque no 935475 issued for Dec'15 bio-medical wastage removed exp. 2887</i>	Payment	325725475	59241.00	
Cr	Closing Balance			673715.00	788373.00
				788373.00	788373.00

Velammal Medical College Hospital
 Madhavu, Tuticorin Ring Road
 Anuppannady
 Madhavu
 Contact: 2038970
Ramky Energy and Environment Ltd. (Bio)
 Ledger Account

1-Apr-2016 to 31-Mar-2017

Date	Particulars	Bank Account	Vch Type	Vch No	Debit	Credit
	Opening Balance					114880.00
01-04-2016	Cr TDS Contractor Payable(2%) New Ref	2158131.31E	1206 Dr	Journal	2	1209.00
	Being 1st paid on ramky environment 2666					
01-04-2016	Dr Bio Medical Waste Expenses Agst Ref	2158131.31E	60450.00 Cr	Journal	32	60450.00
	Being biomedical wastage amount for the month of march 31.3.16					
14-05-2016	Cr IOB_505(Anuppanadi) Cheque	226422	31-05-2016 99341.50 Cr	Payment	37900022	99341.50
	Agst Ref	1182131.11E	01-02-2016 69041.00 Dr			
	Being cheque no.030822 issued for biomedical wastage related expenses paid.					
28-05-2016	Dr Bio Medical Waste Expenses New Ref	1817304.10	68900.00 Cr	Journal	1047	68900.00
	Being biomedical waste expenses for the month of April'16 to be paid.					
28-05-2016	Cr TDS Contractor Payable(2%) Agst Ref	1817304.10	1170.00 Dr	Journal	1048	1170.00
	Being Bio medical expenses for the month of April'16 to be paid.					
20-05-2016	Cr IOB_505(Anuppanadi) Cheque	286136	01-07-2016 80419.00 Cr	Payment	127580100	80419.00
	Agst Ref	1808282.21E	19-03-2016 65419.00 Dr			
	Being Bio medical exp for Feb month amount paid as per vou.Ach.no.1276486130					
24-06-2016	Dr Bio Medical Waste Expenses New Ref	8R16-174437MDU1459,31.5.16	60450.00 Cr	Journal	1713	60450.00
	Being Bio Medical wastage expenses for the month of May'16 to be paid.					
24-06-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-174437MDU1459,31.5.16	1209.00 Dr	Journal	1714	1209.00
	Being TDS deduction amount to be remitted					
18-07-2016	Cr IOB_505(Anuppanadi) Cheque	393888	17-08-2016 178112.00 Cr	Payment	156033026	178112.00
	Agst Ref	2158131.31E	09041.00 Dr			
	Agst Ref	1817304.10	87330.00 Dr			
	Agst Ref	8R16-174437MDU1459,31.5.16	60241.00 Dr			
	Being cheque no.035039 issued for Bio Medical Waste Exp amount paid					
31-07-2016	Dr Bio Medical Waste Expenses New Ref	8R16-175591MDU0978,31.7.16	60450.00 Cr	Journal	2490	60450.00
	Being biomedical wastage exp for July'16 to be paid.					
31-07-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-175591MDU0978,31.7.16	1209.00 Dr	Journal	2490	1209.00
	Being TDS deduction amount to be remitted.					
17-08-2016	Dr Bio Medical Waste Expenses New Ref	8R16-17112126MDU0200,31.8.16	60450.00 Cr	Journal	3425	60450.00
	Being bio medical wastage expenses for the month of August'16(SR no.SR15-17131254MDU200,31.8.16)to be paid.					
17-08-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-17112126MDU0200,31.8.16	1209.00 Dr	Journal	3427	1209.00
	Being TDS deduction amount to be remitted.					
29-08-2016	Cr IOB_505(Anuppanadi) Cheque	393888	28-10-2016 117741.00 Cr	Payment	2417033481	117741.00
	Agst Ref	8R16-175591MDU0978,31.7.16	89041.00 Dr			
	New Ref	8R16-176872MDU0435,30.8.16	56000.00 Dr			
	Being cheque no.032851 issued for bio medical expenses paid.					
29-08-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-17112126MDU0200,31.8.16	1170.00 Dr	Journal	3681	1170.00
	Being TDS deduction amount to be remitted (July not now deducted).					
29-09-2016	Dr Bio Medical Waste Expenses Agst Ref	8R16-176872MDU0435,30.8.16	68900.00 Cr	Journal	3822	68900.00
	Being bio-medical expenses amount to be paid.					
08-10-2016	Dr Bio Medical Waste Expenses New Ref	8R16-17114649MDU0310,30.8.16	68900.00 Cr	Journal	3024	68900.00
	Being biomedical expenses for the month of Sept'16 to be paid(SR no. SR15-17131254MDU200,31.8.16)to be paid.					
08-10-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-17114649MDU0310,30.8.16	1170.00 Dr	Journal	3025	1170.00
	Being TDS deduction amount to be remitted.					
16-11-2016	Cr IOB_505(Anuppanadi) Cheque	327480	23-12-2016 89071.00 Cr	Payment	2991231485	89071.00
	Agst Ref	8R16-1772126MDU0200,31.8.16	68771.00 Dr			
	Being cheque no.221600 issued for biomedical expenses					
30-11-2016	Dr Bio Medical Waste Expenses New Ref	1318730.11.16	60450.00 Cr	Journal	4083	60450.00
	Being bio medical wastage expenses for the month of Nov.'16 to be paid.					
30-11-2016	Cr TDS Contractor Payable(2%) Agst Ref	1318730.11.16	1209.00 Dr	Journal	4084	1209.00
	Being TDS deduction amount to be remitted.					
01-12-2016	Dr Bio Medical Waste Expenses New Ref	8R16-17205000MDU9959	58950.00 Cr	Journal	5082	58950.00
	Being bio medical wastage expenses for the month of Dec'16 to be paid.					
01-12-2016	Cr TDS Contractor Payable(2%) Agst Ref	8R16-17205000MDU9959	1170.00 Dr	Journal	5083	1170.00
	Being TDS deduction amount to be remitted.					
28-12-2016	Cr IOB_505(Anuppanadi) Cheque	394138	04-02-2017 64330.00 Cr	Payment	2430994128	64330.00
	Agst Ref	8R16-17114649MDU0310,30.8.16	64330.00 Dr			
	Being cheque no.884138 issued for biomedical expenses for September'16					
13-01-2017	Cr IOB_505(Anuppanadi) Cheque	397987	04-02-2017 118871.00 Cr	Payment	3742881987	118871.00
	Agst Ref	1318730.11.16	69041.00 Dr			
	Agst Ref	8R16-17205000MDU9959	67330.00 Dr			
	Being cheque no.697897 issued for bio medical expenses					
19-01-2017	Dr Bio Medical Waste Expenses New Ref	8R16-1722876MDU9978,31.12.16	60450.00 Cr	Journal	5083	60450.00
	Being biomedical wastage expenses for the month of Dec'16 to be paid(SR no.1722876MDU9978,31.12.16)					
19-01-2017	Cr TDS Contractor Payable(2%) Agst Ref	8R16-1722876MDU9978,31.12.16	1209.00 Dr	Journal	5084	1209.00
	Being TDS deduction amount to be remitted.					
31-01-2017	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref	8R16-1724612MDU11299	58341.00 Cr	Journal	8203	60450.00 Dr 1209.00 Cr
	Being Bio-medical wastage expenses for the month of Jan'17 to be paid(SR no.1724612MDU11299,31.1.17).					
01-03-2017	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref	8R16-1727250MDU12238	53008.00 Cr	Journal	6043	64000.00 Dr 1692.00 Cr
	Being biomedical wastage expenses for the month of Feb'17 to be paid.					
15-03-2017	Cr IOB_505(Anuppanadi) Cheque	374327	12-04-2017 118871.00 Cr	Payment	424021247	118871.00
	Agst Ref	8R16-17114649MDU0310,30.8.16	3000.00 Dr			
	Agst Ref	8R16-1722876MDU9978,31.12.16	86241.00 Dr			
	Agst Ref	8R16-1724612MDU11299	64030.00 Dr			
	Being cheque no.223427 issued for bio-medical wastage exp paid.					
31-03-2017	Dr (as per details) Bio Medical Waste Expenses TDS Contractor Payable(2%) New Ref	3004MDU11309,31.3.17	62241.00 Cr	Journal	7473	80480.00 Dr 1209.00 Cr
	Being Bio medical wastage expenses for the month of March'17(3.17 to 31.3.17) to be paid.					
						780690.00 683300.00
						117000.00
Cr	Closing Balance					883350.00 883350.00

Velammal Medical College Hospital (2017-2018)

Madurai Tulicorin Ring Road
Anuppanady
Madurai
Contact : 2698970

Ramky Energy and Environment L^{td}. (Bio)
Ledger Account

1-Apr-2017 to 31-Mar-2018

Date	Particulars	Bank Reconcil Dt	Vch Type	Vch No.	Debit	Credit
01-04-2017	Dr Opening Balance					117660.00
26-04-2017	Cr IOB_606(Anuppanadi) Cheque	30-06-2017	Payment	170523077	117660.00	
	Agst Ref	30041/MDU/13895 31 3 17			69241.00	Dr
	Agst Ref	SR/16-1724613/MDU/11299			4911.00	Dr
	Agst Ref	SR/16-1727290/MDU/12633			53508.00	Dr
	<i>Being cheque no.523077 issued for Bio-medical expenses</i>					
30-04-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	712	117000.00	114660.00
		SR/17-182166/MDU/900,30,4.17			114660.00	Cr
	<i>Being Bio-medical wastage cleaning expenses for the month of April'17 to be paid(Bill no.2166)</i>					
10-06-2017	Cr IOB_606(Anuppanadi) Cheque	27-06-2017	Payment	426528192	114660.00	
	Agst Ref	SR/17-182166/MDU/900,30,4.17			114660.00	Dr
	<i>Being cheque no.526192 issued for Bio-medical wastage</i>					
21-07-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	2912	120900.00	118482.00
		1466,31.6.17			118482.00	Cr
	<i>Being biomedical wastage expenses for the month of May'17 to be paid as per the above reference bill.</i>					
01-08-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	3276	120900.00	118482.00
		10014,31.7.17			118482.00	Cr
	<i>Being July'17 m ooth biomedical wastage expenses amount to be paid as per the above reference bill.</i>					
07-08-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	3537	117000.00	114660.00
		June'17			114660.00	Cr
	<i>Being biomedical wastage expenses for the month of June'17 to be paid</i>					
09-08-2017	Cr IOB_606(Anuppanadi) Cheque	22-08-2017	Payment	148599312	118482.00	
	Agst Ref	1466,31.6.17			118482.00	Dr
	<i>Being cheque nos.699932 issued for biomedical wastage expenses payment made.</i>					
12-09-2017	Cr IOB_606(Anuppanadi) Cheque	18-09-2017	Payment	30569415	233142.00	
	Advance	July-17			118482.00	Dr
	Agst Ref	June-17			114660.00	Dr
	<i>Being cheque no.699775 issued for bio-medical expenses paid.</i>					
01-10-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) Agst Ref		Journal	5575	120900.00	118482.00
		J-ly-17			118482.00	Cr
	<i>Being biomedical wastage exp for the month of August'17 to be paid.</i>					
23-10-2017	Cr IOB_606(Anuppanadi) Cheque	06-11-2017	Payment	1190629652	118482.00	
	Agst Ref	10014,31.7.17			118482.00	Dr
	<i>Being cheque no.529552 issued for biomedical expenses</i>					
14-11-2017	Dr (as per details) Bio Medical Expenses TDS Contractor Payable(2%) New Ref		Journal	7013	117000.00	114660.00
		14031,30.9.17			114660.00	Cr
	<i>Being bio medical wastage dispose expenses for the month of September'17 to be paid(Bill received on 14.11.17)</i>					
14-11-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	7014	120900.00	118482.00
		16622,31.10.17			118482.00	Cr
	<i>Being Bio medical wastage expenses for the month of October'17 to be paid.</i>					
05-12-2017	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	7753	117000.00	114660.00
		18860,30.11.17			114660.00	Cr
	<i>Being biomedical expenses for the month of November'17 to be paid.</i>					
05-12-2017	Dr (as per details) Bio Medical Expenses TDS Contractor Payable(2%) New Ref		Journal	7754	120900.00	118482.00
		21000,31.12.17			118482.00	Cr
	<i>Being TDS 2% deduction amount to be remitted and net amount to be paid.</i>					
11-12-2017	Cr IOB_606(Anuppanadi) Cheque	28-12-2017	Payment	1222700132	233142.00	
	Agst Ref	14031,30.9.17			114660.00	Dr
	Agst Ref	16622,31.10.17			118482.00	Dr
	<i>Being Bio-medical wastage exp paid through ch.no.700132</i>					
31-01-2018	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	9329	120900.00	118482.00
		23400,31.1.18			118482.00	Cr
	<i>Being Bio medical wastage exp for the month of January'18 to be paid.</i>					
31-01-2018	Dr (as per details) Bio Medical Expenses TDS Contractor Payable(2%) New Ref		Journal	9330	144007.00	143166.00
		29202,31.3.18			143166.00	Cr
	<i>Being March'18 biomedical expenses to be paid after deduction of TDS 2%.</i>					
01-02-2018	Cr IOB_606(Anuppanadi) Cheque	04-03-2018	Payment	1349511032	233142.00	
	Agst Ref	18860,30.11.17			114660.00	Dr
	Agst Ref	21000,31.12.17			118482.00	Dr
	<i>Being cheque no.531032 issued for bio-medical wastage expenses for Nov'17 and Dec'17 paid.</i>					
08-02-2018	Cr IOB_606(Anuppanadi) Cheque	28-02-2018	Payment	1495700277	118482.00	
	Agst Ref	23400,31.1.18			118482.00	Dr
	<i>Being cheque no.700377 issued for bio medical wastage exp for Jan'18 paid.</i>					
01-03-2018	Dr (as per details) Bio Medical Wastage Expenses TDS Contractor Payable(2%) New Ref		Journal	10772	131950.00	129311.00
		27136,28.2.18			129311.00	Cr
	<i>Being Bio medical wastage expenses for the month of February'18 to be paid</i>					
					1287192.00	1559668.00
					272476.00	
					1559668.00	1559668.00
Cr	Closing Balance					

Velammal Medical College Hospital
 Madurai: Tulcoor Ring Road
 Anupprathy
 Madurai
 Contact: 2698970
Ramky Energy and Environment Ltd. (Bio)
 Ledger Account

1-Apr-2018 to 31-Mar-2019								
Date	Particular	Bank Recd/Dr	Vch Type	Vch No	Debit	Credit		
01-04-2018	Dr Opening Balance					272476.00		
11-04-2018	Cr IOB_805(Amappanad)		Payment	1726700074	272476.00			
	Cheque	70624	04-06-2018	272476.00 Cr				
	Agst Ref	27136.28 2.18		129311.00 Dr				
	New Ref	23202.31 3.18		143185.00 Dr				
	Ch : 700674 Being Payment against the bills for Bio Medical Waste							
01-05-2018	Dr (as per details)		Journal	889	141375.00 Cr	138547.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2828.00 Cr		
	New Ref	85300-04-18			138547.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Apr'18 after Tds Deduction payable amount to be paid							
31-05-2018	Cr IOB_805(Amappanad)		Payment	1874740074	138547.00			
	Cheque	340081	04-06-2018	138547.00 Cr				
	Agst Ref	85300-04-18		138547.00 Dr				
	Ch : 340807 Dt : 31-05-18 Being Payment against the bills for Bio Medical Waste Expenses for the month of Apr'18							
01-06-2018	Dr (as per details)		Journal	1935	140087.00 Dr	143186.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2922.00 Cr		
	New Ref	438171-05-18			143186.00 Cr			
	Being Bio Medical Waste Expenses for the Month of May'18 after Tds Deduction payable amount to be paid							
01-07-2018	Dr (as per details)		Journal	2580	141375.00 Dr	138547.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2828.00 Cr		
	New Ref	626920-06-18			138547.00 Cr			
	Being Bio Medical Waste Expenses for the Month of June'18 after Tds Deduction payable amount to be paid							
17-07-2018	Cr IOB_805(Amappanad)		Payment	2156700074	143186.00			
	Cheque	300874	25-07-2018	143186.00 Cr				
	Agst Ref	436121-05-18		143186.00 Dr				
	Ch : 700794 Dt : 17-06-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of May'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-08-2018	Dr (as per details)		Journal	3765	140087.00 Dr	143186.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2922.00 Cr		
	New Ref	839201-07-18			143186.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Jul'18 after Tds Deduction payable amount to be paid							
06-08-2018	Cr IOB_805(Amappanad)		Payment	2196701085	138547.00			
	Cheque	791885	28-08-2018	138547.00 Cr				
	Agst Ref	688200-06-18		138547.00 Dr				
	Ch : 701093 Dt : 06-08-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Jun'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-09-2018	Dr (as per details)		Journal	4937	140087.00 Dr	143186.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2922.00 Cr		
	New Ref	1181101-08-18			143186.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Aug'18 after Tds Deduction payable amount to be paid							
01-09-2018	Cr IOB_805(Amappanad)		Payment	2267514687	143186.00			
	Cheque	814387	18-09-2018	143186.00 Cr				
	Agst Ref	830521-07-18		143186.00 Dr				
	Ch : 514057 Dt : 06-09-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of August'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-10-2018	Dr (as per details)		Journal	5753	141375.00 Dr	138547.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2828.00 Cr		
	New Ref	1322900-09-18			138547.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Sep'18 after Tds Deduction payable amount to be paid							
01-11-2018	Dr (as per details)		Journal	6823	140087.00 Dr	143186.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2922.00 Cr		
	New Ref	1705031-10-18			143186.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Oct'18 after Tds Deduction payable amount to be paid							
02-12-2018	Cr IOB_805(Amappanad)		Payment	2271348274	281112.00			
	Cheque	341874	28-11-2018	281112.00 Cr				
	Agst Ref	1181171-08-18		143186.00 Dr				
	Agst Ref	1322900-09-18		138547.00 Dr				
	Ch : 342274 Dt : 02-11-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Sep'18 & Oct'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-12-2018	Cr IOB_805(Amappanad)		Payment	2255387516	143186.00			
	Cheque	848718	10-12-2018	143186.00 Cr				
	Agst Ref	1700621-10-18		143186.00 Dr				
	Ch : 340719 Dt : 01-12-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Nov'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-12-2018	Dr (as per details)		Journal	7749	141375.00 Dr	138547.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2828.00 Cr		
	New Ref	1768700-11-18			138547.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Nov'18 after Tds Deduction payable amount to be paid							
15-13-2018	Cr IOB_805(Amappanad)		Payment	8308547259	138547.00			
	Cheque	347288	14-01-2019	138547.00 Cr				
	Agst Ref	1769700-11-18		138547.00 Dr				
	Ch : 347000 Dt : 15-12-18 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Nov'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-01-2019	Dr (as per details)		Journal	8751	140087.00 Dr	143186.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2922.00 Cr		
	New Ref	21181101-12-18			143186.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Dec'18 after Tds Deduction payable amount to be paid							
01-02-2019	Dr (as per details)		Journal	9805	174375.00 Dr	170887.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					3488.00 Cr		
	New Ref	2388301-01-19			170887.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Jan'19 after Tds Deduction payable amount to be paid							
08-02-2019	Cr IOB_805(Amappanad)		Payment	3646342230	143186.00			
	Cheque	346236	18-02-2019	143186.00 Cr				
	Agst Ref	21181101-12-18		143186.00 Dr				
	Ch : 342230 Dt : 05-01-19 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Dec'18, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
01-03-2019	Dr (as per details)		Journal	10561	151500.00 Dr	154350.00		
	Bio Medical Waste Expenses							
	TDS Contractor Payable(2%)					2850.00 Cr		
	New Ref	2637228-02-19			154350.00 Cr			
	Being Bio Medical Waste Expenses for the Month of Feb'19 after Tds Deduction payable amount to be paid							
08-03-2019	Cr IOB_805(Amappanad)		Payment	3057001736	170887.00			
	Cheque	701738	11-04-2019	170887.00 Cr				
	Agst Ref	2388301-01-19		170887.00 Dr				
	Ch : 701720 Dt : 08-03-19 Being Payment against the bills for Bio - Waste Cleaning Charges for the Month of Jan'19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"							
Cr	Closing Balance				1713376.00	1887726.00		
					154350.00			
						1887726.00		

Veteran Medical College Hospital
 Madure : "Lisoon" Ring Road
 Anuppur -304
 Madure
 Contact : 2688970
 Ramky Energy and Environment Ltd. (Bio)
 Ledger -Account

1-Apr-2019 to 31-Mar-2020			Bank Reconcil Dt	Vch Type	Vch No	Debit	Credit
01-04-2019	Dr	Opening Balance		Journal	84	174375.00 Dr	170887.00
01-04-2019	Dr	(as per details)					
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	30/05/19-03-19			170887.00 Cr	3486.00 Cr
		Being Bio Medical Waste Expenses for the Month of Mar '19 after Tds Deduction payable amount to be paid					
08-04-2019	Cr	IOB_605(Anuppanad)	19-08-2019	Payment	017701-10	164330.00	
		Cheque	701982				
		Agst Ref	29/12/18-02-19			164330.00 Dr	
		Ch : 701982 Dt : 08-04-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Feb '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"	01-03-2019				
01-05-2019	Dr	(as per details)		Journal	842	168730.00 Dr	165376.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	10/03/20-04-19			15373.00 Cr	3370.00 Cr
		Being Bio Medical Waste Expenses for the Month of April '19 after Tds Deduction payable amount to be paid					
09-05-2019	Cr	IOB_605(Anuppanad)	17-08-2019	Payment	2205-0472	170887.00	
		Cheque	348872				
		Agst Ref	30/05/21-03-19			170887.00 Dr	
		Ch : 348872 Dt : 09-05-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Mar '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-06-2019	Dr	(as per details)		Journal	1764	174375.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	48/09/21-09-19			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of May '19 after Tds Deduction payable amount to be paid					
21-06-2019	Cr	IOB_605(Anuppanad)	30-07-2019	Payment	19672719	158292.00	
		Cheque	702216				
		Agst Ref	10/03/20-04-19			165375.00 Dr	
		Agst Ref	48/09/21-05-19			170887.00 Dr	
		Ch : 702216 Dt : 21-06-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of April '19 & May '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-07-2019	Dr	(as per details)		Journal	2861	168730.00 Dr	165376.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	80/04/20-06-19			15373.00 Cr	3370.00 Cr
		Being Bio Medical Waste Expenses for the Month of June '19 after Tds Deduction payable amount to be paid					
01-08-2019	Dr	(as per details)		Journal	3463	174375.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	10/11/21-07-19			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of July '19 after Tds Deduction payable amount to be paid					
10-08-2019	Cr	IOB_605(Anuppanad)	30-08-2019	Payment	53370007	165375.00	
		Cheque	702847				
		Agst Ref	80/04/20-06-19			15373.00 Dr	
		Ch : 702847 Dt : 10-08-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Jun '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-09-2019	Dr	(as per details)		Journal	6324	164330.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	13/7/201-08-19			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of August '19 after Tds Deduction payable amount to be paid					
10-09-2019	Cr	IOB_605(Anuppanad)	15-10-2019	Payment	94670000	170887.00	
		Cheque	703006				
		Agst Ref	10/11/21-07-19			170887.00 Dr	
		Ch : 703006 Dt : 10-09-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of July '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
17-09-2019	Cr	IOB_605(Anuppanad)	04-11-2019	Payment	71370006	170887.00	
		Cheque	702908				
		Agst Ref	13/7/201-08-19			170887.00 Dr	
		Ch : 702908 Dt : 17-09-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Aug '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
31-10-2019	Dr	(as per details)		Journal	4100	174375.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	20/10/31-10-19			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of October '19 after Tds Deduction payable amount to be paid					
01-11-2019	Dr	(as per details)		Journal	6195	168730.00 Dr	165376.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	16/03/20-09-19			15373.00 Cr	3370.00 Cr
		Being Bio Medical Waste Expenses for the Month of September '19 after Tds Deduction payable amount to be paid					
30-11-2019	Dr	(as per details)		Journal	6384	168730.00 Dr	165376.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	20/24/20-11-19			15373.00 Cr	3370.00 Cr
		Being Bio Medical Waste Expenses for the Month of November '19 after Tds Deduction payable amount to be paid					
10-12-2019	Cr	IOB_605(Anuppanad)	18-12-2019	Payment	2957038018	170887.00	
		Cheque	703739				
		Cheque	703746			165375.00 Cr	
		Cheque	703741			165375.00 Cr	
		Agst Ref	20/10/31-10-19			170887.00 Dr	
		Agst Ref	16/03/20-09-19			165375.00 Dr	
		Agst Ref	20/24/20-11-19			165375.00 Dr	
		Ch : 703739 & 703740 & 703741 Dt : 10-12-19 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Sep '19, Oct '19 & Nov '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-01-2020	Dr	(as per details)		Journal	7804	174375.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	28/29/21-12-19			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of December '19 after Tds Deduction payable amount to be paid					
30-01-2020	Cr	IOB_605(Anuppanad)	11-02-2020	Payment	81270-99	170887.00	
		Cheque	703969				
		Agst Ref	28/29/21-12-19			170887.00 Dr	
		Ch : 703969 Dt : 30-01-2020 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Dec '19, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-02-2020	Dr	(as per details)		Journal	6480	174375.00 Dr	170887.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	29/04/21-01-2020			170887.00 Cr	3488.00 Cr
		Being Bio Medical Waste Expenses for the Month of January '20 after Tds Deduction payable amount to be paid					
18-02-2020	Cr	IOB_605(Anuppanad)	09-03-2020	Payment	108-170-31	170887.00	
		Cheque	704261				
		Agst Ref	29/04/21-01-2020			170887.00 Dr	
		Ch : 704261 Dt : 18-02-2020 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Jan '20, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
01-03-2020	Dr	(as per details)		Journal	1120	217413.00 Dr	217413.00
		Bio Medical Waste Expenses					
		TDS Contractor Payable(2%)					
		New Ref	32/03/29-02-2020			217413.00 Cr	4437.00 Cr
		Being Bio Medical Waste Expenses for the Month of February '20 after Tds Deduction payable amount to be paid					
13-03-2020	Cr	IOB_605(Anuppanad)	26-03-2020	Payment	111470-78	217413.00	
		Cheque	704079				
		Agst Ref	32/03/29-02-2020			217413.00 Dr	
		Ch : 704079 Dt : 13-03-2020 Being Payment against the bills for Bio - Wasteage Cleaning Charges for the Month of Feb '20, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
						2228472.00	2228472.00

Velammal Medical College Hospital

Madurai Tuticorin Ring Road

Anuppanady

Madurai

Contact : 2698970

Ramky Energy and Environment Ltd. (Bio)

Ledger Account

1-Apr-2021 to 19-Jul-2021

Date	Particulars	Bank Reconcil Dt	Vch Type	Vch No	Debit	Credit
01-04-2021	Dr Opening Balance					492500.00
12-04-2021	Cr IOB_605(Anuppanadi)		Payment	769066	492500.00	
	Cheque	769066				
	Agst Ref	1600022687/31-03-2021			492500.00	Dr
	Ch : 769066 Dt : 12-04-2021 Being Payment against the bills for Bio - Wastage Cleaning Charges for the Month of March '21, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
28-04-2021	Cr IOB_605(Anuppanadi)		Payment	770423	492500.00	
	Cheque	770423				
	Advance	Advance/28-04-2021			492500.00	Dr
	Ch : 770423 Dt : 28-04-2021 Being Payment against the bills for Bio - Wastage Cleaning Charges for the Month of April '21, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
30-04-2021	Dr (as per details)		Journal	1049		492500.00
	Bio Medical Wastage Expenses				500000.00	Dr
	TDS Contractor Payable(2%)					7500.00
	Agst Ref	Advance/28-04-2021			492500.00	Cr
	Being Bio Medical Wastage Expenses for the Month of April '21 after Tds Deduction payable amount to be paid (Inv No - 1500023746/30-04-2021)					
31-05-2021	Dr (as per details)		Journal	1746		492500.00
	Bio Medical Wastage Expenses				500000.00	Dr
	TDS Contractor Payable(2%)					7500.00
	New Ref	1500005803/31-05-2021			492500.00	Cr
	Being Bio Medical Wastage Expenses for the Month of May '21 after Tds Deduction payable amount to be paid					
10-06-2021	Cr IOB_605(Anuppanadi)		Payment	770570	492500.00	
	Cheque	770570				
	Agst Ref	1600005803/31-06-2021			492500.00	Dr
	Ch : 770570 Dt : 10-06-2021 Being Payment against the bills for Bio - Wastage Cleaning Charges for the Month of May '21, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
30-06-2021	Dr (as per details)		Journal	2492		492500.00
	Bio Medical Wastage Expenses				500000.00	Dr
	TDS Contractor Payable(2%)					7500.00
	New Ref	500032548/30-06-2021			492500.00	Cr
	Being Bio Medical Wastage Expenses for the Month of June '21 after Tds Deduction payable amount to be paid					
10-07-2021	Cr IOB_605(Anuppanadi)		Payment	771041	492500.00	
	Cheque	771041				
	Agst Ref	500032548/30-06-2021			492500.00	Dr
	Ch : 771041 Dt : 10-07-2021 Being Payment against the bills for Bio - Wastage Cleaning Charges for the Month of June '21, Cheque Drawn in the Name of "Ramky Energy and Environment Ltd"					
					1970000.00	1970000.00



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

**(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, etc, Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address :
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit :
- [a] Survey No/TS No : 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Rent per Year(in Lakhs) :
- Extent of land (in Hectares) :
- [a] Total : 15.16
- [b] Build up area : 4.31

- [c] Solid waste Storage/Disposal area : 0.5
 [d] Green Belt/Irrigation area : 2.35
 [e] Vacant area {a-(b+c+d)} : 7.5
 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a medical college with hostel and quarters	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (5280 KVA)	4	10300	Traces	1 %
2.	Diesel	DG Set (1250 KVA)	1.05	10300	Traces	1 %
3.	Diesel	DG Set (1250 KVA)	1.05	10300	Traces	1 %
4.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
5.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
6.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
7.	Diesel	DG Set (625 KVA)	0.45	10300	Traces	1 %
8.	Diesel	DG Set (180 KVA)	0.18	10300	Traces	1 %
9.	Diesel	DG Set (100 KVA)	0.1	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
4.	College with students	750	Nos	
5.	Hostel with Inmates	265	Nos	
6.	No of residence in staff quarters	599	Nos	
By Products				
1.	Nil	0	--	---
Intermediate Products				

9. Manufacturing Process :
This is a medical college hospital and research institute
10. No. of Employees working per day : 1300
(including contract workers)
11. Date of commissioning : 01/06/2013
12. (a)Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG Set (5280 KVA)	Acoustic enclosures with stack	0.3	9.5	MS			
2.	2	DG Set (1250 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765
3.	3	DG Set (1250 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765
4.	4	DG Set (625 KVA)	Acoustic enclosures with stack	0.2	7.5	MS	10.3	203	728
5.	5	DG Set (625 KVA)	Acoustic enclosures with stack	0.2	7.5	MS	10.3	203	728
6.	6	DG Set (625 KVA)	Acoustic enclosures with stack	0.2	7.5	MS	10.3	203	728
7.	7	DG Set (625 KVA)	Acoustic enclosures with stack	0.2	7.5	MS	10.3	203	728
8.	8	DG Set (180 KVA)	Acoustic enclosures with stack	0.15	6.0	MS	7.6	90	394
9.	9	DG Set (100 KVA)	Acoustic enclosures with stack	0.1	5.0	MS	7.6	90	394

10.	10-13	Kitchen - 4 nos	Stack with Hood	0.4	4.5	MS			
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12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
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13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 50

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

16. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

[b] Distance from the site in Kms :

17. [a] Land use classification of the site : Institutional use Zone

[b] Authority which classified the land use : D T C P

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramaingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
4. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
5. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
6. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
7. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
8. Details of Material balance for each products and process. (Attached)
9. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
10. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)

11. Building Plan (Attached)
12. Fire NOC (Attached)
13. NOC from Public Health Department (Attached)
14. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
15. Consent fee under Water and Air Acts payable to the Board. (Attached)
16. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
17. Commitment letter for Organic Waste Converter (Attached)
18. Piezometric well layout (Attached)
19. Building Approval (Attached)
20. Details of Water Balance and wastewater balance for process. (Attached)
21. Reply for Query (Attached)
22. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
23. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
24. DD for arrears fees (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under chapter 6 of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quality of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

कवल तान महान क लिए वध VALID FOR THREE MONTHS ONLY

भारतीय अंतरराष्ट्रीय बैंक Indian Overseas Bank
MADURAI-ANUPPANADI 2545

DD No. 963111656

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मैंने आनेपर On Demand pay DEE TNPCB*****

को या उनके आदेश पर Or Order

रुपये Eleven Lakh Twenty One Thousand Thirty only

Rupees

प्राप्त मूल्य के बदले अदा करें
for value received

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OB ANUPPANADI 2545

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प्रेषणकर्ता Remitted by VMCH & RI SCHEMES
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To Indian Overseas Bank

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न.ह.में S.S.No. R.No. 58632 न.ह.में S.S.No.
Please sign above

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MANPAL TECHNOLOGIES LTD., MANPAL, CTS-2910



Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCES (ToR)

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

To

The Director
M/s. Velammal Medical College & Hospital,
Velammal Village,
Madurai Tuticorin Ring Road
(Near Chinthamani Tollgate),
Anuppanadi,
Madurai-625009.

Sir,

Sub: SEIAA-TN – Terms of Reference (ToR) under violation for the Existing Construction of Medical Hospital building by M/s. Velammal Medical College & Hospital at S.F.Nos. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 & 80/20A of Anuppanadi Village, Madurai South Taluk, Madurai District, Tamil Nadu under Schedule S.No. 8(a) of category "B" – TOR issued for the preparation of EIA report, EMP report,



[Signature]
MEMBER SECRETARY
SEIAA-TN


Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation –Regarding

- Ref:
1. MoEF & CC Notification S.O. 804 (E) dated 14.03.2017
 2. MoEF & CC Notification S.O.1030 (E) dated 08.03.2018
 3. Proponent application submitted to SEIAA-TN for amendment in increase in Built up area dated: 13.06.2017
 4. Office Memorandum issued by MoEF & CC vide F.No.22-10/2019-IA.III dated: 09.09.2019
 5. Request letter from the proponent appraising the application dated 13.06.2017 Under violation as per O.M MoEF &CC dated 09.09.2019 submitted to SEIAA-TN on 23.09.2019
 6. Minutes of the 178th SEAC Meeting held on 01.10.2020.
 7. Minutes of the 408th SEIAA Meeting held on 29.10.2020
 8. Minutes of the 410th SEIAA Meeting held on 11.11.2020

The project proponent of M/s. Velammal Medical College & Hospital, submitted application seeking ToR under the MoEF & CC Notification cited under reference 1st & 2nd the proponent online application submitted for Terms of Reference to MoEF & CC dated on 14.09.2017 and same proponent submitted hard copy application to SEIAA-TN for ToR on 13.06.2017 under reference 3rd cited for the increase in builtup area of 172184Sq.m in the Existing Construction of Medical Hospital building at S.F.Nos. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 & 80/20A of Anuppanadi Village, Madurai South Taluk, Madurai District, Tamil Nadu.

The proposal seeking ToR was placed in the 178th SEAC Meeting held on 01.10.2020. Based on the proposal submitted and the presentation made, the SEAC decided to recommends the Terms of Reference in 3 parts for the project for assessment of Ecological damage,


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field of Environment.

1. The project proponent shall carry out and submit EIA report for their entire campus with layout and necessary documents of village "A" register along with village map and FMB sketch.
2. Land document for all the survey numbers & subdivisions with extent of each subdivision of the survey numbers of the project site shall be tabulated and the photo copy of the land documents shall be submitted along with the EIA report.
3. Details of Rainwater harvesting system proposed should be furnished.
4. A detailed storm water plan to drain out the water (coming into the site during heavy rainy period) from site shall be prepared as per the contour levels of the project site considering the maximum flood occurred in this area and surrounding development, considering the project site located in flood prone area.
5. The project proponent shall furnish the flood and inundation with recommendation certificate obtained from PWD considering maximum flood occurred in the project area and its surrounding.
6. The project Proponent shall strictly follow the guidelines issued by MoEF& CC for 8(b) Townships and Area Development projects for the preparation of EIA report.
7. The project proponent shall obtain the certificate stating that no water body is encroached by this project activity from the competent authority.
8. Water balance shall be furnished as per the MoEF&CC guidelines.
9. Design detail of Sewage Treatment plant along with performances shall be furnished.
10. In addition, the project proponent shall furnish the following:
 - Hazardous waste management plan
 - Design adequacy report for STP & ETP from the reputed Govt. Institutions.



[Signature]
MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- Record of bio-medical waste disposal & Hazardous waste Disposal for the existing facility for the last 5 years.
 - Land use classification obtained from DTCP for the Survey numbers falls under the project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.
 - Details of the occupational health checkup carried out for the workers and employees working in the Bio medical waste facility.
11. The proponent shall not use the laundry for discarded linen, mattresses, beddings contaminated with blood fluid and soiled waste. Materials other than the materials listed above can be washed and cleaned in the laundry attached to the hospital.
12. The proponent should treat the effluent generated from the laboratories, operation theatres and laundries separately and provide the dedicated ETP with separate RO system for the same.
13. It was also decided to make a site-visit by the sub-committee of SEAC so as to assess the present status of the project site since it is a violation project.

The subject was placed in the 410th SEIAA meeting held on 11.11.2020. After detailed discussion the Authority decided to accept the recommendations of SEAC to consider the application dated 13.06.2017 and grant standard Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan with specific Terms of Reference for assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the Environment Impact Assessment report as recommended by SEAC and subject to General conditions in addition to the following conditions:

1. The proponent shall furnish the analysis of the water quality of the bore well/Open well in and around atleast 1Km from the boundary of the project site.
2. The project proponent shall submit the suitable land use classification certificate obtained from the DTCP/CMDA.
3. Details of the building along with floor wise area of the each building.
4. Details of study on social impact, including livelihood of local people.
5. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/TOR - 822/2020 dated: 23.11.2020

and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

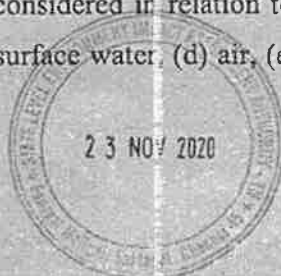
6. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.

TERMS OF REFERENCE (TOR) FOR THE PURPOSE OF PREPARING THE EIA/EMP FOR THE EXISTING CONSTRUCTION OF MEDICAL HOSPITAL BUILDING BY M/S. VELAMMAL MEDICAL COLLEGE & HOSPITAL AT S.F.NOS. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 & 80/20A OF ANUPPANADI VILLAGE, MADURAI SOUTH TALUK, MADURAI DISTRICT, TAMIL NADU UNDER THE CATEGORY OF VIOLATION AS PER THE MOEF & CC NOTIFICATION.

Part-I

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR CONSTRUCTION PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT


- 1) Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 2) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 3) Examine baseline environmental quality along with projected incremental load due to the project.
- 4) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations,



**MEMBER SECRETARY
SEIAA-TN**

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- (g) socio economic and health.
- 5) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
 - 6) Submit the details of the trees to be felled for the project.
 - 7) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
 - 8) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
 - 9) Ground water classification as per the Central Ground Water Authority.
 - 10) Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
 - 11) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
 - 12) Examine soil characteristics and depth of ground water table for rainwater harvesting.
 - 13) Examine details of solid waste generation treatment and its disposal.
 - 14) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
 - 15) DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
 - 16) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
 - 17) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
 - 18) Examine the details of transport of materials for construction which should include source and availability.
 - 19) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- 20) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 22) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 23) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

PART-II

Additional TOR specified by the SEAC to deal with the violation aspects of the construction projects

SECTION A

As per the MoEF & CC Notification S.O. 1030 (E) dated: 08.03.2018,

1. "The cases of violations will be appraised by the Expert Appraisal Committee at the Central level or State or Union territory level Expert Appraisal Committee constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can run sustainably under compliance of environmental norms with adequate environmental safeguards, and in case, where the findings of Expert Appraisal Committee for projects under category A or State or Union Territory level Expert Appraisal Committee for projects under category B is negative, closure of the project will be recommended along with other actions under the law.
2. In case, where the findings of the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee on point at sub-paragraph (4) above are affirmative, the projects will be granted the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan and the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, will prescribe specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and



[Signature]
MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants, and the collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or a environmental laboratory accredited by the National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”

After the appraisal of the project, the SEAC decided that the Para No.2 stated above is applicable to the project. Hence, the proponent is directed to prepare appropriate reports as contained in the Para 2.

While complying with the specific aspects of the MoEF & CC directions as stated in the Para 2 above, the following steps should be followed:

Step 1: Enumerate the aspects of Violation:

- a) The proponent should enumerate the violations as applicable to the project.
- b) Furnish a description of each violation with quantitative and qualitative data.
- c) Violation categories are to be decided taking into consideration the stage at which the project execution stands.

Step 2: Ecological Damage Assessment:

- a) For each aspect of violation enumerated in step (1), identify the resultant environmental damage that may have been caused.
- b) Furnish a description of the environmental damages with quantitative and qualitative data.

Step 3: Remediation Plan:

- a) For the Environmental damage(s) identified in the step (2) above, prepare the remediation plan for the each or combination of damages.
- b) The remediation plan should essentially consists of problem statement, target to be achieved (quantity), standards, technology/procedure for remediation, equipment and machinery to be used, time schedule and remediation cost(direct and indirect cost, capital as well as O&M costs).


MEMBER SECRETARY
SEIAA-TN

SECTION B

1. Natural resource Augmentation:

a) The resources that should be considered for augmentation should essentially consist of land, biota, air, water and other resources as applicable.

b) Proponent may choose one or more of the resource augmentation as applicable and provide a description of the augmentation proposal in detail for each resource.

c) The proponent should also furnish the cost for each augmentation scheme.

2. Community resource Augmentation:

a) The proponent should prepare a plan of action for addressing the needs of the community in terms of resources in the sectors of education, health and sports primarily and other such resources as applicable to the community in the vicinity of the project.

b) The community resource augmentation plan should consist of rehabilitation of houses and people, budget allocation and time schedule for completing the activity.

SECTION C

The proponent should prepare content for the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation separately in a chapter and include in the EIA / EMP report.

SECTION D

a) After the appraisal of the EIA / EMP report submitted by the proponent, the SEAC will make a judgement of the quality of the content in the EIA / EMP report specifically with reference to the chapter covering the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation.

b) In the judgement of SEAC, if the quality of the content in the chapter is not satisfactory, the SEAC may direct the proponent to further revise the chapter and resubmit the EIA/EMP report.

c) If SEAC concludes that the technical part is satisfactory and the costing aspect is not satisfactory then the SEAC may revert to legal provisions, MoEF & CC guidelines and similar expert committee recommendations for finalizing the



Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

cost aspects or the SEAC may use its own expertise and experience in finalizing the cost.

SECTION E

The proponent is directed to furnish data as per the CHECKLIST (Enclosure). It will help the SEAC in arriving at the nature of violations, the ecological damage and the associated cost.

PART III:

DEFICIENCIES TO BE RECTIFIED BEFORE SUBMITTING THE EIA REPORT:

1. The project proponent shall carry out and submit EIA report for their entire campus with layout and necessary documents of village "A" register along with village map and FMB sketch.
2. Land document for all the survey numbers & subdivisions with extent of each subdivision of the survey numbers of the project site shall be tabulated and the photo copy of the land documents shall be submitted along with the EIA report.
3. Details of Rainwater harvesting system proposed should be furnished.
4. A detailed storm water plan to drain out the water (coming into the site during heavy rainy period) from site shall be prepared as per the contour levels of the project site considering the maximum flood occurred in this area and surrounding development, considering the project site located in flood prone area.
5. The project proponent shall furnish the flood and inundation with recommendation certificate obtained from PWD considering maximum flood occurred in the project area and its surrounding.
6. The project Proponent shall strictly follow the guidelines issued by MoEF& CC for 8(b) Townships and Area Development projects for the preparation of EIA report.
7. The project proponent shall obtain the certificate stating that no water body is encroached by this project activity from the competent authority.
8. Water balance shall be furnished as per the MoEF&CC guidelines.
9. Design detail of Sewage Treatment plant along with performances shall be furnished.
10. In addition, the project proponent shall furnish the following:
 - Hazardous waste management plan
 - Design adequacy report for STP & ETP from the reputed Govt. Institutions.


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- Record of bio-medical waste disposal & Hazardous waste Disposal for the existing facility for the last 5years.
 - Land use classification obtained from DTCP for the Survey numbers falls under the project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.
 - Details of the occupational health checkup carried out for the workers and employees working in the Bio medical waste facility.
11. The proponent shall not use the laundry for discarded linen, mattresses, beddings contaminated with blood fluid and soiled waste. Materials other than the materials listed above can be washed and cleaned in the laundry attached to the hospital.
12. The proponent should treat the effluent generated from the laboratories, operation theatres and laundries separately and provide the dedicated ETP with separate RO system for the same.
13. It was also decided to make a site-visit by the sub-committee of SEAC so as to assess the present status of the project site since it is a violation project.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt/ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population



[Signature]
MEMBER SECRETARY
SEIAA-TN


Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given
- 13) CSR plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Copy of permission related to Port facility, Desalination plant, wind mill /solar power plant from competent Authority.
- d. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- e. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- f. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010 , 28th June 2010 , 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.

▪ After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 322/2020 dated: 23.11.2020

proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

▪ The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.

▪ The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, PariveshBhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
ParyavaranBhavan, CGO Complex, New Delhi 110003
6. Stock File.



Enclosure
CHECKLIST

To be filled in by the project proponent with supporting documents. Furnish reply to each question listed below.

Name of the project:

Project location:

Stage at which the project execution stands:

Part - A – Applicable for Pre-construction:

1. Have the constructions of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., been made in the earmarked area only?
2. Have statutory clearances and approvals been obtained?
 - a) Chief Controller of Explosives,
 - b) Fire and Rescue Services Department,
 - c) Civil Aviation Department,
 - d) Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972,
 - e) State / Central Ground Water Authority,
 - f) Coastal Regulatory Zone Authority, Bio-Diversity Act, 2002, Wetland Authority Act & Rules, other statutory and other authorities as applicable to the project been obtained by project proponent from the concerned competent authorities?
3. Have trees been cut? If yes, has the compensation plantation been done, in the ratio of 1: 10?
4. Have the Plastic wastes been segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2016?
5. Has a separate environmental management cell formed with suitable qualified personnel?

Part - B –Pre construction phase:

6. Has the approval of the competent authority been obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work?
7. Have all required sanitary and hygienic measures for the workers were in place before starting construction activities and the same have been maintained throughout the construction phase?


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/T.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

8. Are the designs of buildings in conformity with the Seismic Zone Classifications?
9. Has the construction of the structures been undertaken as per the plans approved by the concerned local authorities/local administration?
10. Has any construction activity of any kind been taken up in the OSR area?
11. Has the Consent of the local body concerned been obtained for using the treated sewage in the OSR area for gardening purpose?
12. Are the height and coverage of the constructions in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011?
13. Is the basement of the building above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA?
14. Are the pipelines marked with different colors with the following details?
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system.,
15. Has a First Aid Room been provided in the project site during the entire construction and operation phases of the project?
16. Has the structural design of the proposed building been vetted by premier academic institutions like Anna University, IIT Madras, etc?
17. Is there any threat to the biodiversity due to the proposed development?
18. Has the present land use surrounding the project site got disturbed at any point of time?
19. Has the existing land use been altered due to the project and is it in consistent with the surroundings?
20. Has the green belt area been planted with indigenous native trees, in adequate numbers and areas?




MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

21. Have the natural vegetation listed particularly the tress, been removed during the construction phase? Was there disturbance to the aquatic eco-system within and outside the area?
22. Did the construction activities of the site adhere to all environmental and ecological standards and safeguards?
23. Have the rain water harvesting system (storage + recharge pits) been designed as per the Rain water harvesting and conservation manual of CPWD?
24. Has the land earmarked for OSR been identified, earmarked in coordination with CMDA adjacent to the entry or exit and it has been fenced?
25. Does storm water generated within the premises find access to any water bodies directly/indirectly?
26. Are proper Fire fighting plan and disaster management plan in place?
27. Does the building spoil the green views and aesthetics of surroundings and does it provide enough clean air space?
28. Are the DG Sets and STP located away from the boundary of the project site to ensure minimal disturbance to the neighbours?

Part - C – Construction phase:


29. Have all the labourers engaged for construction been screened for health and adequately treated before and during their employment on the work at the site?
30. Were Personnel working in dusty areas given protective respiratory devices and provided with adequate training and information on safety and health aspects? Have Occupational health surveillance program of the workers been undertaken periodically to observe any contradictions due to exposure to dust?
31. Have Periodical medical examination of the workers engaged in the project been carried out and records maintained?
32. Water Supply:
 - i) If water requirement during construction phase was met from ground water source, then approval of the PWD Department of water resources is necessary. Was it obtained?
 - ii) Was provision made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc?


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

- iii) Was adequate drinking water and sanitary facilities provided for construction workers at the site? Was the treatment and disposal of waste water through dispersion trench after treatment through septic tank? The MSW generated disposed through Local Body?
- iv) Was water demand during construction reduced by use of pre-mixed concrete, curing agents and other best practices prevalent?
- v) Are the fixtures for showers, toilet flushing and drinking water of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control?
33. Solid Waste Management:
- i) Was the solid waste in the form of excavated earth excluding the top soil generated from the project activity scientifically utilized for construction of approach roads and peripheral roads?
34. Top Soil Management:
- i) Was the top soil excavated during construction activities stored for use in horticulture/ landscape development within the project site?
35. Did disposal of construction debris during construction phase affect the neighboring communities and was it disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people? Was the construction and demolition waste managed as per Construction & Demolition Waste Management Rules, 2016?
36. Did Construction spoils, including bituminous materials and other hazardous materials, watercourses? Was the dump sites for such materials secured so that they should not leach into the adjacent land/ lake/ stream etc?
37. Diesel Generator sets:
- i) For the diesel generator used during construction phase, was the air and noise emission in conformity to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon?
- ii) Was the diesel required for operating stand by DG sets stored in underground tanks fulfilling the safety norms? Was clearance from Chief Controller of Explosives was taken?
- iii) Are the acoustic enclosures installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc?




MEMBER SECRETARY
SEIAA-TN

38. Air & Noise Pollution Control:

- i) Were vehicles hired for bringing construction materials to the site in good condition and conformed to air and noise emission standards, prescribed by TNPCB/CPCB? Were the vehicles operated only during non-peak hours?
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Was the Incremental pollution loads on the ambient air and noise quality closely monitored during the construction phase? Was any pollution abatement measures implemented?
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Is parking fully internalized and no public space utilized? Is Parking plan as per CMDA norms?
- iv) Do the buildings have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation?

39. Building material:

- i) Were Fly-ash blocks used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009?
- ii) Was Ready-mix concrete used in building construction and necessary cube-tests conducted to ascertain their quality?
- iii) Is the use of glass reduced up to 40% to reduce the electricity consumption and load on air conditioning?

40. Storm Water Drainage:

Is Storm water management around the site and on site established by following the guidelines laid down by the storm water manual?

41. Are the following Energy Conservation Measures been implemented?

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/violation/ToR - 822/2020 dated: 23.11.2020

- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

42. Fire Safety:

- i) Are adequate fire protection equipments and rescue arrangements in place as per the prescribed standards?
- ii) Is proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency in place?

43. Green Belt Development:

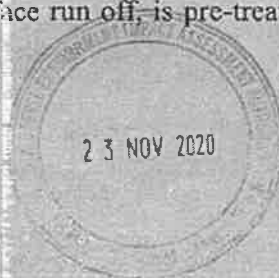
- i) Has the Project Proponent planted tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed?

44. Sewage Treatment Plant:

- i) Is the Sewage Treatment Plant (STP) installed certified by an independent expert/ reputed Academic institutions for its adequacy?

45. Rain Water Harvesting:

- i) Is roof rain water collected from the covered roof of the buildings, etc harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water is reused?
- ii) Is Rain water harvesting for surface run-off implemented as per plan? Before recharging the surface run off, is pre-treatment planned with screens, settlers etc




MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

done to remove suspended matter, oil and grease, etc? Are adequate number of bore wells / percolation pits/ as provided?

iii) Is the roof rain water collected and stored in the sumps proposed to be treated before water is put to any beneficial use?

46. Building Safety:

i) Is lightning arrester properly designed and installed at top of the building and where ever is necessary?

Part – D Operation Phase

1. Has the "Consent to Operate" been obtained from the Tamil Nadu Pollution Control Board before the start of the operation of the project?
2. Is the Proponent responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years?
3. Is the ground water level and its quality monitored and recorded regularly in consultation with Ground Water Authority?
4. Is treated effluent emanating from STP recycled / reused to the maximum extent possible? Does the treated sewage conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use? Are necessary measures in place to mitigate the odour and mosquito problem from STP?
5. Is the STP continuously operated by providing stand by DG set in case of power failure?
6. Is the treated sewage used for green belt development/ avenue plantation without causing pollution?
7. Are adequate measures being taken to prevent odour emanating from solid waste processing plant and STP?
8. Is regular monitoring done regarding operation and maintenance of STP, reuse and disposal of untreated sewage and effluent, swimming pool, Solid waste Management?
9. Have any CSR / CER activities been carried out?
10. Is organic waste convertor proposed for managing the municipal solid waste (Organic components) in place? If yes, is care taken to operate and maintain the OWC such a way that there is no problem to the nearby residents?
11. Is the Municipal solid waste generated collected, segregated and disposed as per Solid Waste Management Rules, 2016


MEMBER SECRETARY
SEIAA-TN

Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020

12. Is the e - waste generated collected and disposed to a nearby authorized e-waste centre as per E- waste (Management& Handling), Rules 2016?
13. Is the height of stack of DG sets equal to the height needed as per CPCB norms?
14. Is the noise level maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time?
15. Is spent oil from D.G sets stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous& other Wastes (Management & Transboundary Movement) Rules 2016?
16. Is the storm water drain provided at the project site maintained without choking or without causing stagnation? Is the storm water properly disposed off in the natural drainage / channels without disrupting the adjacent public?
17. Are the used CFLs and TFLs properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination?



Signature:

Name of the proponent:

Date:

SEIAA
TN


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SEIAA-TN





தமிழ்நாடு தமிழ்நாடு TAMIL NADU
 10-02-2020

56AA 115266
 T. சங்கரசுப்பிரமணியன்
 Jr. SRO IV Vendor
 ROC No. 3045 B1/85

AGREEMENT OF SERVICE

This agreement is entered into on the 10 (day) of 02 (Month) 2020 Valid up to 09/02/2021

Between

M/s. Ramky Energy and Environment Ltd., functioning at D.No.2B/1, Vaigai Main Street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at Ramky Grandiose, 12th & 13th Floor, Ramky Towers complex, Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s. Velammal Medical College Hospital & Research Institute, Toll Gate, Madurai-Tuticorin Ring Road, Anuppanadi Near Chinthamani, Madurai, Tamil Nadu 625009 (herein after called as HCE)

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. Whereas Velammal Medical College Hospital & Research Institute, is a hospital having Nine Hundred (900 No's) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

Velammal Medical College Hospital
 & Research Institute

10/3

Chairman
 For



3. The Velammal Medical College Hospital & Research Institute who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs 8.50/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. Velammal Medical College Hospital & Research Institute. shall not pay 90 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the Velammal Medical College Hospital & Research Institute regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (Non Chlorinated) (small cost is Rs.5 & 7/Bag + GST Tax), Polythene cover are not be collected.
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from Velammal Medical College Hospital & Research Institute, at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (24 hours).

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16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
18. REAEL shall stop services if payments are not made within 20 days from the date of billing.
19. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
20. REAEL & Velammal Medical College Hospital & Research Institute hereby undertakes to adhere to this "Agreement of Service" for a minimum period of **one years**.
21. For Convince of waste collection, bio medical waste bag should be placed in the ground floor only, so that our vehicle will easily come and collect the bio medical waste, it also avoids spillage waste.
22. Velammal Medical College Hospital & Research Institute, shall generate waste received above 250 gm per day per bed (beds calculated over no.of sanctioned beds) will be totaled in kg per month and will be additionally billed @ Rs. 25 per Kg wef 1st Jan 2019, over and above regular BMW service charges per month.
23. Agreement can be terminated by giving one month notice by both the parties
24. Payments made after 15th, shall attract a penalty of Rs.30/- per day.

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3/3/19
Authorized Signatory



Authorized Signatory

STATE EXPERT APPRAISAL COMMITTEE -TAMIL NADU

Minutes of the Meeting of 218th State Expert Appraisal Committee (SEAC held on 09th July (Friday) for Building & Construction Projects, Township and Area Development projects & Mining Projects through video conference.

Agenda No: 218-01 (File No: 7946/2020)

Proposed Construction for Development of Tamil Nadu Commerce Hub Tower at S.F.No. 1/1a(Old), New No-4, Block No-2 at Nandanam Village, Anna Salai Taluk, Chennai District, Tamil Nadu by M/s. Tamilnadu Housing Board – For Environmental Clearance.

(SIA/TN/MIS/177999/2020, dated: 08.10.2020)

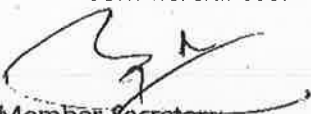
The proposal was placed in this 218th meeting of SEAC held on 09.07.2021. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The project proponent gave detailed presentation. SEAC noted the following:

1. The Proponent, M/s. Tamilnadu Housing Board has applied seeking Environmental Clearance for the proposed construction Development of Tamil Nadu Commerce Hub Tower at S.F.No. 1/1a(Old), New No-4, Block No-2 at Nandanam Village, Anna Salai Taluk, Chennai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

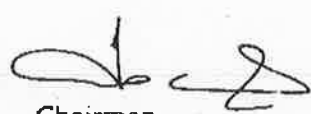
Based on the presentation made and documents furnished by the Project proponent, SEAC decided to defer the application based on the following shortcomings observed during the presentation and hence not recommended for grant of EC.

1. The project proponent has not furnished land transfer documents in the name of project proponent TNHB for all survey nos. of the proposed project site.
2. The proponent has not furnished administrative approval for the proposed project.
3. The proponent has not furnished the land use conversion certificate to Commercial use.


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1/79


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institution like IIT, NIT, Anna University, Neeri, or any other NABET approved Geologists/Geohydrologists, and the report may be submitted.

The proponent has furnished additional particulars vide its Letter Dt:25.06.2021.

Once again the proposal was placed in this 218th meeting of SEAC held on 09.07.2021. SEAC after detailed deliberations decided to call the proponent for presentation regarding additional details furnished in any one of the ensuing meetings.

Agenda No: 218- 21 (File No: 518/2013)

Construction of Medical Hospital building without prior Environmental Clearance by M/s. Velammal Medical College & Hospital & Research Institute at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu-For Environmental Clearance under Violation.

(SIA/TN/MIS/201965/2021, dated:05.03.2021)

The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. Velammal Medical College & Hospital & Research Institute has applied for Environmental Clearance for the Existing Construction of Medical Hospital building at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and construction projects" of the Schedule to the EIA Notification, 2006.

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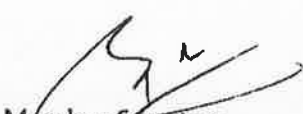
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3. The existing EC built up area is 143163.0155sq.m, now applied builtup area is 101124.645sq.m and total plot area is 50296.005sq.m. Total project cost is 46103Lakhs.
4. Terms of Reference under violation was issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.518/Violation/ToR-822/2020, Dated:23.11.2020.

Based on the direction from the SEIAA for apprising this project under violation as per the O.M of MoEF & CC dated 09.09.2019 vide minutes of the 172nd SEAC meeting on 05.09.2020, the SEAC decided to recommend to issue the Terms of Reference (ToR) to SEIAA in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of Council of Scientific and Industrial Research Institutions working in the field of Environment. Subsequently, the SEIAA-TN issued Terms of Reference (TOR) for existing hospital under violation category vide Lr.No.SEIAA-TN/F.No.518/Violation/ToR-822/2020, Dated:23.11.2020.

In the meantime, the Subcommittee visited the site on 21.01.2021. The site inspection report of the proposal was placed in the 198th meeting of SEAC held on 05.02.2021. The following details were observed during the site inspection,

1. The proponent explained that exact survey numbers of the Hospital buildings are only part of the survey numbers specified in the application and they are in the process of submitting a letter to that effect.
2. The Existing EC was obtained earlier from SEIAA-TN vide Lr.No.SEIAA-TN/F.518/EC/8(a)/143/2012 dated:17.04.2013 for the built-up area of 143163.012m² includes institute buildings and hospital building(C+3).


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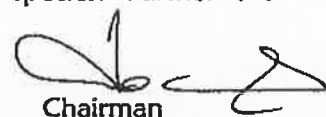
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3. The committee during its visit noted that the Project Proponent had constructed additional floors in the hospital building (G+3 to G+5) constructing additional two floors (with additional built-up area of 27,777.65Sq.m) deviated from the original plan in Hospital Block without increase in number of beds (permitted-900Beds).
4. The proponent has reported that earlier EC was obtained vide letter No.17.04.2013 for total built up area 1,43,163.015Sq.mts. The proponent has further reported that excluding the institution buildings built up area actual built-up area is 1,01,124.64 Sq.mts which is less than the permitted Built-up area in the EC.
5. The committee instructed to furnish the village map with "A" Register.
6. The committee noted that the ETP effluent from operation theatre and labs after disinfection has been mixed with sewage and Sent to STP for treatment and Laundry waste alone is being treated separately with Chemical dosage.
7. Committee also visited the STP plant and objectionable smell was noticed which shows that treatment unit was not functioning with required efficiency.
8. Treated sewage water from STP may be utilized / recycled for green belt development, toilet flushing, or for any other purpose where direct contact with Human could be avoided.
9. A separate ETP needs to be constructed on priority as STP is not designed for treating effluent from Lab and other floor washings, especially from operation theatre or from wards of contagious diseases- Bio medical waste storage needs to be maintained as per CPCB protocol following the Bio medical waste (Management and handling rules 2016).
10. The proponent claims 15.5% of greenbelt was maintained within the premises.
11. However, the committee noticed that the existing trees within the Hospital Compound need to be improved and they could adopt the Miyawaki scheme by adopting the locally available native species. Further the

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committee recommended the proponent to submit the actual area of the green belt around the Hospital building, within the Hospital compound.

12. Sludge which comes out STP can be used as manure after due composting.

The SEAC accepted the recommendation of the subcommittee and directed that the proponent shall furnish the details/particulars in respect of the above additional ToR in the EIA report, in addition to the standard ToR.


The project proponent submitted EIA report to SEIAA-TN on 05.03.2021.


The proposal was placed in this 207th SEAC Meeting held on 17.03.2021. The project proponent gave detailed presentation.

Based on the presentation, the committee asked the proponent/consultant to present the details of ecological damage, remediation plan and natural & community resource augmentation plan and it was replied that they are not ready with the details and requested the committee to allow them to make a presentation about the same in one of the forth-coming meetings and the committee agreed for the same.

The Proposal was once again placed in 211th SEAC held on 24.04.2021. Based on the proponent presentation and documents furnished, the SEAC noted that the consultant has not assessed the ecological damage, remediation plan and natural & community resource augmentation plan correctly. Hence the committee instructed the consultant to calculate the details of ecological damage, remediation plan and natural & community resource augmentation plan as per the approved procedure and submit the same.

The proponent vide its Letter Dt:14.06.2021 has also furnished the revised details on the Ecological Damage Assessment, Remediation Plan, Natural Resources Augmentation and Community Resource Augmentation Plan prepared & submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated:14.03.2017 and 08.03.2018.


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The subject was placed in this 218th meeting of SEAC held on 09.07.2021 for appraisal for seeking Environmental clearance under violation. The SEAC assed the project based on Ecological damage, remediation plan and natural & community resource augmentation plan prepared and submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated:14.03.2017 and 08.03.2018. The extract from the report is as follows:

Ecological Damage Assessment:

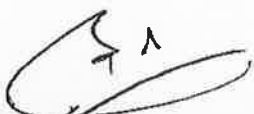
S. No	Ecological Damage Assessment	Remediation Plan	Amount (in Lakhs)
1.	Dust/Particulate Matter emissions from proposed expansion activity.	Isolated the construction area with flexible enclosures. Sprinkling of water was done at regular interval in the construction area and unpaved roads by truck mounted sprinklers. Proper maintenance of vehicles. The heavy vehicles moving offsite were well covered. Low sulphur fuels for transportation and for DG sets were used. Monitoring was done during construction activity.	2.00
2.	Loss of native flora and aesthetic view	Plantation of native species. Development of greenbelt all along the boundary.	
3.	1. The rainwater stored at site was used for construction purpose. 2. Source of water supply from Madurai Municipal	Adequate toilets have been provided for construction labours and the sewage were discharged properly into soak pit through septic tank. During monsoon season runoff from construction site were routed to a temporary sedimentation tank for settlement of suspended	1.80

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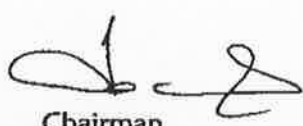
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	<p>Corporation.</p> <p>3. Sediment load</p> <p>4. Contamination of runoff due to on point source pollution.</p> <p>5. Deterioration of the water channel / drain and impact on aquatic life.</p>	<p>solids.</p> <p>Sewage treatment plant.</p> <p>Proper channelization of storm water with intermediate grit chambers in the public drain within the area.</p> <p>The Vicinity of the project site is frequently cleaned to remove 3non-point sources before monsoon.</p>	
4.	<p>Noise generation & increase in noise level. Noise & vibration due to construction activity and operation of D.G.Set.</p>	<p>The work was limited today time.</p> <p>Use of machineries having highest standard and comply with national standard that take care of noise and vibration. The impact due to noise was reduced by use of a coustic enclosures for machineries and personal protective measures like, earplugs, earmuffs etc. □</p>	0.3
5.	<p>Un-manage/un-control storage of excavated soil.</p> <p>Losing its texture, productivity and fertility status.</p> <p>Chocking of drains due to surface runoff during rainy season.</p> <p>Change in topography and drainage pattern.</p> <p>Generation and storing of Hazardous waste.</p>	<p>The excavated topsoil was used to develop the greenbelt within the project site.</p> <p>Providing an isolated each at proof storage facility for hazardous waste.</p>	1.00
Total Amount			5.1


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Natural Resource Augmentation Plan:

S.No.	Natural Resource Augmentation Activities	Amount (in Lakhs)
1.	Development of additional Rain water harvesting and ground water recharge structure	3.00
2.	Provision of additional solar panel lighting in common areas.	
3.	Plantation in common areas of villages	
4.	Development of avenue plantation	
Total Amount		3.00


Community Augmentation Plan:

S. No.	Community Augmentation Activities	Amount (in Lakhs)
1.	a) Installation of RO Plant for safe drinking water supply at School	4.00
2.	a) Organize skill development program for sustainable income generation & livelihood for the community like training on scientific agricultural practices, tailoring, embroidery, etc	
	b) Imparting entrepreneurship development training to local people	
	c) Awareness program for education of plastic waste reduction/ solid waste Management	
Total Amount		4.00

Total Fund allocated for Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation plan is Rs. 12.10 Lacs.

DAMAGE COST DETAILS (Year-wise):

Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost (total cost)				
First Year	Second Year	Third Year	Fourth Year	Fifth Year
Rs12,10,000	Rs12,10,000	Rs12,10,000	Rs12,10,000	Rs12,10,000
			Total cost	60,50,000


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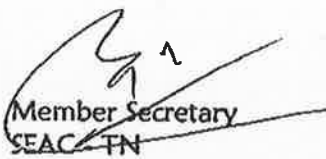
Corporate Environmental Responsibility:


S.N o.	Corporate Environmental Responsibility Activities in the village of Anuppanadi Village, Madurai District.	Amount(in Lakhs)
	<ul style="list-style-type: none"> ● Health & Education. ● Electrification including solar power & Roads. ● Skill Development. ● Rainwater Harvesting. ● Avenue Plantation. 	50

Based on the inspection report and the violation notification, the SEAC classified the level of damages by the following criteria:

1. Low level Ecological damage:
 - a. Only procedural violations (started the construction at site without obtaining EC)
2. Medium level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
 - b. Infrastructural violation such as deviation from CMDA/local body approval.
 - c. Non operation of the project(not occupied).
3. High level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
Infrastructural violation such as deviation from CMDA/local body approval.
 - b. Under Operation (occupied).

Level of damages	Ecological remediati on cost (% of project cost)	Natural resource augmentati on cost (% of project cost)	Community resource augmentatio n cost (% of project cost)	CER (% of project cost)	Total (% of project cost)
Low level Ecological damage	0.25	0.10	0.15	0.25	0.75


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Medium level Ecological damage	0.35	0.15	0.25	0.5	1.25
High level Ecological damage	0.50	0.20	0.30	1.00	2.00

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and CER by following the below mentioned criteria, as per category 3, stated above.

For the project cost, the proponent has submitted the building valuation report for violated area Dated: 31.03.2020 from the Chartered Engineer (No: 51172). In that certificate it is given as follows,

Area of additional building constructed without EC-29,021.65 Sq.m

Cost of building per Sq.m. - Rs.16400.0/-

Sl.No	Cost of the violated building area	Value INR (in Crores)
	(Area of additional building constructed) X (Cost of building per Sq.m.) =29,021.65 X Rs.16400.0	47.59550

The total cost of Ecological remediation, Natural Resource Augmentation and Community Resource Augmentation cost is Rs. 60.70 Lakhs arrived by the EIA coordinator is taken up which is greater than the 1% of the project cost is Rs. 47.59 Lakhs as per SEAC.

The SEAC observed that the construction of existing medical college & hospital buildings without prior environmental clearance comes under violation project seeking Environmental Clearance at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B, 70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A,

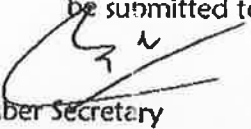
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72/116, 72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Madurai South Taluk, Madurai District, TamilNadu by M/s. Velammal Medical College & Hospital & Research Institute which is categorised under the "high level ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

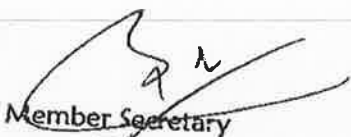
1. As per the MoEF& CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.
2. Accordingly, the amount prescribed for Ecological remediation (Rs.25.5lakhs), natural resource augmentation (Rs.15lakhs) & community resource augmentation (Rs.20lakhs), totaling Rs.60.50lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.60.50 Lakhs in the form of bank guarantee to TamilNadu Pollution Control Board and submit knowledge of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponents shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year. If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The amount committed by the Project proponent for CER (Rs.50 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.


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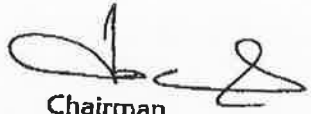

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5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
7. As per the MoEF & CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of 50Lakhs to be remitted before the issue of Environmental clearance as imposed in the condition No.3
8. The project proponent shall develop and furnish photographs of green belt developed incorporating native species adopting Miyawaki scheme with native species inside the proposed project site, excluding the ornamental plants before obtaining the CTO.
9. The project proponent shall furnish revised latest AAQ data & meteorological data pertaining to the proposed project site before obtaining the CTO.
10. The project Proponent shall provide OWC for disposal of bio degradable solid waste. The project Proponent shall operate the same efficiently and continuously for the disposal of the Organic waste generated from the campus. The non-biodegradable waste shall be regularly collected and disposed through TNPCB authorized recycler.
11. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Trans boundary Movement), Rules 2016.
12. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.



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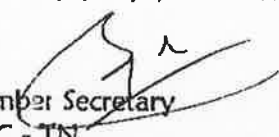


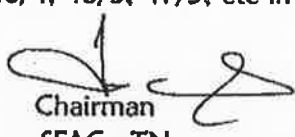
13. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.
14. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
15. Tapping of solar energy should be atleast 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
16. The project proponent shall provide separate stand by D.G set for the STP proposed for the continuous operation of the STP incase of power failure.
17. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section19of the Environment (Protection) Ac, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
19. The proponent shall furnish the detail about the built-up area for all the buildings with floor wise to TNPCB every year along with the compliance report for the Environmental Clearance.
20. The recommendation for the issue of "Environmental Clearance" is subjected to the outcome of the written appeal vide in Hon'ble National Green Tribunal (South Zone) Original Application No. 08 of 2021 (SZ).

Any violations and subsequent suitable action may be decided by SEIAA, as deemed appropriate, if arises.

Agenda No: 218-22- TA1 (File No: 7939/2020)

Proposed development of Industrial park over an extent of 466.503 ha at S.F.Nos.61/1, 62/2, 63/1, 70/1, etc in Therkuveerapandiyapuram & 26/6, 40/4, 46/3, 47/5, etc in


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To
The Commissioner,
Madurai Corporation,
Madurai

Sir,

Sub:- VET - Velammal Medical College Hospital and Research Institute-Cooperate
Environmental Responsibility -Payment of Rs.50.00 Lacs - Reg

Ref:-MINUTES of the meeting -218th STATE EXPERT APPRAISAL COMMITTEE
(SEAC) held on July 9th 2021.

Greetings from Velammal with Warm Welcome to Temple City , Madurai. VMCH & RI is one of the important unit functioning under VET in Anuppanadi, Madurai Corporation limit. VMCH & RI is extending medical service to all section of people of Madurai and the neighbour Districts with the support of Madurai Corporation.

VMCH & RI has applied for Environmental Clearance to STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA). In this connection, it has been suggested by SEIAA, to spent Rs. 50,00,000.00 (Rupees Fifty Lacs only) under Corporate Environmental Responsibility as directed by the SEAC vide the ref cited, 218th Meeting. The SEAC has directed to spend the said amount for the following activities:-

S.No	Description	Amount (In lacs)
1	Health & Education	Rs. 50.00
2	Electrification including solar power & Roads	
3	Skill Development	
4	Rain water Harvesting	
5	Avenue Plantation	

In this regards, we are pleased to submit the IOB, Anuppanadi Branch, Madurai Demand Draft bearing Number 311528 dated 15th September, 2021 in favour of Madurai Corporation. It is requested to acknowledge the receipt of the DD and to spend arrange accordingly to spend the above amount in **Anuppanadi Village**, as specified above by & SEAC and also acknowledgment of receipts.

Regards Sir,

Yours faithfully,

Place: Madurai

Dated: 15.09.2021

Value of
Rupee 50,00,000/-

DD No. 311528

15.09.2021

(Received Rs. 50,00,000/-
Fifty Lacs)

For Velammal Educational Trust
Secretary

'Velammal Village', Madurai - Tuticorin Ring Road, (Near Chinthamani Tollgate), Anuppanadi, Madurai - 625 009 Tel : 0452 - 2698971

PAID PAYEE ONLY

Indian Overseas Bank
MADURAI-ANUPPANADI 2545
DD No. 963445284

VALID FOR THREE MONTHS ONLY

1 5 0 9 2 0 2 1
O D M Y Y Y Y

THE COMMISSIONER MADURAI CORPORATION*****

On Demand pay Fifty Lakh only

Or Order

Rupees

₹ ***50,00,000.00
for value received

IOB ANUPPANADI 2545

QR QR QR QR
OT OT OL TL

VELAMMAL MEDICAL COLLEGE HOSPITAL AND RESEARCH INS

To Indian Overseas Bank



आधिकृत हस्ताक्षरकर्ता. AUTHORISED SIGNATORIES
T.E.P.S.S.No. S-5331 T.E.P.S.S.No.

कोड नं. (0049)
Code No

ई.सी. टाइप 00
E.C.Type

चैक डिजिट
Check Digit

344528 000020000*

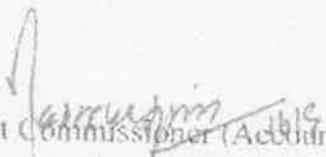
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MADURAI CORPORATION

This is to acknowledge the receipt of IOB (Anuppanadi Branch Madurai) DD No.311528 Dt: 15-09-2021 for Rs.50,00,000/- (Fifty Lakh) from M/s.Velammal Medical College Hospital & Research Institute towards CER Fund allotted for Anuppanadi Village.


Assistant Commissioner (Accounts)
Corporation of Madurai
Asst. Commissioner (Accounts)
Corporation of Madurai

15-09-21



தமிழ்நாடு தமிழ்நாடு TAMILNADU

17 SEP 2021

Velammal Medical College Hospital &
Research Institute
Madurai

CH 161462

எஸ். வெங்கடேசன்

ஸ்டாம்பு வெண்டர்

4/141, லேக் ராஜா

உத்தங்குடி, மதுரை-107, தமிழ்நாடு

ஆர்.சி. எண்: 1761/2/197-32

BANK GUARANTEE

Bank Guarantee No.: 254571121000012

Date: 17.09.2021

Ref:

To

Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy, Chennai-600032.

Dear Sir/Madam,

I. In accordance with your letter for submitting Bank Guarantee bearing Demand letter Note No. /2021, dated. 16.09.2021 to M/s. Velammal Medical College Hospital & Research Institute, Madurai Governed by the "VELAMMAL EDUCATIONAL TRUST". We, the Indian Overseas Bank, Anuppanadi Branch, Madurai submit the said Bank Guarantee on the following terms & conditions:

Velammal Medical College Hospital &
Research Institute

For Indian Overseas Bank
Anuppanadi

For Indian Overseas Bank
Anuppanadi

Manager / Dy Manager
S-5281

Manager / Dy Manager

V-1256

18
197
And whereas the Trust desires to secure exemption from deposit of Security Deposit by cash and has offered to furnish a Bank Guarantee for a sum of Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only) to the TNPCB as Security Deposit.

- II. Now therefore, we the Indian Overseas Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1969 and having Head Office at Mount Road, Chennai and branch office at Mogappair (thereinafter referred to as the Bank) do hereby undertake and agree to pay forthwith on demand in writing by this Board without any demur, reservation or recourse.
- III. We, the said bank further agree that the Board shall be the sole judge of and as to whether the Trust has committed any breach or breaches of any of the terms, costs, charges and expenses caused to or suffered by or that may be caused to or suffered by the Board on account thereof to the extent of the Security Deposit required to be deposited by the Trust in respect of the said Establishment and the decision of the Board in respect of the Trust has committed such breach or breaches and as to the amount or amounts of loss, damage, costs, charges and expenses caused to or suffered by or that may be caused to or suffered by the Board shall be final and binding on us.
- IV. We, the Bank further agree that the Guarantee herein contained shall remain in full force and effect until it is released by the Council and it is further declared that it shall not be necessary for the Board to proceed against the Trust before proceeding against the bank and the Guarantee herein contained shall be invoked against the Bank without assigning any reason notwithstanding any security which the Board may have obtained or shall be obtained from the Trust at any time when proceedings are taken against the Bank for whatever amount of may be outstanding or unrealized under the Guarantee.
- V. The right of the Board to recover the said amount of Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only) from us in manner aforesaid will not be precluded / affected even, if disputes have been raised by the said M/s. Velammal Educational Trust(Trust) and / or dispute or disputes are pending before any authority, officer, tribunal and/ or, arbitrator(s) etc.,
- VI. Notwithstanding anything contained herein above:-
1. Our liability under this bank guarantee shall not exceed Rs. 60,70,000/- (Rupees Sixty Lakh and Seventy Thousand Only)
 2. This Bank guarantee shall be valid up to 16th September 2022; and
 3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 16th September 2022 (date of Expiry of the guarantee)

Our guarantee shall remain in force until 16.09.2022 and unless a demand or claim under this guarantee is received by us in writing on or before 16.09.2022 all our rights under the said guarantee shall be forfeited and we shall be deemed, relieved and discharged from all liabilities there under.

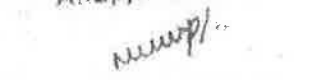
Date: 17th September 2022

Place: Madurai

For Velammal Medical College Hospital &
Research Institute



Chairman

For Indian Overseas Bank
Anuppanadi


Manager / Dy Manager

S-5281

For Indian Overseas Bank
Anuppanadi


Manager / Dy Manager

V-1256



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T1/TNPCB/LAW/LA-III/NGT/BWM/F.02453/MDU/2021 Dated: 20.09.2021

Sub: TNPCB – Bio-Medical Waste Management – M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District - Hon'ble NGT order in O.A. No. 08 of 2021 (SZ) - Levy of Environmental Compensation for Non-compliance of the provisions of the Bio-Medical Waste Management Rules, 2016 - Directions under section 5 of the Environment (Protection) Act, 1986 as amended – Orders Issued - Regarding.

Ref: 1. Proc No.T4 /TNPCB/LAW/LA-III/NGT/F.02453/MDU/RL/BMW/2021 dt. 20.07.2021
2. Unit's letter dated 03.08.2021
3. Lr.No.F.1821MDU/NGT OA 08 of 2021/DEE/MDU/2021 dt. 16.08.2021

Whereas, a show cause notice was issued to the HCF M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District vide reference 1st cited for imposing Environmental Compensation under Section 5 of Environmental Protection Act, 1986 for the violations as stated therein.

Whereas, the HCF has furnished its reply for the show cause notice vide letter dated 03.08.2021.

Whereas, the DEE/MDU & AEE/MDU have inspected the HCF on 13.08.2021 and reported the following observations.

1. The health care facility was in operation.
2. The unit has not provided On-site pre-treatment of Microbiology, Biotechnology and other clinical laboratory waste (h) as per Schedule 1 of Biomedical Waste Management Rules, 2016.
3. The unit has not provided separate collection system with Effluent Treatment Plant to treat the liquid waste generate from laboratory, floor washing, cleaning house keeping and disinfecting activities as per Bio Medical Waste Management Rules, 2016.
4. The unit has not made facility for annual report available in their website as per Biomedical Waste Management Rules, 2016.
5. The unit has not furnished Annual Report in Form IV to this office as per the Biomedical Waste Management Rules, 2016.
6. The unit has not obtained Authorization under the Biomedical Waste Management Rules, 2016.

7. The unit has not resubmitted the application for consent with Environmental Clearance Amendment / Revision for the additional construction in the Environmental Clearance already obtained.

Since the Health Care Facility has not complied with the Biomedical Waste Management Rules 2016, the DEE/MDU has recommended for the issue of directions under Section 5 of the Environmental Protection Act, 1986 to the Health Care Facility, to pay the Environmental Compensation (EC) of Rs. 86,62,500/-.

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board hereby issues direction to the HCF M/s. Velammal Medical College and Research Institute, S.F.No. 61/1,61/2 etc., Anuppanadi Village, Madurai South Taluk, Madurai District for strict compliance of the following,

1. The HCF shall resubmit the consent application along with the revised / modified Environmental Clearance for the additional construction of the building.
2. The HCF shall apply and obtain authorization under Bio-Medical Waste Management Rules, 2016.
3. The HCF shall provide Effluent Treatment Plant with separate collection system for the treatment of trade effluent generated from laboratory, floor washing, laundry and disinfecting activities as per the Bio-Medical Waste Management Rules, 2016.
4. The HCF shall pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilisation on-site in the manner as prescribed by the World Health Organisation (WHO) or National AIDs Control Organisation (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal.
5. The HCF shall make available the annual report on its website as per the Bio-medical Waste Management (Amendment) Rules, 2018 at all times.
6. The HCF shall furnish the annual report in Form IV as per the Biomedical Waste Management Rules, 2016 to the TNPC Board.
7. **The HCF shall remit interim Environmental Compensation (EC) of Rs. 86,62,500/- (Rupees Eighty Six Lakhs Sixty Two Thousand Five Hundred Only) for non-compliance of the provisions of the Bio-medical Waste Management Rules, 2016 immediately.**

**TAMIL NADU POLLUTION CONTROL BOARD**

Failure to comply with the said directions, will attract action as per provisions of section 5 (Closure and stoppage of electricity), section 15 (Penalty provision) and section 17 (Offences and punishment to Head of Government Departments) of the Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

abm
22/9/2014
For Chairman

To

The Managing Director
M/s. Velammal Medical College and Research Institute,
Anuppanadi Village, Madurai South Taluk,
Madurai District

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Madurai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Madurai
3. File Copy



Date : 29/09/2021

To

The Chairman,
Tamil Nadu Pollution Control Board,
No: 76, Mount Salai, Guindy,
Chennai - 600 032



Dear Sir,

Sub: Disbursement of Environmental Compensation for Non-Compliance of the provisions of the Bio-Medical Waste Management Rules, 2016 - Direction under Section 5 of the Environment (Protection) Act, 1986.

Ref: Proc.No. T1/TNPCB/LAW/LA- III/NGT/BWM/ F.02453/MDU/2021
Dated :20.09.2021

With reference to above cited letter (T1/TNPCB/LAW/LA-III/NGT/ BWM/ F.02453/MDU/ 2021/ Dated: 20.09.2021) regarding levy interim Environmental Compensation (EC) from Velammal Medical College and Research Institute, Anuppanadi Village, Madurai District, we hereby enclosed the Demand Draft of Rs. 86,62,500/- (Rupees Eighty Six Lakhs Sixty Two Thousand Five Hundred Only) IOB, Anuppanadi Branch, Madurai Demand Draft bearing Number 311562 dated 29th September, 2021 without prejudice in O.A.No. 8 of 2020 on the file of NGT, Chennai. Kindly acknowledge the receipt of the same.

Thanking you,

Place: Madurai

Dated: 29.09.2021

Yours faithfully,

For Velammal Medical College Hospital &
Research Institute

Chairman



தமிழ்நாடு தமில்நாடு TAMIL NADU

88AB 272820

15-02-2021

இலாப
மதுரை

T. சங்கரமணி
Jt. SRO IV Vendor
ROC No. 6845 B1/85
10-A, B.B. சாலை
மதுரை-625 016



AGREEMENT OF SERVICE

This agreement is entered into on the 15 (day) of 02 (Month) of 2021 Valid Up to: 14/02/2022

Between

M/s. Ramky Energy and Environment Ltd., functioning at D.No.2B/1,Vaigai Main Street,Velmurugan Nagar, Bye Pass Road, Madurai-625 016 and having its registered office at Ramky Grandiose, 12th & 13th Floor,Ramky Towers complex,Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s Velammal Medical College Hospital and Research Institute,Anupanadi,Madurai-625009 (herein after called as VMCHRI)

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. VMCHRI is a Hospital Having NINE HUNDRED (900) BED'S is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules,2016 of Govt. of India.

Velammal Medical College Hospital & Research Institute

Chairman



3. VMCHRI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of VMCHRI to be complied with the above said rules, on a "user-pay-principle" at Rs 5,00,000/- monthly basis.
5. VMCHRI shall not pay advance to the REAEL.
6. REAEL will make periodic followed of the VMCHRI regarding the generation of the waste, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The VMCHRI shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the VMCHRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
16. VMCHRI shall maintain discharge of the waste approved by the Tamil Nadu Pollution control Board.

Velammal Medical College Hospital
& Research Institute

Chairman



17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & VMCHRI.
22. REAEL & VMCHRI hereby undertake to adhere to this "Agreement of Service" for a minimum period of one year.
23. VMCHRI shall generate waste and all bio medical waste will be cleared by REAEL on a daily basis.
24. VMCHRI shall maintain discharge of the waste approved by SPCB.
25. Agreement can be terminated by giving one month notice by both the parties.

FOR VMCHRI

Vedant Medical College Hospital
& Research Institute

Chairman

FOR REAEL

Authorized Signatory

